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IN OA NO.78 OF 2022

MINING OFFICE AKOLA

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OFFICE OF COLLECTOR, AKOLA

Matrubhumi – 01.02.2022

CORRIGENDUM

O.No.Desk-29/Mining/Ka.Vi.-425/2022

All the new applicants/Tenderers are hereby informed from the office of Collector that, for the year 2021-2022, a Public Notice has been published on 19.01.2022 that the E-Tender/E-Auction for the following 30 Sand Pots in the Akola District is being conducted on 02.02.2022 according to the provisions and Terms & conditions of the Government Resolution of Revenue & Forest Dept. No.Min.Minning-10/02/2019/Pra.Kra.9/Kh-1, dated 3rd Sept. 2019, and as per the order of the Hon'ble National Green Tribunal dated 22nd November, 2017, so also, as per the directions of the Hon'ble High Court, Nagpur in order dated 21st December, 2017, and subject to the terms & conditions of the approvals of the Enforcement and Monitoring Guidelines for Sand Mining January 2020,

terms & conditions of approvals of Meeting dated 09.12.2021 of State Expert Appraisal Committee (SEAC) and Meeting dated 29.12.2021 of State Environment Impact Assessment Authority (SEIAA), so also as per the directions issued by the Hon'ble High Court in order dated 13.01.2022 passed in the WP No.5480/2021.

However, pursuant to the Government Resolution of Revenue & Forest Dept. No.Min.Minning-10/1021/Pra. Kra.82/Kh-1, dated 28th January, 2022, the revised Sand Disposal Policy of the Government has been declared and according to the provisions of said revised Policy, the sand pot price has been determined as Rs.600/- per Brass as per the Govt. Gazette 04.06.2021.

Pursuant to that, with a view to get an opportunity to the new applicants, the term of on-line registration has been extended upto 02.02.2022 and term of on-line E-Tender having upto 01.02.2022 has been extended upto 04.02.2022. Similarly, the On-line E-Auction will be

conducted on 05.02.2022 instead of 02.02.022. According to that, the revised timetable is as follows:-

Date	Particulars
02.02.2022	The on-line registration of the Tenderers will be closed at 6:00 PM in the evening.
04.02.2022	At 8:00 PM in the night, the filing of E-Tender will be closed.
05.02.2022	<p>On-line Auction will be held from 11:00 AM morning to 4:00 PM</p> <p>Lot no.1 – Sand Plot No.1 to 15 – Time Morning 11:00 AM to 1:00 PM afternoon</p> <p>In the afternoon, at 1:00 PM, if the bids have been received, the time of E-Auction process will be extended three times for 10 minutes.</p> <p>Lot no.2 – Sand Plot No.16 to 30 – Time Morning 11:00 AM to 1:00 PM afternoon</p> <p>In the afternoon, at 1:00 PM, if the bids have</p>

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	been received, the time of E-Auction process will be extended three times for 10 minutes.
05.02.2022	The E-Tenders received by on-line will be opened at 5:00 PM by downloading at the office of Collector, Akola. The auction will be awarded to whichever price is higher in the E-tender and auction.

Similarly, the earlier old Bidding Form will be cancelled and new Bidding Form will be uploaded and according to that, the E-Tender and E-Auction process is being conducted on 05.02.2022 for the 30 Sand Pots in the Akola District. All concerned please take note.

Place: Akola

Date : 31 January 2022

Collector, Akola

OFFICE OF COLLECTOR, AKOLA

Ajinkyabharat – 09.02.2022

CORRIGENDUM

**NOTIFICATION / PROCLAMATION FOR THE PUBLIC
AUCTION E-TENDER & E- AUCTION (RE-AUCTION-1) OF
THE 12 SAND POTS IN THE AKOLA DISTRICT FOR THE
YEAR 2021-22**

For the year 2021-2022 the Public Auction notification is being issued for the sand Disposal of 12 sand pots in the Akola district on the E-Tender/E-Auction basis according to the provisions and Terms & conditions of the Government Resolution of Revenue & Forest Dept. No.Min.Minning-10/Pra.Kra.82/Kh-1, dated 28th January, 2022, and as per the order of the Hon'ble National Green Tribunal dated 22nd November, 2017, so also, as per the directions of the Hon'ble High Court, Nagpur in order dated 21st December, 2017, and subject to the terms &

conditions of the approvals of the Enforcement and Monitoring Guidelines for Sand Mining January 2020, terms & conditions of approvals of Meeting dated 09.12.2021 of State Expert Appraisal Committee (SEAC) and Meeting dated 29.12.2021 of State Environment Impact Assessment Authority (SEIAA), so also as per the directions issued by the Hon'ble High Court in order dated 13.01.2022 passed in the WP No.5480/2021.

TIMETABLE

Date	Particulars
09.02.2022	The on-line registration will be started from 10:00 AM morning.
09.02.2022	The on-line registration of the Tenderers will be closed at 6:00 PM in the evening.
10.02.2022	The filing of E-Tender will be started from 8:00 AM morning.
10.02.2022	At 8:00 PM in the night, the filing of E-

	Tender will be closed.
23.02.2022	<p>On-line Auction will be held from 11:00 AM morning to 1:00 PM</p> <p>Sand Plot No.1 to 12 – Time Morning 11:00 AM to 1:00 PM afternoon</p> <p>In the afternoon, at 1:00 PM, if the bids have been received, the time of E-Auction process will be extended three times for 10 minutes.</p>
23.02.2022	The E-Tenders received by on-line will be opened at 3:00 PM by downloading at the office of Collector, Akola. The auction will be awarded to whichever price is higher in the E-tender and auction.

The further information in this regard, Terms & Conditions, E-Tender & E-Auction notice and notification etc have been published on the website of Collector, Akola at

akola.ni.in. All the rights of accept or reject of E-Tender & E-Auction, not to continue the process, if technical problems arose, increase or decrease the sand pots, to increase or decrease the Gat numbers in the sand pot, are reserved by Collector, Akola/Additional Collector, Akola.

Note : The information about the sand pots has been published on the website at <http://akolaco.abcprocure.com>. For any difficulties in the E-Tender & E-Auction, contact at the following mobile numbers - +91 79400 01687/9/883/886/823 / 835/867 /885/868/880/824/802/865 Fax No.+91 7940016879, E-mail. sales@abcprocure.com.
support@abcprocure.com

Collector, Akola

OFFICE OF COLLECTOR, AKOLA

Punyanagari– 25.02.2022

CORRIGENDUM

**NOTIFICATION / PROCLAMATION FOR THE PUBLIC
AUCTION E-TENDER & E- AUCTION (RE-AUCTION-1) OF
THE 10 SAND POTS IN THE AKOLA DISTRICT FOR THE
YEAR 2021-22**

For the year 2021-2022 the Public Auction notification is being issued for the sand Disposal of 10 sand pots in the Akola district on the E-Tender/E-Auction basis according to the provisions and Terms & conditions of the Government Resolution of Revenue & Forest Dept. No.Min.Minning-10/Pra.Kra.82/Kh-1, dated 28th January, 2022, and as per the order of the Hon'ble National Green Tribunal dated 22nd November, 2017, so also, as per the directions of the Hon'ble High Court, Nagpur in order dated 21st December, 2017, and subject to the terms &

conditions of the approvals of the Enforcement and Monitoring Guidelines for Sand Mining January 2020, terms & conditions of approvals of Meeting dated 09.12.2021 of State Expert Appraisal Committee (SEAC) and Meeting dated 29.12.2021 of State Environment Impact Assessment Authority (SEIAA), so also as per the directions issued by the Hon'ble High Court in order dated 13.01.2022 passed in the WP No.5480/2021.

TIMETABLE

Date	Particulars
25.02.2022	The on-line registration will be started from 10:00 AM morning.
02.03.2022	The on-line registration of the Tenderers will be closed at 6:00 PM in the evening.
26.02.2022	The filing of E-Tender will be started from 8:00 AM morning.
03.03.2022	At 8:00 PM in the night, the filing of E-

	Tender will be closed.
04.03.2022	<p>On-line Auction will be held from 11:00 AM morning to 1:00 PM</p> <p>Sand Plot No.1 to 10 – Time Morning 11:00 AM to 1:00 PM afternoon</p> <p>In the afternoon, at 1:00 PM, if the bids have been received, the time of E-Auction process will be extended three times for 10 minutes.</p>
04.03.2022	The E-Tenders received by on-line will be opened at 3:00 PM by downloading at the office of Collector, Akola. The auction will be awarded to whichever price is higher in the E-tender and auction.

The further information in this regard, Terms & Conditions, E-Tender & E-Auction notice and notification etc have been published on the website of Collector, Akola at

akola.ni.in. All the rights of accept or reject of E-Tender & E-Auction, not to continue the process, if technical problems arose, increase or decrease the sand pots, to increase or decrease the Gat numbers in the sand pot, are reserved by Collector, Akola/Additional Collector, Akola.

Note : The information about the sand pots has been published on the website at <http://akolaco.abcprocure.com>. For any difficulties in the E-Tender & E-Auction, contact at the following mobile numbers - +91 79400 01687/9/883/886/823 / 835/867 /885/868/880/824/802/865 Fax No.+91 7940016879, E-mail. sales@abcprocure.com.support@abcprocure.com

Collector, Akola

Revised Sand Disposal
Policy

GOVERNMENT OF MAHARASHTRA

Revenue and Forests Department

Government Resolution

No.Min.Minning 10/1021/Pra.Kra.82/Kh-1,
Hutatma Rajguru Chowk, Madam Kama Marg
Mantralaya, Mumbai – 400 032,

Date:- 28 January 2022

Ref:-

- 1) Government Resolution, Revenue and Forests Department, No.Min.Minning 10/1014/Pra.Kra.500 /Kh-1, Dt. 21.05.2015
- 2) Government Resolution, Revenue and Forests Department, No.Min.Minning 10/0219/Pra.Kra.9 /Kh-1, Dt. 03.09.2019.
- 3) Chapter V of Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013

Preamble:

In the Chapter V of Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013, there are provisions

about the disposal of sand from nalah, river bed and creeks. In the Rule, there is provision that, Auction, disposal, terms and condition with auctioneer etc. procedures shall be specified by way of executive instructions, from time to time, by the Government. Accordingly, previously, the policy of disposal of sand from the creeks was declared vide Govt. Resolution No. Min.Minning No.10/1014/Pra.Kra.500/Kh-1, dated 21.05.2015. Similarly, vide Government Resolution No.Min.Minning 10/0219/Pra.Kra.9 /Kh-1, Dt. 03.09.2019 a policy for disposal of sand in the riverbed has been declared.

As per the said policy dated 21.5.2015 regarding sand mining in creeks, the cost of sand is increased by 15 percent every year for the persons and organizations doing traditional mining by manual/submerged method (Hatpati & Dubee method), and also the price for the for the sand blocks to be mined by manual/submerged method was determined in conjunction with the auction rate of the mining by mechanic method. This has led to widespread complaints that the cost of

manual/submerged sand mining has increased significantly. Therefore, Meetings were held under the Chairmanship of Minister (Revenue) regarding the said complaints.

Similarly, in March, 2018, the Department of Mines of the Central Government released the Guidelines-2018, in which some important States were studied and some guidelines were given regarding the issues required while extracting sand. Also Hon'ble National Green Tribunal (NGT) vide its dated order 19/09/2018 passed in the O.A. No.368/2015 had issued directions to make favourable changes in the policy in coordination with the Union Ministry of Environment, Forests and Climate Change according to the according to the Sustainable Sand Mining Guidelines, 2016 and Sand Mining Framework 2018. Similarly, in Public Interest Litigation No.110/2018 filed before the Hon'ble Bombay High Court, Division Bench Nagpur, the assurance has been given on behalf of State Government to prepare a revised sand policy. Accordingly, a Committee headed by the Director, Directorate of

Geology and Mines was formed to study the sand policies of some prominent States in coordination with the Ministry of Environment, Forests and Climate Change of the Union Government to prepare a new sand extraction policy. Accordingly, a new revised sand output policy was issued as per the Government decision dated 3.9.2019.

According to the said Government decision dated 3.9.2019 regarding sand mining in the river bed, the proposal for Environmental Clearance had to be submitted to the Environment Department through the Collector's Office for approval before the auction of the sand blocks. It has been observed that after the mining plan is prepared, a lot of time is wasted till Environmental Clearance is obtained. Also, it was also seen that in some places, if the auction is not successful after getting the Environmental Clearance for the sand, all the efforts and time of the Government system are wasted. Therefore, it was under the consideration of the Government that after the survey and mining plan of the sands was prepared through the collector's office, the matter of

organizing the auction of the said sands and environmental permission should be obtained through the successful bidder.

It has also been seen that the price of manual sand mining is increasing to a great extent, as the Government decision dated 3.9.2019 provides for increasing the price of manual mining of sand at the rate of 6 percent per year as per the Environment Consent. Resultantly, the bidders are not interested to participate in auctions of sand blocks. As a result, the auctions of sandbanks are not successful and due to this, the amount of illegal mining of sand from the said sandbanks increases and ultimately, the revenue of the Government also goes down. Therefore, the issue of re-determining the price of auction of manual mining of sand blocks was also under the consideration of the Government.

Ministry of Environment, Forests and Climate Change of the Union Government have released explanatory guidelines in this regard vide Government Notification No.CGDL. A 28032020-218948, dated March 28, 2020.

After the release of the Sand Policy, dated 3.9.2019, the matter of including the said matter in the provisions of the Sand Policy as per the above guidelines was under the consideration of the Government. Accordingly, instructions were given to the Divisional Commissioner, Nashik Division, Nashik to study the sand policy of the states of Gujarat and Andhra Pradesh and submit amendments/recommendations in the prevailing sand policy. In accordance with the report submitted by the Divisional Commissioner, Nashik Division, Nashik, it has been decided to give further revised directions in the Sand Policy, dated 3.9.2019 and the policy dated 21.5.2015 for excavation of sand from creek beds and sand from river beds. The matter of preparing a single all-round policy by consolidating the policy dated 3.9.2019 of eviction was under the consideration of the Government.

Government Resolution:-

In the background of discussion in the preamble, by validating the referred Government decision dated 21.05.2015 and dated 03.09.2019 regarding sand excavation policy, the Government

has prescribed the following new guidelines for further improvement of sand mining in the creek and river basins of the State:-

CHAPTER NO. ONE

Procedures For Sand Mining And Transportation

- I. Survey and determination of sand groups:
 - A-1. **Survey and determination of sand groups to facilitate navigation in Maharashtra sea coast area:-**
 - A) As sand mining is required from time to time to facilitate navigation in the coastal area of Maharashtra, the Maharashtra Maritime Board should conduct a survey in the month of September every year regarding the sand mining in such places and determine the sand groups. Also, Maharashtra Maritime Board should determine the estimated sand reserves available in the respective sand group, the depth to which excavation should be done, the use of mechanical tools for excavation or how and if

mechanical tools are to be used, how many suction pumps/dredgers should be installed in that area.

- B) After the Chief Executive Officer, Maharashtra Maritime Board has determined the sand groups, their geographical location, estimated reserves of sand, extent of excavation to facilitate navigation and available access routes etc on behalf of the Maharashtra Maritime Board, Board the concerned Collector will be authorizing to arrange for sand extraction from the sand group determined as above and to supervise the said arrangement.
- C) For the traditional occupation of sand mining by the local people in the coastal areas of Maharashtra, on behalf of the Chief Executive Officer, Maharashtra Maritime Board, as per the recommendation of the concerned Collector/Additional Collector District Level Sand Control Committee the sand group will

be marked as “Reserved blocks for sand mining by manual/by dubbi method without auction permit”.

- D) In cases where the use of mechanical equipment like pumps or dredgers is required for sand excavation to facilitate navigation, the concerned Collector/ Additional Collector on behalf of the Chief Executive Officer, Maharashtra Maritime Board, as per the guidelines of the District Level Marine Control Authority shall mark as "Sand block reserved for Excavation by Mechanical Equipment".

A-2. Survey and determination of sand groups in riverbed:-

- 1) Site inspection of the riverbed sands will be done through the following Technical Sub-Committee.
 - i) Tahsildar - Chairman
 - ii) Deputy Engineer, Water Resources - Member
Department
 - iii) Junior Geologist (Nominated through – Member
Directorate of Geology and Mining)

- iv) Junior Geologist (Nominated through – Member
Ground Water Survey and
Development Mechanism)
 - v) Representative - Member of Maharashtra – Member
Pollution Control Board Department
- 2) The Technical Sub-Committee should not determine the sand group in the drought-prone and persistently scarce areas area, if the mining of sand affects the environment as well as the availability of drinking water.
- 3) The said Technical Sub-Committee will recommend to the Taluka Level Sand Monitoring Committee; whether the sand blocks are suitable for mining or not after considering the local rainfall, geographical conditions and other favorable environmental factors while determining the sands.

II) SAND CONTROL COMMITTEE :-

- 1) Taluka Level Sand Monitoring Committee –

A Taluka Level Sand Monitoring Committee will be established for each taluka of the district. (The said Committee shall henceforth be referred to as “Taluka Level Committee”.)

The said Committee comprises as follows:-

- 1) Sub-Divisional Officer - Chairman
- 2) Sub Divisional Police Officer - Member
- 3) Junior Geologist (Nominated - Member
through Directorate of Geology
and Mines)
- 4) Junior Geologist (Nominated - Member
through Ground Water Survey and
Development Mechanism)
- 5) Block Development Officer, - Member
Panchayat Samiti
- 6) Deputy Engineer, Public Works - Member
Department
- 7) Deputy Engineer, Water Resources - Member
Department
- 8) Representative Member of - Member
Maharashtra Pollution Control Board

9) Representative of Regional Transport - Member
Authority

10) Tahsildar - Member Secretary

The Chairman of this Committee may appoint other expert persons and officers as invited members for advice and guidance on a particular issue.

(2) District Sand Monitoring Committee -

A District Sand Monitoring Committee will be constituted to monitor the entire process of sand excavation in each district (hereinafter referred to as – “District Level Committee”).

The said Committee comprises as follows:-

- 1) Collector – Chairman
- 2) Chief Executive Officer, Zilla Parishad – Member
- 3) Superintendent of Police/Commissioner of Police – Member
- 4) Additional Collector – Member
- 5) Executive Engineer, Public Works Department – Member
- 6) Executive Engineer, Water Resources Department – Member

- 7) Deputy Conservator of Forests – Member
- 8) Regional Transport Officer - Member
- 9) Regional Officer, Maharashtra Pollution Control Board – Member
- 10) Senior Geologist, Ground Water Survey System - Member
- 11) District Mining Officer - Member Secretary

The Chairman of this Committee may appoint other expert persons and officers as invited member for advice and guidance on a particular issue.

III) Powers and duties/functions of Sand Monitoring Committee:-

(A) Taluka Level Sand Monitoring Committee :-

- 1) Taluka Level Committee Meeting will be held at least once in two months.
- 2) To submit proposals with recommendations to the District Level Committee in the following respects –
 - i) To reserve the Sand Group for Government Housing Schemes for Economically Weaker Sections as per provisions of Government

Notification No. Goukhani-10/0215/P.No.12/B,
dated 17 November 2018.

- ii) To reserve sand groups for local residents to extract sand from environmental consent sand groups for their domestic or agricultural purposes as per the provisions of Government Notification, No. Gokhani-10/0215/P.No.12/B, dated 17th November 2018 on the basis of ryalty rates.
 - iii) To reserve sand groups in the name of any agency nominated by them for projects/schemes of Central/State Governments or public authorities under their control.
 - iv) To reserve the riverbed sands for the Maharashtra State Mining Corporation.
 - v) To recommend for fixing the sand pool for auction.
- 3) The Taluka Level Committee will determine the estimated quantity of excavation from the sand block

identified for sand mining. While determining the sand group, it will be necessary to submit a standardized map with latitude and longitude of the said group.

- 4) The Taluka Level Committee will assist the District Level Committee in preparing the District Survey Report as per the Sustainable Sand Mining Guidelines, 2016 and Sand Mining Framework-2018 and the guidelines issued by the Union Ministry of Environment, Forest and Climate Change from time to time.
- 5) The Taluka Level Committee will submit a Joint Site Inspection Report with complete documents and clear recommendations to the District Level Committee regarding disposal of the determined sand group through public online e-auction method or keeping the said group reserved for Government work.

- 6) The said Committee will monitor and supervise the mining of sand as per the terms and conditions of the Environmental Clearance.
- 7) The said Committee shall make such recommendations as are desirable to the District Level Sand Monitoring Committee for the effective implementation of this policy.
- 8) The Committee will also recommend finding sand groups available in the area of operation as well as other sources (such as sand mixed with soil, sand from dams etc.) as an alternative to river bed sand mining.
- 9) The said Committee shall determine the sand groups for the notified area as per the provisions of the PESA Act, 2011 or as amended there from time to time.
- 10) In addition to the above, the Taluka Level Committee shall perform such responsibilities as may be assigned by the District Level Sand Monitoring Committee from time to time.

B) District Level Committee :-

- 1) The meeting of the Committee shall be held at least once in three months.
- 2) For proper monitoring, the Committee may carry out Digitization of the sand groups in the district through the Maharashtra Remote Sensing System or approved Agencies per requirement.
- 3) After considering the proposals received from the Taluka Level Committees and making necessary changes in the same, if necessary, the District Level Committee shall proceed as follows:-
 - i) To reserve the Sand Group for Government Housing Schemes for Economically Weaker Sections as per provisions of Government Notification No. Goukhani-10/0215/P.No. 12/B, dated 17 November 2018.
 - ii) To reserve sand groups for local residents to extract sand from environmental consent sand

groups for their domestic or agricultural purposes as per the provisions of Government Notification, No. Gokhani-10/0215/P.No. 12/B, dated 17th November 2018 on the basis of ryalty rates.

- iii) They shall reserve Sand groups for granting permits to local individuals as well as local institutions for extracting sand by traditional methods like Hatpati/ doobies.
 - iv) They shall take decision to reserve the riverbed sand groups for the Maharashtra State Mining Corporation.
 - v) They shall determine the sand groups for auction.
- 4) Provide recommendations for Environmental Clearance of sand groups for the purposes mentioned in No. 3 above.

- 5) They will ensure that all the procedures regarding the determination and excavation of sand groups are in accordance with the directions issued by the Hon'ble National Green Tribunal from time to time as well as the notification issued from time to time through the Ministry of Environment, Forest and Climate Change of the Central Government.
- 6) The said Committee shall have the authority to appoint an Approved Consultant for Environmental Clearance and other related works and to prepare District Survey Report.
- 7) The price for the manual excavation (Hatpati method) of sand for the process of auction of sand should be fixed in per brass or metric tonne as the case may be as per the directions of the Government in this regard.

- 8) The said Committee will take appropriate decision regarding sand mining/development and transportation as per preference.
- 9) For the effective implementation of this decision, the said Committee will issue necessary instructions to the officers of the Government/Semi-Government and Local Self-Government bodies in the district.
- 10) Pursuant to the provisions, terms and conditions prescribed by this Government Resolution, the said Committee shall recommend to the Collector to grant approval for sand mining from the sand blocks or to grant permit for sand mining.
- 11) The responsibilities of the Vigilance Committee shall be carried out specifically for verification of complaints of illegal mining and transportation of minor minerals.

IV) Recommendations of the Gram Sabha for auction of sand in riverbed -

After determining the sand group in the river bed, it will be mandatory to take the recommendation of Gram Sabha for the auction of the said sand group. After receipt of the reference to the Gram Panchayat, it will be binding on the Gram Panchayat to convene a Gram Sabha and take a decision on it within one month. If the Gram Sabha gives a negative decision then in that case, Gram Sabha should be conveyed under the Chairmanship of the Sub-Divisional Officer (Revenue) and based on his recommendations, the sand auction should be recommended to the District Level Sand Monitoring Committee based on their recommendations.

V) To reserve Sand Group for the projects of various departments of the State Govt.:-

The sand groups can be reserved in favor of any agency nominated by the Central/State Governments or public

authorities under their control for projects/schemes. For the extraction of sand required for such projects from such reserve sand group, the Collector shall have the right to grant permits to be made available for such Government work according to the price of sand mentioned in the budget of the relevant Government works in the district or the amount of sand royalty fixed by the Government from time to time, whichever is higher.

VI) To reserve of sand groups in the riverbed for Maharashtra State Mining Corporation :-

- 01) The Collector may voluntarily or on the demand of the Maharashtra State Mining Corporation reserve sand groups in the district for mining and sale through the Corporation.
- 02) The Corporation may carry out sand extraction from the said sand group itself or through an Agency/ Agent.

- 03) The Corporation shall set up a depot for the storage and sale of sand excavated from such sand groups and sell the sand at a price pre-approved by the Government.
- 04) From the amount received from the sale of sand, the Corporation will deposit the amount of Royalty of the Sand at the rate fixed by the Government from time to time.
- 05) Transport passes for the transportation of sand sold by the Corporation will be issued by the concerned collector under 'Mahakhanij' system.

CHAPTER NO.TWO

- I) **Mining Plan for Sand Mining** – Pursuant to the Sustainable Sand Mining Guidelines, 2016 and Sand Mining Framework-2018 and the guidelines issued by the Union Ministry of Environment, Forest and Climate Change as per the instructions given by the Ministry from time to time, the office of the Collector will prepare

mining plan for the appropriate period through before the auction of sand blocks.

II) Environment Clearance -

01. Environmental Clearance for mining of sand from sand banks in creeks – Pursuant to the order of Hon'ble Supreme Court in Special Leave Petition (C) No. No.19628-19629/2009 dated 27/02/2012 and Hon'ble National Green Tribunal, Western Zone, Bench Pune vide order dated 29.05.2014 in Original Application No.34 (THC)/2013 (WZ) and according to the provisions of the notification of the Department of Environment and Forests of Central Government dated 14th September, 2006 pursuant to the provisions of (EIA Notificaiton – 2006) of the said notification, the process of obtaining Environmental Clearance will be required to be done by the Chief Executive Officer, Maharashtra Maritime Board.

- a) "Reserved sand Group for Submerged/Manual Sand Mining under No-Auction License System" does not require Environmental Clearance for grant of sand mining permit to local persons engaged in traditional business as well as organizations of such persons. In this regard the Collector concerned will take action as per the office order of the Union Ministry of Environment and Forests dated 08.11.2011.
- b) for sand mining in "Group reserved for sand mining by mechanical means" as per the directions issued by Hon'ble Supreme Court, Hon'ble High Court, Hon'ble National Green Tribunal from time to time as well as according to the provisions of notification issued from time to time through Ministry of Environment, Forest and Climate Change, Union Government. As per the provisions of the notification, Environmental Clearance and

Climate Change before excavation of sand, necessary action pertaining to the Environment Clearance and ancillary things in this regard are required to be done. Sand cannot be mined without Environmental Clearance. For this, an Accredited Environment Consultant will be appointed as per the provisions of the notification dated September 14, 2006 of the Ministry of Environment and Forests of the Central Government. The expenditure incurred for this purpose may be disbursed as per the provisions of the Government Notification, Department of Industries, Energy and Labour, dated September 1, 2016. The proposal for funds required for Environmental Clearance should be submitted by the Chief Executive Officer, Maharashtra Merry Time Board to the Managing Director, Maharashtra State Mining Corporation, Nagpur.

c) Prior approval of Maharashtra Coastal Zone Management Authority is required to be obtained by the Chief Executive Officer, Maharashtra Maritime Board for sand mining in Coastal Regulation Zone.

2) Environmental Clearance for river bed sand mining

a) It is necessary to take action regarding Environmental Clearance and ancillary matters as per the directions given by the Hon'ble Supreme Court, Hon'ble High Court, Hon'ble National Green Tribunal from time to time as well as the notification issued from time to time by the Ministry of Environment, Forest and Climate Change of the Central Government. Sand cannot be mined without Environmental Clearance.

b) After the auction of the Sand Group in the District, the successful bidder whose auction is approved will be given a Letter of Intent (LOI). Based on the

said Letter of Intent, the responsibility of obtaining Environmental Clearance will remain with the said Bidder.

- c) Before mining sand from sand groups, the approval process of Expert Appraisal Committee (EAC) and Environment Impact Assessment Authority (EIAA) should be done after completion of auction process as per notification published from time to time by Ministry of Environment, Forest and Climate Change of Central Government.
- d) After receiving the Environmental Clearance, no sand mining can be done without signing the agreement by paying the remaining amount.
- e) The Tahsildar of the concerned taluka, the concerned Sub Divisional Officer, the District Mining Officer and the Additional Collector shall have the responsibility to inspect from time to time whether the terms and conditions mentioned in the

environmental Clearance by the Environment Impact Assessment Authority are properly complied with by the Bidder.

- f) In the case of auctioneers who violate the terms and conditions of the environmental Clearance, apart from the action to be taken under the Maharashtra Land Revenue Code, 1966, the Tahsildar through the District Mining Officer shall submit to the Environment Department every six months a report regarding the action to be taken under the Environment Protection Act, 1986.

CHAPTER NUMBER – THREE

DETERMINATION OF UPSET PRICE FOR AUCTION OF

SAND BLOCKS :-

- A) The period of mining of sands shall be up to five years from the date of approval. Also, the area of the sand group may be up to 5 hectares, accordingly the process of determining the sand group, the process of mining the sand in the group

and the process of determining the upset price of that sand group will be as follows:-

- i) According to the annual planning for that year in the mining plan, the boundaries of the mining to be done in that year should be determined on the map of the relevant sand group and actually at the field level and similarly the mining to be done during the auction period should be planned.
- ii) The amount arrived after multiplying the amount of sand royalty fixed by the Government from time to time and the mining of sand from the respective sand block shall be determined as the upset price of the sand block
- iii) The said upset price should be declared in the sand auction publication.
- iv) The upset price will be per brass or per metric ton as the case may be.

- v) It shall be the responsibility of the auctioneer to ensure that no further excavation is carried out in the area where the excavation is completed as per the mining plan.
- vi) After two years, after reviewing the revenue growth, the method of determining the cost of upset price will be changed as necessary.

B) For sand groups reserved for Hatpati and dubi:-

- i) The Collector/Additional Collector should take into account the sand stock available for output in each sand block for determining the upset price for the sand block to be reserved for hand-plating and sinking.
- ii) While granting permits to the local businessmen who are doing business in traditional way by Hatpati and Dubbi method in the respective sand group, the amount of permit for sand mining by Hatpati and

Dubbi should be calculated at the rate of per unit of royalty or per metric ton as the case may be.

CHAPTER NUMBER - FOUR

01. Eligibility required for auctioneers

(a) Any person or company / organization shall be ineligible to participate in the auction on the following grounds :-

1. A person who is minor of age, bankrupt or mentally retarded or
2. A person holding a position of profit in the Central or State Government or
3. The list of persons/organizations who are having arrears of royalty of secondary minerals or the amount of dead rent. In this regard, the list of defaulters of amount of royalty of secondary minders, amount of dead rent, or having the outstanding of government revenue shall be

prepared and will be published from time to time through the office of the Collector.

4. A person/entity convicted by a court of law for moral turpitude or illegal mining or transportation of a minor mineral
 5. If the turnover in the preceding financial year is less than the prescribed limit - (Minimum 5 per cent of the group value for individuals and at least 10 per cent of the group value for organizations and companies shall be required)
- (b) The person/entity participating in the auction must have proof of regular income tax payment, PAN number, goods and services tax department number (GSTIN).
- (c) Tender application fee to the person/organization desirous of bidding for the auction Rs.2,000/- if the upset price of sand is less than Rs.10.00 lakh and Rs.5,000/- if it is more than Rs.10.00 lakh of the concerned district. It has to be

paid by cheque in the name of Collector or in such manner as may be indicated by the Collector.

- (d) The person/institution participating in the auction will have to pay 25 percent of the upset price of the auction as EMD amount along with the tender.

(2) Authority for auction of sand group:-

- (a) Auction of all the sands in the district should be conducted under the control of the Collector at the district level.
- (b) If a sand group falls jointly between two districts of a revenue division, both the Collectors shall, after joint inspection and consultation, determine it as a joint sand group and submit a report to the Divisional Commissioner. Thereafter, the Divisional Commissioner will direct one of the two District Collectors to conduct the auction of such joint sand group, that District Collector should complete the auction of the said joint sand group. The amount received in such auction should be divided equally

between the two districts according to the amount of sand and deposited with the Government.

(c) If a sand group falls jointly between two districts of two revenue divisions, both the Collectors shall, after joint inspection and consultation, determine it as a joint sand group and submit a report to both the Divisional Commissioners. Thereafter, both the Divisional Commissioners after joint inspection and consultation will direct one of District Collectors out of two, to conduct the auction of such joint sand group, that District Collector should complete the auction of the said joint sand group. The amount received in such auction should be divided equally between the two districts according to the amount of sand and deposited with the Government.

If both the Divisional Commissioners do not agree on the Auction of such joint sand block, a clear proposal regarding the same should be submitted to the Government for the decision.

CHAPTER NUMBER - FIVE

PROCEDURE OF SAND AUCTION

The auction of sand blocks recommended by the District Sand Monitoring Committee should be done through e-tendering / e-Auction system.

01. All sands groups should be determined as per the directions issued by the Hon'ble Supreme Court, Hon'ble High Court, Hon'ble National Green Tribunal from time to time as well as the notification issued from time to time by the Ministry of Environment, Forest and Climate Change of the Central Government.
02. The auction period shall include the rainy season. It should be made clear to all the concerned, participating in the auction that the date 10th June to 30th September will be the rainy season and sand mining will not be possible during this period.
03. The following points should be considered while determining the period of excavation.

- a) Annual valuation rate of sand recharge.
 - b) The Feasible Report of Ground Water Survey Development Mechanism as well as Irrigation Department regarding sand availability.
 - c) The local and geographical conditions mentioned in the Environmental Clearances and mining plan.
 - d) The guidelines mentioned in the Sustainable Sand Mining Guildelines-2016 and 2020, so also guidelines of the Sand Mining Framework – 2018, as well as guidelines issued from time to time by central and state Governments.
04. The advertisement of sand group auction should be published in two prominent newspapers of the district at least 15 days prior to the auction. Copies of the same should be affixed on notice boards in the offices of all Regional Revenue Officers. Also the advertisement should also be published on the Government website.

05. The sand group auction advertisement shall prominently mention the period of excavation, survey number of the sand group, sand group number, name of the sand group, estimated sand reserves in the sand group and the upset price of the sand group.
06. It shall be the responsibility of the auctioneer to ascertain before the auction whether the sand group mentioned in the advertisement has the expected sand reserves or not, whether necessary roads are available for transportation, whether the sand in the sand group is mixed with soil or how. After the auctioneer takes possession of the sand group and excavates the sand, no complaint regarding the same will be entertained. It should also be clearly mentioned in the advertisement that the request for replacement of sand block or refund of proportionate amount from the amount deposited with the Government for sand auction will not be considered.

07. Every person/organization who wants to participate in the auction and who wants to submit the tender has to pay the EMD amount through RTGS/NEFT or in such manner as may be indicated by the Collector while submitting the tender.
08. If any complaints/objections/suggestions are received regarding the proposed auction, the Collector/Additional Collector and in the case of joint sand block, the Divisional Commissioner should investigate/enquire the same and, if satisfied that there are compelling reasons not to auction, take appropriate decision regarding the process for auctioning the concerned sand block.
09. The Divisional Commissioners should plan as mentioned below to hold auction of sand groups in all the districts of their division preferably on the same day as far as possible.
 - (a) The group-wise auction of all sand groups fixed for disposal of sands in the district should be held on the same day at the district headquarters.

- (b) If the auctioning of all sand blocks is not completed on the day of auction, the process should be started on the next morning during office hours.
- (c) Auctions of all sand groups in the district should be conducted under the personal control and supervision of the Collector or Additional Collector concerned. Collector or Additional Collector cannot assign this work to any other officer under any circumstances.
- (d) In case of joint sand groups, the auction process shall be carried out under the personal control and supervision of the concerned Divisional Commissioner. The Divisional Commissioner cannot under any circumstances assign this work to any other officer.

CHAPTER NUMBER - SIX

AUCTION PROCESS

I) Auction process

01. In all auctions conducted through e-tendering and e-auction system, auction bids shall be opened at an amount higher than the upset price published by the Government. It will be mandatory to bid in on-line e-auction increase at least by Rs.1000.
02. The highest bidder shall be deemed to be the successful bidder.
03. A Letter of Intent shall be issued to the said Bidder, after deposit of 25% auction amount out of the total amount within 48 working hours after the auction day in the office of Collector/Divisional Commissioner by the said Successful Bidder.
04. The auctioneer will be required to submit an undertaking under the stamp of Rs.100/-,

undertaking that, 75% amount of bid amount will be deposited in the prescribed period.

05. Environmental Clearance should be obtained for a maximum period of five years as per the quantity of sand as mentioned in the mining plan for a period till the completion of mining equal to the quantity in the auction.
06. After receipt Environmental Clearance from the Bidder and submitting the same to the office of the Collector, the remaining 75 percent shall thereafter should be paid to the office of the Collector or the Divisional Commissioner, as the case may be, within 30 days. If the requisite proposal for Environmental Clearance is not submitted by the auctioneer to the Environment Department within 45 days from the date of auction, a penalty of 10% of the EMD amount will be charged to the auctioneer.

07. Government Agreement will be signed with the highest bidder after payment of the amount from the highest bidder. And only then the possession of the sand block will be given.
08. Bidders whose bids/tenders have not been accepted, the EMD amount paid for participating in the auction shall be refunded as soon as the auction proceedings are over.
09. The highest bidder whose bid/tender is accepted will be required to deposit a cheque of Rs.5,000/- (Rupees Five Thousand only) towards the survey fee or such appropriate amount as may be required in the name of the Deputy Director or Senior Geologist, Ground Water Survey and Development System in the office of the Collector.
10. The decision to accept or reject the offer of the highest bid in the auction / tender is to be taken by the Additional Collector / Collector or the Divisional

Commissioner as the case may be, and the said decision will have to be communicated to the concerned on the day of the auction itself. If a decision is taken to reject the tender, detailed reasons should be recorded.

11. In exceptional circumstances, the Collector shall have the power to extend the time limit for payment of 3/4th i.e. 75% of the auction bid amount by another 15 days, recording the reasons thereof. However, in such a case, the auctioneer will have to pay interest at the rate of 15 percent per annum on the late payment. Beyond that, the Government reserves the right to extend the deadline for payment of 75 percent of the auction amount in case of delay due to exceptional circumstances.
12. The relevant auctioneer shall be required to pay the requisite amount of stamp duty as per the provisions of the Maharashtra Stamp Act on the contract

entered into with the auctioneer pursuant to the auction of sand. Or payment of stamp duty will be mandatory as per prevailing Government decision in this regard.

13. At the time of signing the contract, the auctioneer/ permit holder shall be required to keep a deposit amounting to 20% of the auction price with the Collector / Additional Collector or Divisional Commissioner, as the case may be, for proper compliance with the terms and conditions of the auction. This amount will be refunded to the permit holder at the expiry of the auction/permit if all the terms and conditions are duly complied with by the permit holder during the permit period. Failure to comply with the terms and conditions will result in forfeiture of the deposit amount.
14. The auctioneer/permit holder shall be bound to pay such amount of contribution as may be determined

by the Zilla Parishad / Panchayat Samiti as well as the taxes/fees prescribed by the Government and for the District Mineral Foundation from time to time.

15. After signing the contract, actual possession of the sand site should be given to the auctioneer at the maximum delay of within seven days. If possession of the sand site is not handed over to the auctioneer within seven days without valid reason, disciplinary action should be taken against the responsible officer/employee.
16. Panchnama should be carried out in front of Tahsildar or District Mining Officer while giving possession of the sand to the auctioneer and taking back the possession. If there are pits in the sand, it should be mentioned in the panchnama. This should also be shot by drone.

17. It is mandatory for the Auctioneers to use the Mahakhani system or the system directed by the Government.

II) The Re-auction of sand group and the procedure to be followed if no auction of sand group has been done in the re-auction:-

- (a) (1) If the auctioneer fails to pay the remaining 3/4 amount of the deposit within the prescribed period and also fails to execute the contract within the prescribed period, he shall not be given possession of the sand block, the 1/4 amount deposited by the such auctioneer with the Government should be forfeited and such sand blocks should be re-auctioned.
- (2) If sand auction is cancelled for any reason, such sand group should be auctioned afresh.
- (3) If a re-auction or fresh auction results in a lower price than the previous auction price, the difference

shall be recovered from the previous auctioneer as arrears of land revenue. However, if the re-auction fetches a higher price than the previous price, the previous auctioneer shall have no right over it.

- a. (4) If a sand block placed in auction receives a bid lower than the upset price, or if no bid is received, the said sand block should be re-auctioned with detailed reasons.
- b) The Collector shall have the right to reserve any of the sand blocks which will not be auctioned despite the above proceedings, for the Maharashtra State Mining Corporation. The Corporation can carry out sand extraction from the said sand group itself or through an agent. The Government will create a depot for the storage and sale of the sand excavated from such sands, and the sand will be sold by the Corporation at a pre-determined price. On the amount received from the sale of sand, the amount of royalty fixed by the Government from time to

time will have to be deposited with the Government and the remaining amount will be the income of the Corporation. Transport passes will be issued by the Collector concerned for the transport of sand to be sold by the Corporation.

c) If the auctioneer wants to store and sell sand at a place other than the place of sand mining (at least 1 km away), then he will have to be obtained a trade license as per the provisions of the rules.

d) Procedures to be followed regarding disposal of seized sand stock from illegal mining and transportation operations -

1) In order not to steal the seized sand, not to wash away the sand with rain water, not to reduce the sand due to erosion, the auction of the seized sand should be done preferably within one month.

- 2) The Sub-Divisional Officer shall auction the confiscated sands at the upset price fixed for the auction of sands.
- 3) The sand deposits which will not be auctioned even after taking the above steps regarding auction of seized sand reserves, shall be made available for Government works according to the price of sand mentioned in the budget of relevant Government works in the sand reserves district or the amount of royalty of sand fixed by the Government from time to time, whichever is higher. Collectors will be empowered to grant such permits.

CHAPTER NUMBER – SEVEN

- A) General restrictions and terms/conditions for sand mining
 - 1) The general restrictions and terms/conditions for quarrying sand shall remain as follows and it shall be mandatory to include them in the contract to be entered

into with the concerned auctioneer/permit holders without fail:-

- i) It shall be mandatory for the auctioneer/permit holder to fix the boundary of the excavation area by putting up a board at the place of the sand block approved by him and erecting a boundary pole. Excavation of sand shall not be carried out outside the prescribed area. Also, it would be desirable for the auctioneer to put up a board showing the names, address and location details of the sub-contractors, managers and employees appointed to look after the work of the said Sand Group with the prior permission of the Collector.
- ii) Pursuant to the directions issued by the Hon'ble Supreme Court in the Order dated 27/02/2012 passed in Special Leave Petition (C) No.19628-19629/2009 maximum 3 meters from sand group to keep the water in the river clean and pure and for

natural flow of water in the river or water level up to the depth whichever is less or the depth permitted in the Environmental Clearance whichever is less, the auctioneer/ permit holder can excavate the sand.

- iii) By fixing the bench mark to keep the thickness of the sand layer in the river bed constant, sand cannot be mined below the bench mark under any circumstances. It will be necessary for the auctioneer to take due care that the fixed bench marks do not fall, and the water level in the surrounding wells does not reduce due to the sand layer in the river bed.
- iv) The auctioneer will have the right to excavate as much as of the sand stock as granted in the auction.
- v) Excavation of sand can be carried out only between 6.00 am to 6.00 pm. Excavation done beyond this period will be treated as illegal and action will be taken to that effect.

- vi) Sand mining shall not be carried out within 600 meters (2000 feet) of any railway bridge or road bridge.
- vii) Where there are Kolhapur type dams, it will be necessary to observe the distance limit prescribed by the Irrigation Department / Divisional Commissioner / Collector.
- viii) Excavation of sand shall be carried out at a distance of 100 meters from the location of public water body / water supply system or such distance as determined by Ground Water Survey and Development System.
- ix) Sand shall not be removed from land used as roads/footpaths.
- x) The auctioneer will not be allowed to take large vehicles to transport sand in the river bed. The auctioneer should make a depot on the main road near the sand pit and store and sell the excavated

sand from the sand pit in the said depot. Tractor, trolley should be used for transporting sand to the depot. It is mandatory to install CCTV in the sand depot and submit its footage to the Tahsildar every week.

- xi) Commercial or revenue generation is not the only objective of auctioning or granting permits for sand mining, but the main objective is to make available sand for development work. Also, due to the accumulation of sand in the riverbed, sand is mined to prevent flooding in the surrounding areas. After sanctioning the auction or issuing the permit to the auctioneer, the auctioneer / permit holder will be required to start mining of sand within one week from the date of possession of the sand block. Apart from this, other terms and conditions mentioned in the prospectus in respect of sand mining shall be binding on the auctioneers.

2) The Collector concerned may include terms and conditions in the contract to be executed into with the auctioneers in respect of such additional measures which will not incur any financial burden on the Government to prevent illegal mining more effectively.

b) Tools to be used for sand mining:-

01. Excavation of sand from the defined sand groups in the river bed has to be done by manual method.

02. Pursuant to the directions issued in the Sustainable Sand Mining Guidelines, 2016 and Sand Mining Framework-2018 and the guidelines issued by the Union Ministry of Environment, Forest and Climate Change from time to time and pursuant to the terms and conditions mentioned in the Environmental Clearance, it will be the responsibility of the District level Committee to prescribe the tools to be used for the sand mining taking into

consideration the available sand reserves and geographical location

CHAPTER NUMBER - EIGHT

PREVENTIVE MEASURES

To ensure that illegal mining and transportation of sand does not take place, the concerned Collector/Divisional Commissioner should take the following action:-

- a) Only one road should be kept for transporting sand between each sand group.
- b) The Collector should fix checkpoints at strategic places in sandy areas. On such fixed check point, according to the standard fixed by the Government, the action of installation of Weighing Scales should be done by making available the funds from the District Planning Committee
- c) (a) CCTVs should be installed by the auctioneer for 24/7 photography at each sand pit location. At least one of these CCTVs should be installed at the point where sand is filled in the transport vehicle and another should be used to

photograph place of the village, from where vehicles passes. The cost of CCTV installed at the Sand Group will be borne by the auctioneers. Also, in order to prevent illegal transportation of sand from the un-auctioned sand zone, CCTV cameras should be installed at the places from where there is a possibility of transportation and action should be taken to provide funds for this from the District Planning Committee.

- b) The address of the CCTV installed by the auctioneers should be required to be submitted to the Collector / Divisional Commissioner and Revenue and Forest Department of Govt. It will be mandatory for the auctioneer to submit the CD containing the photographs of sand excavation and transportation to the Tahsildar office every 15 days.
- c) The Tahsildar should investigate the photographs in the said CD through their subordinate machinery. The concerned Tahsildar and Sub-Divisional Officer should carry out

inspections of such photographs from time to time on their own. If it is observed during such inspections that the CCTV camera was switched off for a period of time, then taking the excavation should be carried out as per the available days for excavation and the amount of penalty should be calculated based on the amount received through tenders and recovered from the excavated area during that period when the CCTV camera was switched off. The penalty amount should be recovered from the person who is liable to pay it. Even if the CCTV camera is switched off for any period of time on any day, the penalty amount should be recovered for the entire day by assuming that the CCTV camera was switched off for the entire day.

- d) The Tahsildar should investigate the photographs in the said CD through their subordinate machinery. The concerned Tahsildar and Sub-Divisional Officer should inspect such photographs periodically by themselves. If it is indicated that

the CCTV camera was turned off for some time during such inspections, in such cases, taking into consideration of the approved sand stock and available days for the sand minding, assuming that, as long as the CCTV The camera was off, the average number of days excavation has been carried out and based on this, by calculating the amount as per the amount of auction per brass, as per this rate, taking into consideration excavation done during the period of having CCTV cameras off the amount of penalty should be recovered from the Auctioneer. If the CCTV camera was turned off for any period of time during the day, the penalty for the entire day should be imposed and recovered as per the above-mentioned penalty amount.

- 4) Every Village Worker Talathi will be required to regularly visit the Sand Group in his jurisdiction. For that, it will be mandatory for the concerned auctioneer to keep the visit book certified by Tahsildar. Talathi should record the same

- 5) in the daily visit book after visiting the Sand Group and sign it with date.
- 6) The concerned Circle Officer should also regularly inspect the sands in his jurisdiction and record the same in the said daily visit book, and put his signature with date.
- 7) The concerned Tahsildar, Sub-Divisional Officer and Additional Collector should visit the Sand Group from time to time in their area and record it in the daily visit book and sign it with date.
- 8) Officers should carefully observe the following while inspecting the sand groups:-
 - a) The quantity of sand excavated from the commencement of excavation till the date of inspection and the stock of sand at the place of excavation up to the date of inspection;
 - b) Counting of excavations in the sand bank should be done every month in present of the concerned Talathi and Gram Sevak as well as the concerned auctioneer.

- c) If there is a bridge in the river bed, whether the excavation of sand around the bridge as well as around the bench mark and below the benchmark is being done should be observed and should be recorded in the visit book.
 - d) Whether or how excavation is carried out in the adjacent area near the river banks, and whether or how mechanical tools such as Poklen/ JCB are used for the same should be observed and recorded in the visit book.
 - e) Whether or how the excavated sand stock has been deposited to the prescribed distance should be observed and should be recorded in the visit book.
- 9) The Collector should ensure that the above standards/ criteria regarding inspection are strictly followed or how. If even after investigation, it is found that illegal sand mining/transportation is going on in the jurisdiction of an officer, a proposal for disciplinary action against the

concerned should be submitted to the Government through the Divisional Commissioner assuming that the officer concerned is in connivance with the persons involved in the illegal mining/transport.

CHAPTER NUMBER - NINE

1) Monitoring

- A) It shall be mandatory to use the monitoring system as per the directions issued by the Central Government/State Government from time to time for transportation of sand. Also, in order to effectively restrain the illegal mining/transportation of sand, along with the aforesaid said monitoring the process, the concerned Collectors will be allowed to use such a system, which will not incur any financial burden on the Government. Also, the collector will be allowed to use this technology as required on the leakage of revenue in the mining process of sand/minor

minerals and the mining process as required under MRSAC technology.

- B) To enable effective motorization over illegal mining/traffic of minor minerals, independent vigilance teams of Police, Transport Department officers/employees and Revenue Officers/employees at Tahsil, Sub-Division, District and Divisional levels Additional Collectors/District Collectors and Divisional Commissioners should be created. It will be the joint and collective responsibility of these teams to stop illegal mining and transportation in their working area.
- C) An incident or case of illegal mining/traffic of minor mineral is brought to light in the jurisdiction of the revenue officer/employee, whether the officer/employee is responsible in the said case should be thoroughly investigated. If it is found in the investigation that the concerned local officers/employees are deliberately ignoring the illegal mining or they have not adequately

controlled the illegal mining/traffic, disciplinary action should be taken against them as per the prevailing rules by fixing the responsibility on the said officials/employees.

2) Monthly report on mining:-

How much the total sand blocks in each district, how many sand blocks were auctioned, how many sand blocks were not auctioned, how much revenue the Government received in this auction, how much brass sand was extracted from each sand block every month, also how many cases of illegal mining were detected in the district every month and in how much cases were registered against the concerned, the Additional Collector/District Collector should submit the monthly statement to the Government and to the Director, Directorate of Geology and Mines in this regard.

3. **Village Vigilance Committee -**

Village Vigilance Committee should be established in villages where there are sand reserves. The structure of this Committee should be as follows:-

- | | |
|--------------------------------|--------------------|
| (1) Sarpanch of Gram Panchayat | - Chairman |
| (2) Gram Sevak | - Member |
| (3) Police Patil | - Member |
| (4) Kotwal | - Member |
| (5) Talathi | - Member Secretary |

It is necessary to hold a meeting of Gram Vigilance Samiti every fifteen days, if there are any recommendations of Gram Dakshata Samiti to check the illegal mining of sand, they should be submitted to the concerned Tahsildar and Collector.

CHAPTER NUMBER - TEN

Funds for the respective Gram Panchayats from the District

Mineral Foundation Fund :-

The Central Government as per the provisions of Section 9 (b) of the Central Government's Mines and Minerals

(Development and Regulation) Amendment Act, 2015 has made a provision for the establishment of a District Mineral Foundation in every district affected by mining by the State Government through a notification. Accordingly, vide Govt. Notification, Department of Industries, Energy and Labour No. MDF-0615/51/Pra.Kra. 34/Udyog-9, dated 01.09.2016, expenditure on environmental matters should be incurred from the funds permissible and allowed for other measures in accordance with the enhancement of environmental quality in the mining district.

By establishing the District Mineral Foundation, it has been decided to take 10 percent of the amount of royalty amount deposited to the Government from all types of subordinate mineral mining lease holders, licensees and sand auction holders as contribution amount for the District Mineral Foundation. Funds for roads, health, etc. in Gram Panchayat area are payable from the said fund.

Pursuant to the Government Notification, Department of Industries, Energy and Labour, No.MDF-0615/51 Pr.No..34/ Industry-9, dated 01.09.2016, the amount not exceeding five percent of the amount deposited in the District Mineral Foundation Fund should be incurred for the administrative or establishment purposes. Subject to the said limit, the said fund may be incurred as per requirement for the following purposes:-

01. To take necessary measures to prevent illegal mining and transport.
02. If the seized vehicle is locked, take measures to move the said vehicle to a safe place.
03. Appointing security guards to protect the confiscated sand reserves and to protect the field officers.
04. Hiring of private vehicles for vigilance and inspection teams.
05. Developing innovative projects/technologies for estimating sand availability, monitoring and supervising sand mining.

CHAPTER NUMBER - ELEVEN**District Level Grievance Redressal Committee regarding problems and complaints in sand mining**

The District Level Sand Monitoring Committee will also look into the problems faced by the auctioneer for sand mining from the auctioned sand groups and environmental complaints made by various individuals and organizations regarding sand mining.

- a) Once the highest bid has been accepted and the auction finalized, if the auctioneer faces any difficulties/obstacles in mining sand, he should submit an application to the Tahsildar concerned. After receiving the application, the concerned Tahsildar should inquire about the difficulties faced in mining from that sand group and submit the report before the said Committee. The said Committee will have to take a decision on the said report within 15 days.

- b) If the complaints like mining of sand from sand blocks in violation of terms/conditions of auctions is being done, due to the illegal/irregular sand mining adversely affecting drinking and agricultural water in riverside villages, damage to riverside agriculture/roads due to transportation of sand, are received from the various persons and institutions, the Tahsildar should investigate the said complaints and submit the report before the said Committee. The said Committee will have to take a decision on the said report within 15 days.
- c) If the auctioneer is unable to excavate sand due to local opposition to mining sand or due to force majeure beyond his control, the auctioneer should immediately apply to the District Level Committee. In case such written application is received, the said Committee shall visit such sand site, re-survey the said sand blocks and also hold a local inquiry regarding other issues of the complaint and discuss the same in the Committee meeting, and to take an appropriate decision

within 15 days whether to proceed with the excavation of sand from the concerned sand group or to close it. The said decision should be communicated to the auctioneer, complainant and Zonal Revenue Officer. The District Level Committee should take care of video recording during the sand group survey.

- d) A complainant who is not satisfied with the decision taken by the Committee regarding his complaint, the said Complainant can appeal to the concerned Divisional Commissioner. The concerned Divisional Commissioner will reconsider the decision taken by the District Level Committee and take appropriate decision within 15 days in any case. The said decision will be communicated to the concerned complainant and the concerned Collector.
- e) Pursuant to the complaint about the sand mining as above, if the said Committee inquires and decides to stop the sand mining in the sand group, the agreement made with the

auctioneer should be cancelled immediately. Also, action should be taken as per the provision in Chapter No. Twelve of the said government decision regarding the return of the auction amount, or as the case may be, the amount of unexcavated sand to the concerned auctioneer.

- f) The auctioneer cannot file the case against the Government, if the contract is cancelled or the auctioneer is banned from mining sand during the contract period given by the auctioneer.

CHAPTER NUMBER - TWELVE

1) Procedure regarding refund of auction amount :-

1) Grounds and rights regarding refund of auction money:-

- a) After successfully auctioning the sand block, after the auctioneer has deposited the auction amount as well as other related amounts to the Government, due to some unavoidable reasons, if it has/is not possible to give the possession of the sand blocks to the concerned auctioneer, in this case, the

District Level Committee shall inspect the site and submit a report with a recommendation that it is not possible to give possession of the sand block, if so, a full refund of the auction amount may be considered.

- b) In the cases, where the auctioneer has deposited the auction amount as well as other relevant amounts with the Government and the mining of sand has been suspended by any judicial order or order of the Government or higher authority, consideration may be given to refund the proportionate amount of the auction amount for the period for which the suspension has been granted. .
- c) In such cases where sand mining is/was not possible due to any other reason (e.g. opposition of villagers, opposition administrative e machinery), the District Level Committee should inspect the site and verify the reasons given by the auctioneer as well as the villagers, should be submitted a opinion to the Collector; whether the mine the sand from the

concerned sand block is possible or not with clear recommendations. The Collector should examine the reasons given by the District Level Committee for not being able to excavate the sand, and give a copy of the available documents to the concerned auctioneer and give him an opportunity to present his case. After that, logical orders should be passed .

(2) Computation/calculation of Refundable Proportional

Amount of Auction :-

- a) The price of sand per brass or per tonne as the case may be should be calculated based on the auction amount and the estimated sand stock in the auction.
- b) The average quantity of sand to be mined per day should be determined based on the estimated sand stock in the auction and the time available for sand mining. The sand stock that could not be mined during the suspension/closure period should be determined based on the period for which the auctioneer had to

suspend/close the sand mining and the average quantity of sand to be mined per day.

- c) The amount payable to the auctioneer shall be calculated as per per bras or per tonne rate as the case may be, for the amount of sand determined as per No. (b) above and the actual unexcavated sand stock, whichever is less.

3) The auction money will not be returned for the following reasons :-

As per the terms and conditions of the sand disposal policy as well as the terms and conditions of the tender notice, before participating in the auction, the auctioneer must ensure that the sand blocks has the expected sand storage or not, the necessary roads for transportation are available or not. Further, it is the responsibility of the auctioneer to excavate the sand with the permitted tools. Therefore, refund of auction amount will not be permissible on the ground that there is no expected

sand reserve in the sand site, no necessary roads for transportation, water in the sand bed, sand mixed with soil, no permission of suction pump for sand mining has not been received, etc.

If the Government Decisions, Government Memorandums, Government Circulars or Government Letters issued earlier regarding sand disposal or in accordance therewith are inconsistent with some provisions of this Government Decision, then in such a case the provisions of this Government Decision should be taken as final and action should be taken accordingly.

The said Government Resolution is being issued with the consent of the Finance Department vide its Informal Ref. No. 466/2021 Expenditure-9, dated November 22, 2021.

The said Government Resolution is made available on the www.maharahstra.gov.in website of the Government of Maharashtra and its Computerized Code is

202201281451561619. This order is being issued by digitally signing and attesting.

As per the order and in the name of the Governor of Maharashtra.

Sd/-
(Ramesh Chavan)
Joint Secretary to Government

Copies to :-

- 1) The Principal Secretary to the Governor, Raj Bhavan
Malabar Hill, Mumbai.
- 2) Addl. Chief Secretary of the Hon'ble Chief Minister, State
of Maharashtra Mantralaya, Mumbai
- 3) Private Secretary to Hon'ble Deputy Chief Minister,
Mantralaya, Mumbai
- 4) Private Secretary to all Hon'ble Minister, Mantralaya,
Mumbai.
- 5) Hon'ble Speaker, Maharashtra Legislative Assembly,
Vidhan Bhavan, Mumbai

- 6) Hon'ble Speaker, Maharashtra Legislative Council, Vidhan Bhavan, Mumbai.
- 7) Hon'ble Leader of Opposition, Maharashtra Legislative Assembly, Vidhan Bhavan, Mumbai.
- 8) Hon'ble Leader of Opposition, Maharashtra Legislative Council, Vidhan Bhavan, Mumbai
- 9) Private Secretary to all Hon'ble Ministers of State, Mantralaya, Mumbai.
- 10) All Hon'ble Legislative Assembly/Legislative Council Members, Vidhan Bhavan, Mumbai.
- 11) Accountant General-1, State of Maharashtra (Accounts and Entitlements), (Audit), Mumbai.
- 12) Accountant General-2, State of Maharashtra (Accounts and Entitlements), (Audit), Nagpur.
- 13) All Ministerial Departments.
- 14) All Divisional Commissioners.
- 15) Director, Directorate of Geology and Mines, Nagpur.

- 16) Director, Directorate of Ground Water Survey and Development Mechanism, Maharashtra State, Pune.
- 17) Principal Chief Conservator of Forests, Nagpur.
- 18) All Collectors.
- 19) All Sub-Divisional Officers.
- 20) All Tahsildars.
- 21) All Desks, Department of Revenue and Forests, Mantralaya, Mumbai-400 032.
- 22) File Electoral "B" Desk, Department of Revenue and Forests, Mantralaya, Mumbai 400 032.

Government Resolution

No.Min.Minning 10/1021/Pra.Kra.82/Kh-1

STATEMENT

OTHER TERMS AND CONDITIONS PURSUANT TO THE
SAND AUCTION

- 1) All precautions should be taken by the Auctioneer to ensure that there is no damage to the natural resources and environment while excavating the sand from the area allotted to the auctioneer for the extraction of sand from the riverbed/canal.
- 2) The auctioneer should not cause any damages to the **Nistar rights** of the villagers.
- 3) It is necessary for the Auctioneer to maintain the register of Daily Account Book for the daily excavation of sand, sold and transported. This Register and other accounting documents should be made available to the District Mining Officer, Mining Inspector, Revenue Officer as well as the Collector

and the inspecting officers of the Directorate of Geology and Mines at the site of excavation.

- 4) If the auctioneer wants issue permit for the transport of sand, he should give preference to cooperative societies/ organizations.
- 5) While transporting sand, it is mandatory to cover the sand in the vehicle with plastic paper / tarpaulin. If such transportation is not carried out, penal action should be taken.
- 6) The auctioneer shall transport the vehicle carrying sand in his auction place with the quantity equal to its carrying capacity. If it is found that carrying more quantity of sand than the carrying capacity, the entire sand in that vehicle shall be treated as illegal and penal action shall be taken as per rules and action shall be taken as per the Motor Vehicle Act for transporting more than capacity. Along with the action, the seized sand should be auctioned.

- 7) In case of accident while mining or transporting sand, the auctioneer should report the accident to the nearest police station immediately.
- 8) The auctioneer shall be bound to comply with the terms and conditions as mentioned in the rules and as per the provisions of the Mineral Mining Rules (rules applicable to the concerned department) and the rules applicable as per the provisions of the Maharashtra Land Revenue Code. Similarly, the auctioneer should make full use of sand as minor mineral.
- 9) If any major mineral is found during excavation of sand, the auctioneer/contractor shall report to the Divisional Commissioner/District Collector/Additional Collector within seven days.
- 10) If there is more than the estimated amount of sand deposit in the sand block, the auctioneer shall not have any right over it and the auctioneer shall not be allowed to excavate more than the estimated amount of quantity, this condition should be included in the contract/Agreement.

- 11) It shall be the responsibility of the auctioneer to excavate the sand from the area awarded by the auction within the period specified in the contract, with the help of the permitted equipment. Due to man-made or natural calamities such as there is no expected stock in the sand site, roads are not available, there is water in the sand site, the sand in the sand block is mixed with soil, the said period will not be extended under any circumstances and the sand block will not be changed.
- 12) Storage of excavated or quarried sand shall be done in the same district where the auction is conducted by the Additional Collector/District Officer and it shall be the responsibility of the auctioneer to obtain necessary land with non-agricultural permission for the same. If the sand stock which has been mined before the expiry of the sand contract is not moved from the mining site within 10 days after the expiry, it will become the property of the Government. The auctioneer or his

contractor shall not have any right or claim against the Government regarding the price or ownership of such sand.

After the expiry of the auction period and also after the expiry of 10 days no sand stockpiling shall be permitted under any circumstances, nor shall secondary transport passes be issued for its transport. In this regard, this clause should be included in the contract /Agreement to be executed with the auctioneer.

- 13) The auctioneer shall not transfer the auction / contract to any other person, nor let any other person to conduct it, nor take any partner after the auction, without the prior permission of the Government.
- 14) The auctioneer shall submit a Statement to the Collector on the 10th day of every month regarding the excavations carried out by him from the Sand blocks granted to him. It seems that in reality such statements are not being submitted by the auctioneer. Therefore, the Additional Collector/District Collector will have the power to cancel the contract as well as

take penal action against the auctioneers who do not submit the monthly statement within the prescribed time.

- 15) The auctioneer shall not excavate sand himself or permit others to do so from any place within his auction area where extraction of sand may cause erosion and thereby endanger residential buildings, houses or other structures. The decision of Additional Collector/District Collector to prohibit excavation in such case shall be final.
- 16) Once the highest bid has been accepted, the auctioneer shall not, under any circumstances, ask to extend the period of sand / sand mining or to change the block of sand for any reason. Existing roads are to be used by the auctioneer for transportation of excavated sand. Also, separate roads will not be provided for transportation. Also, the responsibility of getting a new road for transportation will remain with the auctioneer. Under no circumstances will the duration of sand mining be extended or sand block replaced due to roads being unavailable or closed to transportation.

- 17) Action should be taken as per rule 48 (7) and (8) of the Maharashtra Land Revenue Code, 1966 after illegal sand stock is caught.
- 18) The auctioneer / permit holder should inform the Tahsildar / Collector about the vehicles used for transporting of sand. Care should be taken that there will not be transport of sand beyond the capacity of the vehicle.
- 19) The Additional Collector / Collector by verifying the possibility that whether it is possible to give the same colour to the trucks transporting sand, the decision of having same colour of trucks for transportation of sand, should be taken by the Collector after the discussions with the auctioneer.
- 20) In case of any loss/damage to private property during the mining or extraction of sand, the liability to compensate the same shall lie with the auctioneer. Such loss/damage shall be calculated by the competent authority and their decision shall be final and such amount shall be recovered from the concerned auctioneer as arrears of land revenue.

Action to be taken in case of violation of terms and conditions by auctioneer/ permit holder:-

- a) If the auctioneers collude among themselves, even after re-auctioning certain sand blocks, no auctioneer comes forward to bid and therefore the sand blocks cannot be auctioned. The auctioneer who colluded and lost the revenue of the government and committed crimes like illegal mining and transportation will be blacklisted for the entire State.
- b) If it is found that excavation is done deeper than the depth allowed in the Environmental Clearance, the deposit collected from the auctioneer/permit holder shall be forfeited and the auction/permit shall be cancelled. Also such mining should be declared illegal and action should be taken as per the provisions of Section 48 (7) and (8) of the Maharashtra Land Revenue Code, 1966.
- c) It should be verified whether the driver transporting sand has a valid barcode transport pass. At the time of inspection, if a

valid barcode transport pass is not found with the driver or if the specified period of the transport pass has expired, the said sand mining transport should be considered illegal and action should be taken against it as per Section 48 (7) and (8) of the Maharashtra Land Revenue Code, 1966.

- d) If the concerned contractor/auctioneer is found guilty in the case of illegal mining and transportation, action should be taken against them as per prevailing rules.

While taking action as per prevailing rules, filing a case against the concerned under Sections 34, 114, 379, 392, 393, 394, 396 etc of the Indian Penal Code, taking penal action under the provisions of Section 48 (7) of the Maharashtra Land Revenue Code, 1966 and Section 48 As per the provision in (8), action should be taken to confiscate machinery used for sand mining and vehicles used for transportation, confiscation of illegally mined sand, etc.

e) In the case of illegal mining and transportation of sand, in order to levy fine based on the market price of sand, the Collector should take the average of the market price of sand in the district and determine the market price of sand on 1st January every year and calculate the amount of fine accordingly. Before taking punitive action in the case, notice should be given to the concerned and after listening to their side, clear orders should be passed as per the provisions of the law.

Also, if it is observed that the Revenue Officers/Employees are being attacked while taking action in connection with illegal mining/transportation of sand or organized crime is detected at unauthorized places, the action should be taken against the concerned as per the provisions of Maharashtra Prevention of Dangerous Activities of Slumlords, Bootleggers, Drug Offenders, Dangerous Persons, Non Licensed performers of Audiovisual Arts (Video Pirates),

Sand Smugglers and Person Engaged in Black Marketing
of Essential Commodities Act, 1981

- f) It is mandatory for the e-auctioneer / Permit holder to comply with the terms and conditions of the Environmental Clearance as well as the provisions of the environmental rules. Violation of the said provision shall be liable to action as per the provisions of the Environment (Protection) Act, 1986.

D-29/Mining/Ka.Vi./1310/2021

Office of Collector, Akola

Date: 26 August, 2021

Directions regarding illegal transportation of minor minerals:

To,

All Sub-Divisional Officers,
Akot/Murtijapur/Balapur/Akola

Sub:- Regarding the appointment of Standing squad at strategic locations to control illegal minor mineral transport.

- Ref: 1. Government Resolution No. Gaukhani-10/0615/Chapter 287/B No. 05.12.2015
2. Instructions in Government Gazette dated 2nd January 2018.

In pursuance to the cited subject, several complaints are being received by the government regarding the illegal mining and transportation of minor minerals such as sand, clay, soil, gravel, etc. in Akola district. As the auction of some sand blocks in the Akola district have been done, therefore, the illegal minor mineral mining and illegal transportation of minor minerals in

Akola district is being done from the remaining sand blocks in the large scale.

Accordingly, in order to control the said illegal mining of minor minerals and illegal transportation of minor minerals in Akola district, by appointing a Standing Squad (24x7) on a rotational basis at the following strategic locations, the said Team should be made operational w.e.f. 1st September 2021 at your level. A copy of the order of the said team should be submitted to this office on 30.08.2026 with mobile numbers of all the members of the Squad in any case.

Locations of Standing Squad -

1. Ghazipur Tal. Akot
2. Nimba Fata Tal. Balapur
3. Flyover, Daryapur Road, Murtijapur
4. Murtijapur Road, Akola

In the said Standing Squad, 01 Naib Tehsildar should be appointed as Monitoring officer. Similarly, 01 Circle Officer, 01 Talathi, 01 Kotwal and 01 Police Constable should be appointed among other members of the team.

Accordingly, it is hereby directed that the report of the necessary action taken in accordance with the above mentioned

government decision regarding the illegal minor mineral transportation in Akola district should be submitted to this offices in writing as well as by phone. It should be noted that the review meeting of the said teams will be held in this office every fifteen days.

Sd/-26.8
Collector, Akola

Copies to :

1. The District Superintendent of Police, Akola is hereby directed to issue necessary directions at your level to the police station under your jurisdiction to take an appropriate action in this regard.
2. All Tahsildar - Akola/Akot/Telhara/ Balapur/Patur/ Murtijapur/Barshitakli - Contact the concerned Police station and get a police constable available.

Sd/-26.8
Collector, Akola

D-29/Mining/Ka.Vi./1511/2021

Office of Collector, Akola

Date: 23 September, 2021

To,

Sub Divisional Officer (All)

Akola, Akot, Murtijapur, Balapur

Tehsildar (All)

Akola, Barshitakali, Murtijapur, Akot,

Telhara, Balapur, Patur

Sub: Regarding control over the unauthorized transportation in the Akola District and taking criminal action against them.

Ref: 1. Directions raised in the Sand Policy dated 03.09.2019

2. Order of this office bearing no. D-29/Mining/Ka.Vi. 1310/2021, dated 26.08.2021

In pursuance to the cited subject, several complaints are being received by the government regarding the illegal mining and transportation of minor minerals such as sand, clay, soil, gravel, etc. in Akola district. As the auction of some sand blocks in the Akola district have been done, therefore, the illegal minor

mineral mining and illegal transportation of minor minerals in Akola district is being done from the remaining sand blocks in the large scale. Therefore, pursuant to control such illegal mining minerals and illegal transportation of minor minerals, a Standing Squad (24x7) has been deployed at the strategic locations of Akola district on rotation basis (alternately), appointed at the taluka and sub-divisional levels.

But when we saw the orders of the officers and employees of the appointed Standing Squad, it is seen that there is a difference of the time of the officers and employees in the orders of each taluka. Therefore, according to the revised duty chart attached herewith, you should appoint the Standing Squad at the places mentioned in the chart instead of the places established earlier in your taluka.

While inspecting minor mineral transport vehicles, if the person, who is transporting, possesses Royalty Pass or Finished material, in this case, it is necessary to check the Transport Pass. the officers/staff of the standing Squad should ensure that no vehicle is released without having Royalty or Transport pass for the finished material.

Also, all Crusher holders and mine holders within your limits will be required to carry Royalty transport pass as per provisions of Chapter 6 Rule 71 to 78 of the Minerals Rules 2013 and Crusher holders will be required to carry stock licences, otherwise action should be taken against them as per rules.

Therefore, it is to inform you that sand auction process has been started for the year 2021-22. At present, since the term of 02 sand blocks which were auctioned last year is expiring on 30th September 2021 and the new auction has not been held till now, there is a large amount of sand remaining on the said block today and the possibility of theft of the said sand through unauthorized transportation cannot be ruled out.

This office has already empowered you to take criminal action in unauthorized minor mineral cases. Accordingly, you should control the unauthorized minor mineral transportation through the Squad formed at your level. While doing the said action, not only taking of penal action under the provisions of M.L.R.C. 1966, the statement of the concerned vehicle owner should register a statement regarding the place/ block, from which the said minor mineral/sand was brought and the Panchnama of the place from where the said sand/ minor mineral

was taken should be carried out. The compensation of the financial loss caused to the government should be recovered from the concerned. Meanwhile, the crime u/s 379 and under other sections of the Indian penal Code should be registered against the said unauthorized mineral vehicle drivers in the police station and the said vehicle should be impounded at the police station until the full compensation of the financial loss is collected by the government and if the suit for the possession of the said vehicle has-been filed in the Court by the concerned, the request should be made to the Court that, only after deposit of amount of financial loss in the Court or with the Revenue Department, the said vehicle be released.

While taking this entire action, in order to inspect the said vehicles, contact the office of Sub-Regional Transport Officer and Transport Inspector Rural/Urban Police Department and inform them to take an action as per Transport rules and other consequential action and seek compliance.

It is also brought to your attention that controlling of unauthorized mining and illegal transportation of minor minerals is not the responsibility of the revenue department only, but it is

the joint responsibility of the police department, revenue department and rural development department. Since minor minerals is the property of the government, stealing of it is a cognizable offense under Section 379 of IPC. Considering this fact, , taking notice of the unauthorized mining and transportation of minor minerals at the village level, it is orderly to seek cooperation from the Police Patil, Gram Sevak, Talathi, Circle Officer, Gram Panchayat members of the concerned village at the village level and also to take measures to prevent the theft of minor minerals at the village level. As the appointments of Police Patils are being made as per the provisions of Maharashtra Gram Panchayat Police Act 1967, Police Patils are bound to perform their duties as per Section 6 of the said Act. At the same time, the village police Patil, village panchayat members most of the time point out the said incident only through telephone, but even though theft is a cognizable crime, it is necessary to take notice of it and prevent the said incident according to section 14, therefore, it is necessary to prevent such vehicles and lodge complaints against said vehicles immediately.

In view of the aforesaid background, it is directed to you that at many places unauthorized transportation of minor

minerals/sand is being done with the help of local people. In such cases, if it is noticed that government employees/officers are involved, action should also be proposed against the Police Patil, Gram Sevak, Gram Panchayat Member Talathi, Circle Officer of the concerned village and by raising charges against them as to instigate to cause the damage to the government property, not taking cognizance of damages of the government property even it is noticed, and by making them co-accused as per the rule, according to section 34, of IPC a criminal complaint should be filed against them in due course. After filing such a complaint against the concerned Gram Panchayat members, a motion should be filed to remove the concerned Gram Panchayat member from office as per the Gram Panchayat Act.

While taking all these actions, the necessary precaution should be taken at your level and unauthorized mining and transportation of minor minerals should be controlled in the entire working area and the target given by the government should be achieved within the prescribed period. Pursuant to the list of places of Standing Squad and time table attached herewith, orders at the level of Sub-Divisional officer should be prepared,

and copy of which, should be submitted to this office immediately.

Encl- List of places and timetable
(As directed by the District Collector)

Sd/-
For Collector Akola

Copy-1 Superintendent of Police Akola -

Pursuant to the aforesaid directions, issue directions to all concerned Police Station Incharge to lodge complaints taking cognizance to prevent unauthorized minor mining / transportation of minerals

2. Chief Executive Officer, Z.P. Akola -

This fact should be brought to the notice and due diligence through the Block Development Officer and issue direction to take an appropriate precaution in this regard.

Sd/-
For Collector Akola

The standing squad that was appointed at the places in the past should be appointed at the new places mentioned below.

- Akola:
 1. Borgaon Manju –
 - i. Near the crusher of Ramnik Patel
 - ii. Near Sangwa Road
 2. Vijhora
 - i. Kumbhari
 - ii. Near the plant of Malkapur-Kothari
- Barshitakli:
 1. Near Pinpakhuta T-point
 2. Sarala (Kanheri)
- Patur:
 1. In front of Tahsil Office, Patur
 2. Medshi (Washim road)
- Akot:
 1. Akot to Popatkhed road (The road near Mohada that goes towards Akot)
 2. Akot-Anjangaon road (Ruikhed Phata)
- Murtijapur:
 1. Anbhora (Near Masjid)
 2. Pul(Bridge) of Mhaisang, Near Hotel Akola road.
- Balapur:
 1. Dabki road, Railway line gate

Form for the appointment of the Standing Squad

Squad No.	Time allotted	Number of officers/employees in the Squad
1	6.00 am to 6.00 pm	1. Nayab Tahsildar – Controlling Officer - 01 2. Divisional officer – 01 3. Talathi – 01 4. Kotval – 01 5. Police constable / Police Patil, either one of these – 01
2	6.00 pm to 6.00 am	1. Nayab Tahsildar – Controlling Officer - 01 2. Divisional officer – 01 3. Talathi – 01 4. Kotval – 01 5. Police Constable / Police Patil, either one of these – 01

- As mentioned above, the Squad should be appointed as two shifts per day.
- It should be duly noted that the officers/employees in the Squad are present in the appointed time and appointed place, it should be strictly noted/followed up that they are not absent.
- Apart from the Standing Squad, by keeping a flying squad ready, action should be taken on the illegal minor mineral transportation.

Sd/-
For Collector Akola

D-29/Mining/Ka.Vi./1642/2021

Office of Collector, Akola

Date: 8 October , 2021

To,

Sub Divisional Officer (All)

Akola, Akot, Murtijapur, Balapur

Tehsildar (All)

Akola, Barshitakali, Murtijapur, Akot,

Telhara, Balapur, Patur

Sub: Regarding control over the unauthorized transportation in the Akola District and taking criminal action against them.

Ref: 1. Directions raised in the Sand Policy dated 03.09.2019

2. Order of this office bearing no. D-29/Mining/Ka.Vi./1310/2021, dated 26.08.2021

3. Order of this office bearing no. D-29/Mining/Ka.Vi/ 1511/2021, dated 23.09.2021

In pursuance to the cited subject, several complaints are being received by the government regarding the illegal mining and transportation of minor minerals such as sand, clay, soil, gravel, etc. in Akola district. As the auction of some sand blocks in the Akola district have been done, therefore, the illegal minor

mineral mining and illegal transportation of minor minerals in Akola district is being done from the remaining sand blocks in the large scale. Therefore, pursuant to control such illegal mining minerals and illegal transportation of minor minerals, a Standing Squad (24x7) has been deployed at the strategic locations of Akola district on rotation basis (alternately), appointed at the taluka and sub-divisional levels.

In view of the illegal transportation in Akola districts, it has come to my notice that there is a need to appoint Standing Squad at some other places apart from those where Standing Squad have been appointed. Also the timing of squads should be 8-8 hours rotation instead of 12-12 hours (24x7). It is necessary to do it by way of rotation (alternately).

Accordingly, according to the list of places and schedule attached with the said letter, appoint a team at your level, take action accordingly and submit the report to this office.

Encl. : List of Places

Sd/-

For Collector Akola

Copy-1 Superintendent of Police Akola -

Pursuant to the aforesaid directions, issue directions to all concerned Police Station Incharge to lodge complaints taking cognizance to prevent unauthorized minor mining / transportation of minerals

Sd/-

For Collector Akola

The Standing Squad that was appointed at the places in the past should be increased and the said Standing Squad should be appointed at the places mentioned below.

- Akola:
 1. Borgaon Manju –
 - i. Near the crusher of Ramnik Patel
 - ii. Near Sangwa Road
 2. Vijhora
 - i. Kumbhari
 - ii. Near the plant of Malkapur-Kothari
 - iii. Thevta T-point
 3. Akola
 - i. Akot file, Apatapa Chowk
 - ii. Amadpur, R.P.T.S. Road
- Barshitakli:
 1. Near Pinpakhuta T-point
 2. Sarala (Kanheri) – T-point

3. Near the railway gate where illegal Transport flows on the Vadegaon-Sindkhed road
 4. Near Barshitakli petrol pump T-point
- Patur:
 1. In front of Tahsil Office, Patur
 2. Medshi (Washim road)
 3. Kapshi T-point
 4. On Vadegaon-Patur road
 - Akot:
 1. Akot to Popatkhed road (The road near Mohada that goes towards Akot)
 2. Akot-Anjangaon road (Ruikhed Phata)
 3. Telhara and Hivarkhed road
 - Murtijapur:
 1. Anbhora (Near Masjid)
 2. Pul(Bridge) of Mhaisang, Near Hotel Akola road.
 3. Illegal Transport flowing on Apatapa road – Bhatori
 - Balapur:
 1. Dabki road, Railway line gate
 2. Nimba Phata
 3. Nimkarda Phata
 4. Vadegaon T-point
 5. Ridhora T-point highway

Sd/-
For Collector Akola

Sample of the appointment of the Standing Squad

Squad No.	Time allotted	Number of officers/employees in the Squad
1	6.00 am to 2.00 pm	1. Nayab Tahsildar – Controlling Officer - 01 2. Divisional Officer – 01 3. Talathi – 01 4. Kotval – 01 5. Police Constable / Police Patil, either one of these - 01
2	2.00 pm to 10.00 pm	1. Nayab Tahsildar – Controlling Officer – 01 2. Divisional Officer – 01 3. Talathi – 01 4. Kotval – 01 5. Police Constable / Police Patil, either one of these – 01
3	10.00 pm to 6.00 am	1. Nayab Tahsildar – Controlling Officer – 01 2. Divisional Officer – 01 3. Talathi – 01 4. Kotval – 01 5. Police Constable / Police Patil, either one of these – 01

- As mentioned above, the Squad should be appointed as three shifts per day.

- It should be duly noted that the officers/employees in the Squad are present in the appointed time and appointed place, it should be strictly noted/followed up that they are not absent.
- Apart from the Standing Squad, by keeping a flying squad ready, action should be taken on the illegal minor mineral transportation.

Sd/-
For Collector Akola

D-29/Mining/Ka.Vi./1777/2021
Office of Collector, Akola
Date: 22 October , 2021

To,

Sub Divisional Officer (All)

Akola, Akot, Murtijapur, Balapur

Tehsildar (All)

Akola, Barshitakali, Murtijapur, Akot,

Telhara, Balapur, Patur

Sub: Regarding control over the unauthorized transportation in the Akola District and taking criminal action against them.

Ref: 1. Directions raised in the Sand Policy dated 03.09.2019

2. Order of this office bearing no. D-29/Mining/Ka.Vi./1310/2021, dated 26.08.2021
3. Letter of this office bearing no. D-29/Mining/Ka.Vi/ 1511/2021, dated 23.09.2021
4. Letter of this office bearing no. D-29/Mining/Ka.Vi/ 1714/2021, dated 13.10.2021
5. Representation of Vidarbh Patwari Sangh, Nagpur, Branch Akola received to this office.
6. Discussions held on 22.10.2021 with Vidarbh Patwari Samgh, Nagpur, Branch Akola

In pursuance to the cited subject, several complaints are being received by the government regarding the illegal mining and transportation of minor minerals such as sand, clay, soil, gravel, etc. in Akola district. As the auction of some sand blocks in the Akola district have been done, therefore, the illegal minor mineral mining and illegal transportation of minor minerals in Akola district is being done from the remaining sand blocks in the large scale. Therefore, pursuant to control such illegal mining minerals and illegal transportation of minor minerals, a Standing Squad (24x7) has been deployed at the strategic locations of Akola district on rotation basis (alternately) for 8-8 hours appointed at the taluka and sub-divisional levels.

However, due to the increase in the number of Standing Squad, there is a shortage of personnel, and as police constables are not accompanied, there is no provision of sheds, there is no security for women in the squad at night, and as they have to work for a week without taking any leave, Vidarbha Patwari Sangh Nagpur/District Branch Akola has submitted a representation in the office. In the said representation, Talathi

and Circle officers have refused to work in permanent and flying squad.

Accordingly vide order Ref. No.4 above, the Sub Divisional Officer/Tahsildar has been informed to make an arrangement of Shed at every check-post and submit the bill to that effect to this office for the payment. Also, District Superintendent of Police Akola has been informed and discussed about arranging police constables with the squads at night and accordingly police arrangement has also been made with the squads during night. Also by reducing the number of check posts so that they can get leave two days in a week, the directions have been given to the Chief Executive Officer of Zilla Parishad Akola to appoint Gram Sevaks in the team.

Therefore, by way of this, you are directed that, as per the attached Standing Squad location list and schedule, the Sub-Divisional Officer should appoint Talathi/Circle Officer /Gram Sevak/Kotwal/Police Constable as per Check Post and take action to control the illegal transport of minor mineral and report to that effect should be submitted to this office.

Encl- list of places and schedule

Sd/-
Collector, Akola

Copies to :

01. The District Superintendent of Police, Akola should appoint police constables along with standing squad at night.
02. Chief Executive Officer Zilla Parishad Akola for information and appropriate action.
03. Vidarbha Patwari Sangh Nagpur, District Branch Akola for information and appropriate action.

The Standing Squad that was appointed at the places in the past should be appointed at the new places mentioned below.

Dt: 22.10.2021

Total – 19 Squads

- Akola:
 1. Borgaon Manju – Highway T-Point
(Behind Detergent Karkhana (Factory))
 2. Sonala road T-point, behind new vasti
(habitation/settlements)
 3. Kumbhari (Near Nagnath Maharaj Mandir)
 4. Babhulgaon T-point
 5. Dabki road, railway line gate
- Barshitakli:
 1. Khadki Shivapur Phata T-point (Near Old age home)
 2. Chinchkhed/Sindkhed crossing by pass, Barshitakli
 3. Barshitakli railway crossing road
- Patur:
 1. Gondhalwadi T-point (Washim road)
 2. Kapsi T-point
- Akot:

1. Akolkhed T-point, Popatkhed road (Gajanan Maharaj Vihir Chowk)
2. Panaj Highway T-point
3. Devri Phata (By pass)
- Murtijapur:
 1. Hirpur by pass Flyover
 2. Soneri T-point Highway
- Balapur:
 1. Nimba Phata
 2. Near the Traffic Branch Post of Balapur by pass
 3. Chandni Chatari Phata Wadegaon
 4. Highway T-point, near Ridhora by pass petrol pump

The sample of timetable of the appointments of the Standing
Squad

Squad No.	Appointed Time	Number of Officers/Employees in the Squad
1	6.00 am to 2.00 pm	Circle Officer ,Kotwal, any one of these/Gram sevak/Talathi/ Two employees (Women Employees should be included in these)
2	2.00 pm to 10.00 pm	Circle Officer Kotwal, any one of these/Gram sevak/Talathi/ Two employees (Women Employees should not be included in these)
3	10.00 pm to 6.00 am	Circle Officer Kotwal, any one of these/Gram sevak/Talathi/ Two employees and one Police Constable (Women Employees should not be included in these)

- As mentioned above, the Squad should be appointed as three shifts per day.
- In every shift, only two employees should be appointed.
- Women employees should be appointed only between 6.00 am to 2.00 pm.

- Police Constable should be appointed only between 10.00 pm to 6.00 am.
- It should be duly noted that the appointed officers/employees in the Squad are present at the allotted time and the allotted place without fail.
- Apart from the Standing Squad, by keeping a flying squad ready, action should be taken on the illegal minor mineral transportation.
- The Squad should be appointed in such a manner, that the employees in the Squad can benefit with two days of holiday/work-off per week.

Sd/-
For Collector Akola

D-29/Mining/Ka.Vi./3931/2022
Office of Collector, Akola
Date: 14 September 2022

To,

All Sub-Divisional Officers,
Akota/Murtijapur/Balapur/Akola

Sub:- Regarding the appointment of Standing squad to control illegal minor mineral transport and to lodge criminal cases against them.

- Ref: 1. Directions of Sand Disposal Policy dated 28.01.2022
2. Government Circular dated 12 Jan 2018.

In pursuance to the cited subject, several complaints are being received by the government regarding the illegal mining and transportation of minor minerals such as sand, clay, soil, gravel, etc. in Akola district. As the auction of some sand blocks in the Akola district have been done, therefore, the illegal minor mineral mining and illegal transportation of minor minerals in Akola district is being done from the remaining sand blocks in the large scale.

However, it is came to my notice that, in order to control the said illegal mining of minor minerals and illegal

transportation of minor minerals in Akola district, it is required to reactivate the Standing Squad on a rotational basis at the strategic locations, Therefore, directions are being issued to appoint Standing Squad at the following prominent places

Sr.No.	Taluka	Place of Standing Squad
1	Akola	<ol style="list-style-type: none"> 1. Babhulgaon Pul (Borgaon Manju) 2. Near Kumbhari Nagnath Maharaj Temple 3. Yevta Village – On/through the roads that lead towards MIDC 4. Dabki road, Railway line gate 5. Opposite to Guddhi road railway gate 6. Akot file, near Police station 7. Kapshi T-point
2	Barshitakli	<ol style="list-style-type: none"> 1. Kanheri Sarap T-point 2. Pimpalkhuta T-point
3	Patur	<ol style="list-style-type: none"> 1. Opposite to Patur Tahsil Office 2. Opposite to BAMS college, Balapur road, Patur
4	Akot	<ol style="list-style-type: none"> 1. Akolkhed T-point, Popatkhed road (Gajanan Maharaj Vihir Chowk) 2. Dahihanda Phata, Near the Petrol pump of Tankhede
5	Murtijapur	<ol style="list-style-type: none"> 1. Soneri T-point Highway 2. Apatapa road – Bhatori 3. Virwada on Mhaisang road – Between Ghughshi Mungshi

6	Balapur	<ol style="list-style-type: none"> 1. Nimba Phata 2. Balapur Shegaon T-point 3. Highway T-point, near Ridhora By pass T-point 4. Police Chowki Vadegaon T-point 5. Tamshi Pimpalgaon road
7	Telhara	<ol style="list-style-type: none"> 1. Adsul T-point 2. Hivarkhed T-point 3. Vangargaon T-point

Therefore, you should deploy the teams at your level in total 24 strategic/prominent locations mentioned above from 19th September 2022 (24x7) on rotation basis (alternately) for 3 of 8-8 hours. Also, flying squad should be appointed as per requirement at the Tahsil level and copy of orders of the squad should be submitted to this office by 16 September 2022. Also, action should be taken regarding illegal minor mineral transportation as per rules and related data should be uploaded on Mahakhanij App and the report should be submitted to this office from time to time.

Note –

1. The Standing Squad should include Circle Officer/
Talathi/ Kotwal/ Police Patil/ Police personnel.

2. As stated herein above, the squad should be appointed in three shifts per day.
3. In each shift, there should be only two employees.
4. Women employees should be appointed only in day shift.
5. Appointment of police constable should be made in night shift only.
6. It should be noted that the officers/employees of the squad should be present at the appointed time and at the appointed place without fail and it should be noted that, nobody is remained absent.
7. Apart from the Standing Squad, flying squad should be kept functioning as per requirement in each taluka and action should be taken against illegal transportation of minor minerals as per rules.
8. The squad should be appointed in a manner, so that, employees can get two days off in a week.

Sd/-14.9
(Neema Arora, IAS)
Collector, Akola

Copies to :

1. The Superintendent of Police, Akola should submit a list of Police Staff along with their mobile numbers by posting them in the night duty at the prominent places. The directions should be issued at your level to lodge criminal complaints as per the requirement.

Tahsildar - Akola, Barshitakali, Murtijapur, Akot,
Telhara, Balapur, Patur – for appropriate action.

Sd/-14.9
(Neema Arora, IAS)
Collector, Akola

OFFICE OF THE SUB-DIVISIONAL OFFICER AND
SUB-DIVISIONAL MAGISTRATE, AKOT

Office Tel. & Fax No.07258-222674

E-mail.: sdo.akot@rediffmail.com

No.SDO/MinorMineral/Ka.Vi.97/2021 Date : 26.10.2021

O R D E R

Read:-

01. Government Resolution No. Gaukhani-10/0615/P No. 287/B dated 05.12.2015.
02. Directions in Government Gazette dated 12th January 2018
03. Letter of Collector Akola regarding directions bearing No. Desk-29Khanikarma Kavi-1310/2021 dated 26.08.2021
04. Orders of this office dated 31.08.2021, dt. 03.09.2021 01.10.2021, 14.10.2021
05. Letter of Collector Akola regarding directions bearing No Desk-29/Miners/Qarawi-1511/2021 Dated 23 September 2021
06. Directions mentioned in the Sand Policy dated 03.09.2021.
07. Letter of Collector Akola regarding directions bearing No. Desk-29/Mining/Kavi-1642/2021 Dated 08.10.2021
08. Letter of Collector Akola regarding directions bearing No. Desk-29/Mining/Kavi-1777/2021 Dated 22.10.2021

Preamble :

In Akola district, the sand auction process has been started for the year 2021-22, and currently, as the last year deadline expires on September 30, 2021 and the new auction has not yet been held, a large amount of sand is left on the sand blocks today and possibility of theft of the said sand by way of illegal transportation cannot be ruled out.

Also, in order to control the illegal mining and transportation of illegal minor minerals such as sand, murum, soil, gravel etc. in Akot taluka, Standing Squad (24x7) at strategic places in Akot taluka to stop the traffic of illegal minor minerals and minor minerals in Akot taluka on rotation basis (alternately) has been deployed. The appointment of staff has been made at the level of Taluka and Sub Divisional Officers.

Regarding the previously formed Squad -

In the present matter, a Standing Squad was constituted in Akot Taluka as per reference No. 4 above. But according to the above reference No.5, the Collector has given instructions regarding the formation of newly reformed Squads and accordingly the newly reformed Squads are being formed as follows.

Newly Issued Directions:-

The Collector Akola has directed the Squad, constituted vide Ref. Nos. 05, 07 and 08 as above, to take action as follows:-

01. While inspecting minor mineral transport vehicles, if the person, who is transporting, possesses Royalty Pass or Finished material, in this case, it is necessary to check the Transport Pass.
02. The officers/staff of the standing Squad should ensure that no vehicle is released without having Royalty or Transport pass for the finished material.
03. Also, all Crusher holders and mine holders within your limits will be required to carry Royalty transport pass as per provisions of Chapter 6 Rule 71 to 78 of the Minerals Rules 2013 and Crusher holders will be required to carry stock licences, otherwise action should be taken against them as per rules.
04. The office of the Collector has already empowered you to take criminal action in unauthorized minor mineral cases. According to that, it has been directed to control the unauthorized minor mineral transportation through the Squad formed. While doing the said action, not only taking

of penal action under the provisions of M.L.R.C. 1966, the statement of the concerned vehicle owner should register a statement regarding the place/ block, from which the said minor mineral/sand was brought and the Panchnama of the place from where the said sand/ minor mineral was taken should be carried out. The compensation of the financial loss caused to the government should be recovered from the concerned. Meanwhile, the crime u/s 379 and under other sections of the Indian penal Code should be registered against the said unauthorized mineral vehicle drivers in the police station and the said vehicle should be impounded at the police station until the full compensation of the financial loss is collected by the government and if the suit for the possession of the said vehicle has-been filed in the Court by the concerned, the prayer should be made to the Court that, only after deposit of amount of financial loss in the Court or with the Revenue Department, the said vehicle be released.

05. While taking this entire action, in order to inspect the said vehicles, contact the office of Sub-Regional Transport Officer and Transport Inspector Rural/Urban Police

Department and inform them to take an action as per Transport rules and other consequential action and seek compliance.

06. Controlling of unauthorized mining and illegal transportation of minor minerals is not only the responsibility of the revenue department, but it is the joint responsibility of the police department, revenue department and rural development department.
07. Since a minor mineral is the property of the government, stealing of it is a cognizable offense under Section 379 of IPC. Considering this fact, taking notice of the unauthorized mining and transportation of minor minerals at the village level, it is orderly to seek cooperation from the Police Patil, Gram Sevak, Talathi, Circle Officer, Gram Panchayat members of the concerned village at the village level and also to take measures to prevent the theft of minor minerals at the village level. As the appointments of Police Patils are being made as per the provisions of Maharashtra Gram Panchayat Police Act 1967, Police Patils are bound to perform their duties as per Section 6 of the said Act.

08. At the same time, the village police Patil, village panchayat members most of the time point out the said incident only through telephone, but even though theft is a cognizable crime, it is necessary to take notice of it and prevent the said incident according to section 14, therefore, it is necessary to prevent such vehicles and lodge complaints against said vehicles immediately.
09. In view of the aforesaid background, it is directed that at many places unauthorized transportation of minor minerals/sand is being done with the help of local people. In such cases, if it is noticed that government employees/officers are involved, action should also be proposed against the Police Patil, Gram Sevak, Gram Panchayat Member Talathi, Circle Officer of the concerned village and by raising charges against them as to instigate to cause the damage to the government property, not taking cognizance of damages of the government property even it is noticed, and by making them co-accused as per the rule, according to section 34, of IPC a criminal complaint should be filed against them in due course. After filing such a complaint against the

concerned Gram Panchayat members, a motion should be filed to remove the concerned Gram Panchayat member from office as per the Gram Panchayat Act.

A Standing Squad of officers/employees is being formed as directed by the Collector Akola as per reference No. 5 7 & 8 above and to carry out the responsibilities assigned here "at the place of the Standing Squad" within the prescribed time, the responsibility assigned here should be carried out . The Tehsildar is directed to the selected employees of the Squad should be ordered to implement the order immediately from 27.10.2021 and ensure that the employees are present at all the check points. For this purpose, the information of the action taken against the absent employees should be submitted to the Collector from time to time.

Instructions:-

01. The above appointed officers/employees/ should appear on the appointed day and time and take necessary action regarding illegal minor minerals.
02. The said squad will be operational from 27.10.2021.
03. The Controlling Officer should keep control that, whether the squad leader in the said order presents on his duty or

how? And submit the report of the Squad head absent on duty to this office.

04. The appointed Squad should take each other's contact numbers and carry out daily activities without fail.
05. No vehicle carrying illegal minor minerals should be released without inspection.
06. A record of vehicles inspected daily should be kept in a separate register.
07. During inspection, photo or video shooting should be used by mobile whenever necessary.
08. The Head of Office should be apprised of the actions taken on a daily basis.
09. If the police personnel in the squad are not present, the same should be immediately updated to the Tehsildar Akot. Then, Tehsildar should contact with the Police Station and Police personnel should be kept present.

Sd/-
(Shrikant Deshpande)
Sub-Divisional Officer &
Sub-Divisional Magistrate, Akot

Copies to:-

01. District Collector, Akola (Mining Division) - for information please.

02. Sub Divisional Police Officer, Akot - for information pl.
03. Tahsildar Akot - for information and appropriate action.
04. Block Development Officer Panchayat Samiti Akot - for information and appropriate action.
05. Police Inspector Akot (City / Rural) for information and appropriate action.

It will remain your responsibility to appoint (24x7) police force along with the appointed Squad in our area of operation. Accordingly, appropriate orders should be passed and informed to this office, and also ensure at your level that the appointed police personnel remains with the Squad permanently.

06. Controlling Officer- Mr. Harish Gurav Naib Tehsildar Tehsil Office Akot – for information and for appropriate action.
07. Circle Officer / Talathi/ Kotaval - for information and appropriate action.

Sd/-
Sub-Divisional Officer &
Sub-Divisional Magistrate, Akot

Regarding control of unauthorised transport of minor minerals
and to take action against it in the Akot Sub-Division

Standing Squad (Akot)

Controlling Officer – Mr. Harish Gurav, Nayab Tahsildar,
Mo.No.9404974306

Place of Squad – Akolkhed T Point Popatkhed Road (Gajanan
Maharaj Vihir Chowk)

Sr. No.	Days that have been appointed	Time that has been allotted	Names and Designations of the officers/employees in the Squad
1	Monday	6.00 am to 2.00 pm	1. Smt. R.R.Gujarkar – Talathi, M – 8767524096 2. Mr.C.S.Daberao, Gramsevak, M – 9860110478 3. Ku. Seema Balle, Kotwal
		2.00 pm to 10.00 pm	1. Mr. N.S.Ratan, Talathi, M – 9623737206 2. Mr.S.R.Thombre, Gramsevak, M – 9767397681
		10.00 pm to 6.00 am	1. Mr.S.V.Metkar, Talathi, M – 9011597280 2. Mr. S.P.Wankhede, Gramsevak, M – 8275331279 3. Police Constable
2	Tuesday	6.00 am to 2.00 pm	1. Mr.S.M.Talokar, Talathi, M – 9822222279 2. Smt. M.V.Patil, Talathi, M – 9420346552

			3. Mr. Narayan Tayde, Kotwal
		2.00 pm to 10.00 pm	1. Mr.D.P.Mohokar, Talathi, M – 9822644229 2. Mr. J.D.Mohod, Gramsevak, M – 83081687788
		10.00 pm to 6.00 am	1. Mr.A.A.Parmarth, Talathi, M – 9604671505 2. Mr.S.S.Madankar, Gramsevak, M – 7776949478 3. Police Constable
3	Wednesday	6.00 am to 2.00 pm	1. Ku.G.M. Ghuge, Talathi, M – 8805363776 2. Mr.S.A.Tambe, Gramsevak, M – 9763953747 3. Ku. Vandana Bhashkar, Kotwal
		2.00 pm to 10.00 pm	1. Mr.S.D.Tayde, Talathi, M – 8999940063 2. Mr.R.K.Nimkale, Gramsevak, M – 9689652749
		10.00 pm to 6.00 am	1. Mr.A.S.Ravankar, Talathi, M – 9850512941 2. Mr.D.V.Ghughe, Gramsevak, M – 8888199262 3. Police Constable
4	Thursday	6.00 am to 2.00 pm	1. Ku.S.B.Waghmare, Talathi, M – 9765889603

			<p>2. Mr.S.D.Nage, Gramsevak, M – 9096484416</p> <p>3. Mr.Satish Wankhede</p>
		2.00 pm to 10.00 pm	<p>1. Mr.Gopal Wanre, Talathi, M – 8329713775</p> <p>2, Mr. S.Najakad, S.Liyakat, Gramsevak, M – 9823659283</p>
		10.00 pm to 6.00 am	<p>1. Mr.I.A.Sardeshmukh, M – 9822142239</p> <p>2. Mr.R.M.Raut, Gramsevak, M – 9604073920</p> <p>3. Police Constable</p>
5	Friday	6.00 am to 2.00 pm	<p>1. Smt. S.P.Patil, Talathi, M – 9070458378</p> <p>2. Mr.D.R.Khole, Gramsevak, M – 9922512949</p> <p>3. Mr. Narayan Tayde Kotwal</p>
		2.00 pm to 10.00 pm	<p>1. Mr.N.B.Deulkar, Talathi, M – 9767888855</p> <p>2. Mr.J.D.Mohod, Gramsevak, M – 83081687788</p>
		10.00 pm to 6.00 am	<p>1.Mr.D.P.Mohokar, Talathi, M – 9822644229</p> <p>2.Mr.S.S.Madankar, Gramsevak, M – 7776949478</p> <p>3. Police Constable</p>

			Page 895-M
6	Saturday	6.00 am to 2.00 pm	1. Ku. Pallavi Ingle, Talathi, M – 9657523729 2. Mr. Ravindra Tayde Gramsevak, M – 9552409261 3. Mr. Nagorao Avchar Kotwal
		2.00 pm to 10.00 pm	1. Mr. P.A.Hopal, Talathi, M – 9527400344 2. Mr. V.B.Dhote, Gramsevak, M – 7620188356
		10.00 pm to 6.00 am	1. Mr.R.A.Khamkar, Talathi, M – 9561349121 2. Mr.S.D.Mangalkar, Gramsevak, M – 9096388685
7	Sunday	6.00 am to 2.00 pm	1. Smt.J.P.Belsare, Talathi, M – 8999737614 2. Mr.S.D.Nage, Gramsevak, M – 9096484416 3. Mr.Yogesh Kirde, Kotwal
		2.00 pm to 10.00 pm	1. Mr.A.S.Ravankar, Talathi, M – 9850512941 2. Mr.S.Najakat, S.Liyakat, Gramsevak, M – 9823659283
		10.00 pm to 6.00 am	1. Mr.Sanjay Apotikar, Talathi, M – 7350187963 2. Mr.R.M.Raut, Gramsevak, M – 9604073920 3. Police Constable

Sd/-
 (Shrikant Deshpande)
 Sub-Divisional Officer &
 Sub-Divisional Magistrate, Akot

Regarding control of unauthorised transport of minor minerals
and to take action against it in the Akot Sub-Division

Standing Squad (Akot)

Controlling Officer – Mr. Harish Gurav, Nayab Tahsildar,
Mo.No.9404974306

Place of Squad – Panji Highway T Point

Sr.No.	Days that have been appointed	Time that has been allotted	Names and Designations of the officers/employees in the Squad
1	Monday	6.00 am to 2.00 pm	1. Shri. PD Gille Talathi . II- 9822521320 2. Shri.NN Damdar Village Development Officer 9890594864 3. Shri Darshan Kumar Tayde, Kotwal
		2.00 pm to 10.00 pm	1. Shri.A.A. Parmarth, Talathi -9604671505 2. Shri. G.U. Jhamre, Gamsevak, 9850076331
		10.00 pm to 6.00 am	1. Shri.P.A. Aggarwal, Talathi -9923600633 2. R.P.Kasde, Gramsevak - 9284510461 3. Police Constable
2	Tuesday	6.00 am to 2.00 pm	1. Ms. A. S. Aware, Talathi – 7038380345

			Page 895-O
			2. M.K. Dhanbhar, Gram Sevak -9881485875
		2.00 pm to 10.00 pm	1. Shri.K.S.Solkar Talathi,M - 9763345670 2. Shri. A.G.Mahulkar, Gramsevak -9766176409 3. Shri. Gajanan Gavte, Kotwal
		10.00 pm to 6.00 am	1. Shri.A.S. Wankhade, Talathi, M -9850858869 2. Shri. V.M.Shivarkar, Gram Sevak -9881485542 3. Police Constable
3	Wednesday	6.00 am to 2.00 pm	1. Ku.Shital Kogde Talathi, M - 2. Shri. A. V. Ingle, Gram Sevak,M-9730588228
		2.00 pm to 10.00 pm	1. Shri.N.S. Ratan Talathi,M - 9623737206 2. Shri. Akshay Mane, Gramsevak,M – 9923473203
		10.00 pm to 6.00 am	1. Shri. J.M. Shirsat, Talathi, M - 9561775118 2.Shri.D.R.Khole, Gramsevak M -9922512949 3. Police Constable

			Page 895-P
4	Thursday	6.00 am to 2.00 pm	1. Mrs. Vijaya Ramdas Ichole Talathi, M -9689847030 2. Sou.Shobha Badukale, Gram Sevak,M-9763796073
		2.00 pm to 10.00 pm	1. Shri.R.B. Charavande , Talathi, M - 9637362913 2. Mr. Sandeep Bhakere,Gram Sevak,M -9049433433
		10.00 pm to 6.00 am	1. Shri.K.S. Solkar, Talathi,M -9763345670 2. Shri. K.R.Javanjal, Gram Sevak,M -7558367374 3. Police Constable
5	Friday	6.00 am to 2.00 pm	1. Ku. Shalaka Pradeeprao Pachade, Talathi,M - 7507015384 2. Sou. Shailaja Patil, Gramsevak, M – 9921940876
		2.00 pm to 10.00 pm	1. Shri. M.K.Walke, Talathi, M - 9423845967 2. Shri Parag Ambhore, Gramsevak, M – 7776051606
		10.00 pm to 6.00 am	1. Shri.M.V. Korde, Talathi,M - 9011297158 2. Shri.U. D. Telgot, Gramsevak, M – 8624001385

			Page 895-Q
			3. Police Constable
6	Saturday	6.00 am to 2.00 pm	1. Shri.R.V.Wankhede, Talathi, M – 9049162142 2. Sau. Deepika Lakhe, Gramsevak, M – 9637287829
		2.00 pm to 10.00 pm	1. Shri.R.P. Mendhe, Talathi, M - 9763632678 2.Shri.V.K.Valvale. Gramsevak, M – 7875146561
		10.00 pm to 6.00 am	1. Shri.A.R, Chavan, Talathi M - 9767398040 2. Shri. D.P.Birkad, Rural Development Officer, M - 9834418918 3. Police Constable
7	Sunday	6.00 am to 2.00 pm	1. Sou. Mukta Gaikwad, Gramsevak, M - 9975605934 2. Shri. Dilip Nage, Kotwal
		2.00 pm to 10.00 pm	1. Shri. N.S. Ratan, Talathi, M – 9623737206, 2. Shri.A.V.Nalide, Rural Development Officer, M – 9822411362
		10.00 pm to 6.00 am	1. Shri.R.G.Bankewar, Talathi M - 9850123486 2. R.M. Chavan, Gramsevak. M - 8999174864 3. Police Constable

Sd/-

(Shrikant Deshpande)
Sub-Divisional Officer &
Sub-Divisional Magistrate, Akot

Regarding control of unauthorised transport of minor minerals
and to take action against it in the Akot Sub-Division
Standing Squad (Akot)

Controlling Officer – Mr. Harish Gurav, Nayab Tahsildar,
Mo.No.9404974306

Place of Squad – Devri Phata (bypass)

Sr.No.	Days that have been appointed	Time that has been allotted	Names and Designations of the officers/employees in the Squad
1	Monday	6.00 am to 2.00 pm	1. Shrimati Vijaya Ramdas Ichole, Talathi, M - 9689847030 2. Mrs.Shobha Badukale, Gramsevak,M - 9763796073.
		2.00 pm to 10.00 pm	1.Mr.R.I.Kelkar, Talathi,M - 9764601597 2.Mr.K.R.Javanjal, Gramsevak,M -7558367374
		10.00 pm to 6.00 am	1. Shri.B.T.Rathode, Talathi M - 9766213936 2. Shri. Sandip Bhakre, Gramsevak, M - 9049433433 3. Police Constable
2	Tuesday	6.00 am to 2.00 pm	1. Ms. Shalaka Pradeeprao Pachde, Talathi,M - 7507015384

			2. Sou. Shailaja Patil, Gram Sevak,M -9921940876
		2.00 pm to 10.00 pm	1. Shri. M.V.Korde, Talathi, M – 9011297158 2. Shri. U.D.Telgot, Gramsevak, M – 8624001385
		10.00 pm to 6.00 am	1. Shri.M.J. Jhanke, Talathi,M - 8778318711 2. Shri. Parag Ambhore, Gramsevak, M -7776051606 3. Police Constable
3	Wednesday	6.00 am to 2.00 pm	1.Shri.A.S.Wankhade, Talathi, M -9850858869 2. Sou. Dipika Lakhe, Gramsevak, M-9637287829
		2.00 pm to 10.00 pm	1. Shri. Rajesh Bokade, Talathi,M-9763495983 2. Shri. D.P. Birkad, Gramvikas Adhikari,M -9834418918
		10.00 pm to 6.00 am	1. Mr. P.A. Aggarwal, Talathi, M -9923600533 2. Shri.B.K.Valwale, Gram Sevak, M -7875146561 3. Police Constable

			Page 895-T
4	Thursday	6.00 am to 2.00 pm	1. Shri.H.G. Ghate, Talathi, M -9021738727 2. Shri.G.U.Zhamre,Gram Sevak,M-9850076331
		2.00 pm to 10.00 pm	1. Shri.R.G. Bankewar, Talathi,M - 9850123486 2. Shri.R.P.Kasde, Gramsevak,M-9284510461
		10.00 pm to 6.00 am	1. Shri.N.S.Ratan, Talathi,M- 9623737206 2. Shri. R.M.Chavan, Gramsevak,M-8999174864 3. Police Constable
5	Friday	6.00 am to 2.00 pm	1. Ku. Deepa Ahir, Talathi M -8669094519 2. Shri. Dinesh Akhre, Gramsevak,M-9421792719
		2.00 pm to 10.00 pm	1. Mr. M.J. Jhanke, Talathi,M - 8778318711 2. Mr. M.M. Rekhate, Gram Sevak,M – 8275331279
		10.00 pm to 6.00 am	1. Shri.A.S.Wankhade, Talathi,M -9850858869 2. Shri. V. V. Bhade, Gram Sevak,M -8975265742 3. Police Constable

			Page 895-U
6	Saturday	6.00 am to 2.00 pm	1. Shri.S.G. Sakharkar, Talathi,M-9689020185 2. Shri. S.N. Bavane, Gramsevak,M- 9960048608
		2.00 pm to 10.00 pm	1. Mr. R.I.Kelkar, Talathi,M- 9764601597 2. Shri. A.S. Kharode, Gramsevak,M-9921595792
		10.00 pm to 6.00 am	1. Mr. B.D. Mule, Talathi,M- 9881682379 2. Mr. Rajedra Tayde, Gramsevak,M-9766176409 3. Police Constable
7	Sunday	6.00 am to 2.00 pm	1. Ms. Shital Kogde, Talathi M - 2.Shri. A.V.Ingale, Gramsevak,M-9730588228
		2.00 pm to 10.00 pm	1. Shri. P.A. Agrawal, Talathi,M-9923600633 2. Shri. Akshay Mane, Gramsevak,M-9923473203
		10.00 pm to 6.00 am	1. Shir..S.K.Chikar, Talathi,M-9021738727 2. Shri. D.P. Nirkad, Gramsevak, M - 3. Police Constable

Sd/-
(Shrikant Deshpande)
Sub-Divisional Officer &
Sub-Divisional Magistrate, Akot

Regarding control of unauthorised transport of minor minerals
and to take action against it in the Akot Sub-Division

FLYING SQUAD

Mr. Harish Gurav, Nayab Tahsildar, Mo.No.9404974306

Sr.No.	Allotted Days	Names & Designations of the Officers/Employees in the Squad.
1	Monday	1. Shri.P.V. Sayre,Circle Officer, M – 9764888707
2	Tuesday	2. Shri.S.B. Gawande,Circle Officer,M - 9922536791
3	Wednesday	3. Shri.N.P. Nemade,Circle Officer, M- 9822866404
4	Thursday	4.Shri.V.P.Sherekar,Circle Officer,M- 7387241460
5	Friday	5. Mr. M.N. Adhau,Circle Officer, M - 7083718877
6	Saturday	6. Shri.S.S.Salve,Circle Officer, M - 7083718877
7	Sunday	7. Shri. A.W.Oimbe, Circle Officer, M – 7769920508

Note:

1. Mr. P.V. Sayare, Circle Officer and Mr. Sachin Wankhede,
Kotal are included permanently in the Flying Squad.

2. The Officers, appointed in the Flying Squad should conduct patrolling by including remaining Talathi, Village Development Officer, Kotwal in the squad as per the convenience.

Sd/-
(Shrikant Deshpande)
Sub-Divisional Officer &
Sub-Divisional Magistrate, Akot

OFFICE OF THE SUB-DIVISIONAL OFFICER AND
SUB-DIVISIONAL MAGISTRATE, MURTIJAPUR
AT MURTIJAPUR

Office Tel. No.07256-243472

E-mail.: sdo.murtizapur@gmail.com

No.SDO/Murtizapur/Pra.Stu1/a.Kr./KaVi.852/2021

Date : 26.10.2021

REVISED ORDER NO.4

Sub.: Regarding control of unauthorised transport of minor minerals in the Akola District and to deploy squads for taking criminal action against it

Taluka – Barshitakli

Read:-

01. Letter of Collector Akola regarding directions bearing No. Desk-29Khanikarma Kavi-1310/2021 dated 26.08.2021
02. Government Resolution No. Gaukhani-10/0615/P No. 287/B dated 05.12.2015.
03. Directions in Government Gazette dated 12th January 2018
04. Letter of this office bearing No.Prastu-1/Kavi-517, dated 31.08.2021
05. Letter of Collector Akola regarding directions bearing No Desk-29/Miners/Qarawi-1511/2021 Dated 23 September 2021

06. Directions mentioned in the Sand Policy dated 03.09.2019.
07. Order of this office bearing No.Prastu-1/Kavi-697, dated 27.09.2021. (Standing Squad order)
08. Order of this office bearing No.Prastu-1/Kavi-701, dated 29.09.2021. (Flying Squad order)
09. Order of this office bearing No.Prastu-1/Kavi-729, dated 01.10.2021.
10. Letter of Collector Akola No Desk-29/Miners/KaVi-1642/2021 Dated 18.10.2021
11. Letter of this office bearing No.Prastu-1/Kavi-776, dated 14.10.2021
12. Letter of Collector Akola No Desk-29/Miners/KaVi-1777 Dated 22.10.2021

In the present matter, pursuant to the reference order letter no.11 of this office, orders of Standing and Flying Squad respectively were issued. By changing it, as per the instructions given by Hon'ble District Collector, Akola in the reference letter no.12, again the revised Squads are being formed as follows, therefore, the action should be carried out as per the timetable during the period from 26/10/2021 to 30/11/2021 given by them,
Encl.- List/Schedule of Squad formed.

Sd/-
Sub-Divisional Officer,
Murtizapur

Copies to :

1. District Collector Akola (Mining Branch) - for information.
2. Sub Divisional Police Officer, Murtijapur for information,
3. Tehsildar Barshitakli – for information and take appropriate action
4. Inspector of Police, Barshitakli – For Appropriate action.

According to the above reference letter No.12, District Collector, Akola has directed to keep 1 armed police constable with the teams working from 10.00 pm to 06.00 am. Accordingly, Standing Squads have been formed for three check posts in Barshitakli taluka as per the attached schedule. 1 flying squad will also be operational. Every night from 10.00 PM to 06.00 AM during this period for the said team there is a need for armed police constables, accordingly we should coordinate and appoint 1 police constable from your side and give instructions to them at your level regarding presence on duty by contacting the squad leader.

5. Controlling Officer Mr..R B Daberao, Nayab Tehsildar, Tahsil Office Warshitakali - for information and appropriate action.

6. Controlling Officer - Smt., Harshada Kakad, Resident Naib Tehsildar, Tahsil Office Barshitakali - for information and appropriate action.
7. .., Circle Officer./ Talathi / Kotwal - Information and appropriate action

Sd/-
Sub-Divisional Officer,
Murtizapur

The Squads formed for controlling of unauthorised transport of minor minerals in the Barshitakli Taluka

Controlling Officer (Squad No.1 to 24)	Mr. R.B. Daberao, Nayab Tahsildar, Tahsil Office, Barshitakli, Mob. 9850290126
Controlling Officer (Squad No.25 to 48)	Smt. Harshada Kakad, Residentail Nayab Tahsildar, Tahsil Office, Barshitakli, Mob. 7745865566
Squad No.	Names & Designation of Staff in the Squad
1	Smt. V.S. Chavan, Talathi, M.9404094509 (Squad Head)
	Ms. Vidya Ba Gaikwad, Gram Sevak M.8421057536
	Smt. Vaishali Chandrasekhar Undal, Chelka (Police Patil)
	Smt. Mira Lothe Kotwal (8888007145)
2	Smt. Sharda Tayde, Talathi, M.7350390446 (Head of Squad)
	Ms. Jaya Madhukar Manikrao, Gram Sevak M.7038640126
	Smt. Sunita Gopalrao Khambalkar, Gorva, (Police Patil)
	Smt. Shubhangi Harimkar, Kotwal (8605042381)
3	Smt. Swati Bute, Talathi,M.9028429582 (Head of Squad)

	Page 905-F
	Ms. Roshni Sarangdhar More, Gram Sevak M.9325642551
	Smt. Venutai Vasantrya Mahalle, Nimbi Bu. (Police Patil)
	Smt. Sunita Dukare, Kotwal (9767900905)
4	Smt. U. V. Gavhale, Talathi, M.8275570903 (Head of Squad)
	Ms. Anita Namdev Rathod, Gram Sevak, M.9763915559
	Smt. Padma Devidas Wankhade, Mahagaon (Police Patil)
	Smt. Shweta Kakad, Kotwal (8381095094)
5	Smt. P. E Shegaonkar, Talathi, M.9403043434 (Head of Squad)
	Ms. Mandakini M Navalkar, Gram Sevak, M.7620223151
	Smt. Padmavati Rameshwar Kavare, Ajani Khurd (Police Patil)
	Mr. Surendra Solanke, Kotwal (9503079503)
6	Sou. Madhuri. S. Kharat, Talathi, M. 9284433464 (Head of Squad)
	Ku. Sandhya Ba. Chothamal, Gramsevak, M.9403047736
	Smt. Pratibha Pravin Chhabile, Police Patil, Takli Chhabile
	Smt. Babita Rajusing Rathod, Police Patil Bormali

	Page 905-G
7	Mrs. Mira Devidas Kale, Gram Sevak, M.8275401015 (Head of Squad)
	Smt. Archana Uike/ Wankhade, Talathi, M.9604034708
	Smt. Durga Mahadev Dange, Police Patil, Shindkhed
	Smt. Savita Sriram Bhore, Police Patil, Sukli
8	Smt. R.V. Dhanade, Talathi, M.7798576906 (Head of Squad)
	Ku. Supama Namdev Lavale, Gram Sevak, M.888757445
	Smt. Jyoti Devanand Mate, along with Police Patil
	Smt. Ratnamala Ganesh Lokhande, Police Patil Haldoli
9	Ku. Shraddha Dashrath Nanir, Gram Sevak, M.9975785473 (Head of Squad)
	Smt. Mohini Thotange, Talathi, M.9657669510
	Smt. Sarita Vijay Thackeray, Police Patil, Nihida
	Smt. Anita Devanand Suradkar, Police Patil, Pimpalgaon Chambhare
10	Smt. Sangita Darade, Talathi, M.7218765712 (Head of Squad)
	Mrs. Tripti Dattajay Patil, Gramsevak M.9403382290
	Smt. Vandana Sahebrao Gawande, Police Patil Bhendgaon
	Mr. Atmarao Gobaru Chavan, Police Patil Sarakinhi

	Page 905-H
11	Smt. Azra Jabin Mahefuz Ulla Khan, Talathi M.9823051071 (Head of Squad)
	Ku. Jyoti Dilip Tale, Gramsevak,M.7972034834
	Smt. Kumud Suresh Mahalle, Police Patil Shelu Khurd
	Mr. Sanjay Madhukarrao Nilkhan, Police PatilVadgaon
12	Ku. Swati Devanand Umbarkar, Gram Sevak M.9623253374 (Head of Squad)
	Ku. Madhuri K Dabekar, Gram Sevak, M.8329037300
	Smt. Mangala Rupesh Jadhav, Police Patil, Mirzapur
	Mr. Trimbak Uttamrao Sarode, Police Patil, Chinchkhed Bu.
13	Mr. P. A Thosar, Circle Officer, M.7588961460 (Head of Squad)
	Mr. Dharmaraj Ratan Wankhade, Gramsevak M.9850390057
	Mr. Ananth alias Hiralal Purushottam Kavre, Doand Bu. (Police Patil), M.
	Mr. Haridas. C. Bhatkar, Kotwal, M.9545244684
14	Mr. S. G. Deshmukh, Circle Officer, M.9422937667 (Head of Squad)
	Mr. Rajesh Vasudev Band, Gram Sevak M.9890977887

	Page 905-I
	Mr.Mukunda Keshavrao Mahalle, Rajanda, (Police Patil), M.
	Mr. Gulab. D. Pawar, Kotwal, M.9637688303
15	Mr. V.L. Paraskar, Circle Officer,M.9730280423 (Head of Squad)
	Mr. Dyaneshwar Vasudev Bichare, Gram Sevak,M.9767899287
	Mr.Ramesh Sahebrao Deshmukh, Savarkhed, (Police Patil),M.
	Mr. Onkar Vaman Pawar, Kotwal, M.9049712840
16	Prof. S. B. Bharadi, Circle Officer, M.9146455909 (Head of Squad)
	Mr. Govid Rajaram Chavan, Gram Sevak,M.9881528450
	Mr.Kailas Tukaram Gadhve, Dhakali, (Police Patil),M.9922153463
	Mr. Vishnu Raut, Kotwal,M.9881886195
17	Mr. K.D.Kadam, Circle Officer, M.9423660537 (Head of Squad)
	Mr. Narayan Vitthal Divanale, Gram Sevak M.9146117701
	Mr.Ganesh Narayan Ingole, Kherda Khurd, (Police Patil),M.9404618791
	Mr. Prashant Dange, Kotwal, 9049725307

	Page 905-J
18	Mr.A.R. Kulkarni, Talathi, M.9604034708 (Squad Leader)
	Mr.Ulhas Natthuji Jamkar, Gram Sevak M.9822316987
	Mr. Vikas Vasantrya Kate, Ghota, (Police Patil),M.9850128821
	Mr.Omprakash Bhawane, Kotwal,M.9545254596
19	Mr. J. J. Pawar, Circle Officer, M.8956775575 (Head of Squad)
	Mr.Bhimrao Shamrao Gavai, Gram Sevak, M.8805451952
	Mr.Rajesh Laxmanrao Yewle, Zodga, (Police Patil),M.9405317869
	Mr. Pravin Kapankar, Kotwal,M.9850499373
20	Mr. L.V. Jalamkar, Talathi, M.9922040774 (Head of Squad)
	Mr. Ram Rao Kisan Khillare, Gram Sevak, M.7350108134
	Mr. Jyotiram Sakaru Jadhav, Katkheda (Police Patil),M.
	Mr. Gajanan. R. Mahalle, Kotwal, M.7875878799
21	Mr. A. A Khandare, Talathi,M.8421749020 (Head of Squad)
	Mr. Dhannajay. M .Handre, Gram Sevak, M.9604767658
	Mr. Vasantrya Trimbakrao Bahadere, Vastapur (Zhodga) (Police Patil) M.
	Mr. Pankaj Bhatkar, Kotwal,M.7798126675

	Page 905-K
22	Shi. N.B. Sathe, Talathi, M.9420706655 (Head of Squad)
	Mr. Shubham. Su. Sonawane, Gram Sevak M.7773989984
	Mr. Bajrang Sakharam Patond, Shahapur (Police Patil),M.
	Mr. Shravan Bajirao Lakhe, Kotwal, M.0757739776
23	Mr. D. M. Mokale, Talathi, M.9420707030 (Head of Squad)
	Mr. Abhijit. A. Gulhane, Gram Sevak M.8600675019
	Mr. Balu Ranveer Rathod, Kasarkhed, (Police Patil),M.
	Mr. Babusingh Pandu Chavan, Kotwal M.8605084746
24	Mr.R. N. Vainkar, Talathi, M.8379898728 (Head of Squad)
	Mr. Deepak G Kurwade, Gram Sevak M.9011619365
	Mr. Kailas Sajuji Rathod, Police Patil, Kajleshwar
	Mr. Balasaheb Vitthalrao Kshirsagar, Police Patil, Pimpalkhuta
25	Mr. M.S. Halde, Talathi, M.9765581234 (Head of Squad)
	Mr. Vasantha Shankar Dongre, Gram Sevak M.7798077355

	Page 905-L
	Mr. Manohar Dattuji Kohre, Police Patil, Chohogaon
	Mr. Sanjay Harishchandra Avale, Police Patil, Tembi
26	Mr. S. O. Gaigol, Talathi, M.9011515821 (Head of Squad)
	Mr. Sandeep Mr. Palve, Gramsevak, M.9421669842
	Mr. VikramSingh Dnyaneshwar Deshmukh, Nimbi Khurd (Police Patil), M.
	Mr. Rama Tulshiram Ghode, Kotwal, M.9657076328
27	Mr. S. M. Chothmal, Talathi, M.9423660766 (Head of Squad)
	Mr. Vinod. Bha. Rathod, Gram Sevak M.9623318513
	Mr. Raju Gopalrao Thorat, Jalalabad (Police Patil) M.
	Mr. Shrikrishna Magade, Kotwal, M.9158621033
28	Mr. G. S. Jhalke, Talathi, M.9922036601 (Head of Squad)
	Mr. Gopal. K. Ingle, Gram Sevak, M.7387338252
	Mr. Vinayak Vishnu Ingle, Pardi (Police Patil), M.
	Mr. Baban Pandurang Raut, Kotwal, M.9822358782
29	Mr. R. A. Chaware, Talathi, M.9881858728 (Head of Squad)
	Mr. Prashant D Kshirsagar, Gram Sevak M.8007326013
	Mr. Gajanan Vitthalrao Gawande, Dodki, (Police Patil)
	Mr. Ravi Rambhau Raje, Kotwal

	Page 905-M
30	Mr. B.P. Pusdekar, Talathi, M.9766422629 (Head of Squad)
	Mr. Mahendra Pandurang Bochare, Gram Sevak,M.9420706869
	Mr. Sanjay Babanrao Gaikwad, Police Patil, Hatola
	Mr. Ganesh Shamrao Nanote, Police Patil, Nimbhara
31	Mr. A. N. Gawande, Talathi,M.9767116154 (Head of Squad)
	Mr. Bharat Shri Krishna Bhomble, Gram Sevak, M.9604999397
	Mr. Ananta Bhagwan Gadge, Police Patil, Punoti Bu.
	Mr. Sunil Shankarao Khade, Police Patil, Rustamabad
32	Mr. Rameshwar Thapde, Talathi,M.9657737408 (Head of Squad)
	Mr. Kailas Babarao Chavan, Gram Sevak,M.9112326761
	Mr. Bandu Mahadev Kharate, Police Patil, Shelu Bu.
33	Mr. D. P. Chaudhary, Talathi,M.9421794222 (Head of Squad)
	Mr. Shankar Ramakrishna Dakhore, Gram Sevak,M.8605069394
	Mr. Sandeep Madhukar Manwar, Police Patil, Tivasa Khurd
34	Mr. R. M. Dhamanikar, Talathi, 9689307343 (Head of Squad)

	Page 905-N
	Mr. Devanand Ambadas Dongre, Gram Sevak,M.9552817017
	Mr. Nandkishore Vasantha Meshram, Police Patil, Valpi
35	Mr. Sachin Mhaisne, Talathi,M.8600238781 (Head of Squad)
	Mr. Manoj Devidas Gavai, Gram Sevak,M.9823191043
	Mr. Pravin Sadhan Mahalle, Police Patil, Mozri Bu.
36	Mr. A. S. Dhore, Talathi,M.7741840069 (Head of Squad)
	Mr. Sandeep Pandurang Kakad, Gram Sevak,M.7350455402
	Mr. Subhash Giridhar Nanote, Police Patil, Ujleshwar
	Mr. Rajesh Shaligram Bhagewar, Police Patil,Sarav
37	Mr. Chaitanya. V. Khumkar, Gram Sevak,M.8805532364 (Head of Squad)
	Mr. Gajanan Govind Dhade, Talathi, M.8208960983
	Mr. Arun Mahadev Dandale, Police Patil, Varkhed (Wagh)
	Mr. Gajanan Amruta Hazare, Police Patil, Kasmar
38	Mr. R. A. Pandey, Talathi, 9850771486 (Head of Squad)
	Mr. Nimdev Namdev Nande, Gram Sevak,M.7798641106

	Page 905-O
	Mr. Mangesh Shantaram Bhange, Police Patil, Chinchkhed Khurd
	Mr. Vishnu Krishnaji More, Police Patil, Mahagaon
39	Mr. Dyaneshwar Pundalik Tambade, Gram Sevak, 9767826389 (Head of Squad)
	Mr. Rajkumar Shinde, Talathi,M.8380853005
	Mr. Ashok Lashkar Jadhav, Police Patil, Sakharvira
40	Mr. D. S. Ingle, Talathi,M.8975114025 (Head of Squad)
	Mr. Pandurang Akaram Wagh, Gram Sevak, M.9325066809
	Mr. Suresh Pandurang Katole, Kotwal, M.9552550466
41	Mr. M. R. Chape, Talathi,M.9921683855 (Head of Squad)
	Mr.Pramod Sadhan Kavale, Gram Sevak,M.9403474147
	Mr. Dinkar.M. Gawai, Kotwal,M.9881594615
42	Mr. R. L. Hatolkar, Talathi, M.9404113016 (Head of Squad)
	Mr. Ramesh Natthuji Patkhede, GramSevak, 9527141901
	Mr. Vishwas. Ch. Ade, Kotwal,M.9527943092
43	Mr. S. J. Charhate, Talathi,M.9922229683 (Head of Squad)
	Mr. Yogesh. T. Kapkar, Gram Sevak M.9730233024
	Mr. Shashikant Jagtap, Kotwal,M.9405519572

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44	Mr. Dnyaneshwar Hazare, Talathi, M.8888393098 (Head of Squad)
	Mr. Manojkumar. P. Nandankar, Gram Sevak, M.8459190749
	Mr. Shankar Amruta Kakad, Kotwal M.9552359685
45	Mr. S.M. Palsapgar, Talathi, M.8308416012 (Head of Squad)
	Mr. Deepak Dnya Katole, Gram Sevak M.7218753546
	Mr. Vasant Rising Ade, Police Patil, Chincholi Deodari
46	Mr. Arun Ghadge, Talathi,M.9657931396 (Head of Squad)
	Mr. Dhiraj A Adkine, Gram Sevak M.9960204748
	Mr. Umesh Narayan Kale, Police Patil, Salpi
47	Mr. Santosh Rupsingh Rathod, Gram Sevak M.9527908554 (Head of Squad)
	Mr. Pawan Bha. Dhadwe, Gramsevak M.9822213391
	Mr. Prahlad Sudamji Khandare, Police Patil, Donad Khurd
48	Mr. Ramesh Pandurang Thorat, Gram Sevak,M. 9822745349 (Head of Squad)
	Mr. Shailesh Shantaram Kakad, Police Patil Mangul (Padmeen)
	Mr. Pawan Vitthalrao Jadhav, Police Patil, Titwa

Flying and Standing Squads formed for controlling of
unauthorised transport of minor minerals in the
Barshitakli Taluka

Date	Allotted Days	Khadki-Shivapur T-point (near old age home)	Chinchkhed/Sindkhed Crossing by pass, Barshitakli	Near Barshitakli Railway Crossing	Flying Squad
		Squad Number			
27.10.2021	6.00 am to 2.00 pm	1	2	3	13
	2.00 pm to 10.00 pm	14	15	16	17
	10.00 pm to 6.00 am	18	19	20	21
28.10.2021	6.00 am to 2.00 pm	4	5	6	22
	2.00 pm to 10.00 pm	23	24	25	26
	10.00 pm to 6.00 am	27	28	29	30
29.10.2021	6.00 am to 2.00 pm	7	8	9	31
	2.00 pm to 10.00 pm	32	33	34	35

	10.00 pm to 6.00 am	36	37	38	39
30.10.2021	6.00 am to 2.00 pm	10	11	12	40
	2.00 pm to 10.00 pm	41	42	43	44
	10.00 pm to 6.00 am	45	46	47	48
31.10.2021	6.00 am to 2.00 pm	1	2	3	17
	2.00 pm to 10.00 pm	18	19	20	21
	10.00 pm to 6.00 am	14	15	16	13
01.11.2021	6.00 am to 2.00 pm	4	5	6	26
	2.00 pm to 10.00 pm	27	28	29	30
	10.00 pm to 6.00 am	23	24	25	22
02.11.2021	6.00 am to 2.00 pm	7	8	9	35
	2.00 pm to 10.00 pm	36	37	38	39
	10.00 pm to 6.00 am	32	33	34	31

03.11.2021	6.00 am to 2.00 pm	10	11	12	44
	2.00 pm to 10.00 pm	45	46	47	48
	10.00 pm to 6.00 am	41	42	43	40
04.11.2021	6.00 am to 2.00 pm	1	2	3	21
	2.00 pm to 10.00 pm	14	15	16	13
	10.00 pm to 6.00 am	18	19	20	17
05.11.2021	6.00 am to 2.00 pm	4	5	6	30
	2.00 pm to 10.00 pm	23	24	25	22
	10.00 pm to 6.00 am	27	28	29	26
06.11.2021	6.00 am to 2.00 pm	7	8	9	39
	2.00 pm to 10.00 pm	32	33	34	31
	10.00 pm to 6.00 am	36	37	38	35
07.11.2021	6.00 am to 2.00 pm	10	11	12	48

	2.00 pm to 10.00 pm	41	42	43	40
	10.00 pm to 6.00 am	45	46	47	44
08.11.2021	6.00 am to 2.00 pm	1	2	3	13
	2.00 pm to 10.00 pm	18	19	20	17
	10.00 pm to 6.00 am	14	15	16	21
09.11.2021	6.00 am to 2.00 pm	4	5	6	22
	2.00 pm to 10.00 pm	27	28	29	26
	10.00 pm to 6.00 am	23	24	25	30
10.11.2021	6.00 am to 2.00 pm	7	8	9	31
	2.00 pm to 10.00 pm	36	37	38	35
	10.00 pm to 6.00 am	32	33	34	39
11.11.2021	6.00 am to 2.00 pm	10	11	12	40
	2.00 pm to 10.00 pm	45	46	47	44

	10.00 pm to 6.00 am	41	42	43	48
12.11.2021	6.00 am to 2.00 pm	1	2	3	17
	2.00 pm to 10.00 pm	14	15	16	21
	10.00 pm to 6.00 am	18	19	20	13
13.11.2021	6.00 am to 2.00 pm	4	5	6	26
	2.00 pm to 10.00 pm	23	24	25	30
	10.00 pm to 6.00 am	27	28	29	22
14.11.2021	6.00 am to 2.00 pm	7	8	9	35
	2.00 pm to 10.00 pm	32	33	34	39
	10.00 pm to 6.00 am	36	37	38	31
15.11.2021	6.00 am to 2.00 pm	10	11	12	44
	2.00 pm to 10.00 pm	41	42	43	48
	10.00 pm to 6.00 am	45	46	47	40

16.11.2021	6.00 am to 2.00 pm	1	2	3	21
	2.00 pm to 10.00 pm	18	19	20	13
	10.00 pm to 6.00 am	14	15	16	17
17.11.2021	6.00 am to 2.00 pm	4	5	6	30
	2.00 pm to 10.00 pm	27	28	29	22
	10.00 pm to 6.00 am	23	24	25	26
18.11.2021	6.00 am to 2.00 pm	7	8	9	39
	2.00 pm to 10.00 pm	36	37	38	31
	10.00 pm to 6.00 am	32	33	34	35
19.11.2021	6.00 am to 2.00 pm	10	11	12	48
	2.00 pm to 10.00 pm	45	46	47	40
	10.00 pm to 6.00 am	41	42	43	44
20.11.2021	6.00 am to 2.00 pm	1	2	3	13

	2.00 pm to 10.00 pm	14	15	16	17
	10.00 pm to 6.00 am	18	19	20	21
21.11.2021	6.00 am to 2.00 pm	4	5	6	22
	2.00 pm to 10.00 pm	23	24	25	26
	10.00 pm to 6.00 am	27	28	29	30
22.11.2021	6.00 am to 2.00 pm	7	8	9	31
	2.00 pm to 10.00 pm	32	33	34	35
	10.00 pm to 6.00 am	36	37	38	39
23.11.2021	6.00 am to 2.00 pm	10	11	12	40
	2.00 pm to 10.00 pm	41	42	43	44
	10.00 pm to 6.00 am	45	46	47	48
24.11.2021	6.00 am to 2.00 pm	1	2	3	17
	2.00 pm to 10.00 pm	18	19	20	21

	10.00 pm to 6.00 am	14	15	16	13
25.11.2021	6.00 am to 2.00 pm	4	5	6	26
	2.00 pm to 10.00 pm	27	28	29	30
	10.00 pm to 6.00 am	23	24	25	22
26.11.2021	6.00 am to 2.00 pm	7	8	9	35
	2.00 pm to 10.00 pm	36	37	38	39
	10.00 pm to 6.00 am	32	33	34	31
27.11.2021	6.00 am to 2.00 pm	10	11	12	44
	2.00 pm to 10.00 pm	45	46	47	48
	10.00 pm to 6.00 am	41	42	43	40
28.11.2021	6.00 am to 2.00 pm	1	2	3	21
	2.00 pm to 10.00 pm	14	15	16	13
	10.00 pm to 6.00 am	18	19	20	17

29.11.2021	6.00 am to 2.00 pm	4	5	6	30
	2.00 pm to 10.00 pm	23	24	25	22
	10.00 pm to 6.00 am	27	28	29	26
30.11.2021	6.00 am to 2.00 pm	7	8	9	39
	2.00 pm to 10.00 pm	32	33	34	31
	10.00 pm to 6.00 am	36	37	38	35

OFFICE OF THE SUB-DIVISIONAL OFFICER AND
SUB-DIVISIONAL MAGISTRATE, MURTIJAPUR
AT MURTIJAPUR

Office Tel. No.07256-243472

E-mail.: sdo.murtizapur@gmail.com

No.SDO/Murtizapur/Pra.Stu1/a.Kr./KaVi.851/2021

Date : 26.10.2021

REVISED ORDER NO.4

Sub.: Regarding control of unauthorised transport of minor minerals in the Akola District and to deploy squads for taking criminal action against it

Taluka – Murtijapur

Read:-

01. Letter of Collector Akola regarding directions bearing No. Desk-29Khanikarma Kavi-1310/2021 dated 26.08.2021
02. Government Resolution No. Gaukhani-10/0615/P No. 287/B dated 05.12.2015.
03. Directions in Government Gazette dated 12th January 2018
04. Letter of this office bearing No.Prastu-1/Kavi-516, dated 31.08.2021
05. Letter of Collector Akola regarding directions bearing No Desk-29/Miners/Qarawi-1511/2021 Dated 23 September 2021
06. Directions mentioned in the Sand Policy dated 03.09.2019.

07. Order of this office bearing No.Prastu-1/Kavi-696, dated 27.09.2021. (Standing Squad order)
08. Order of this office bearing No.Prastu-1/Kavi-700, dated 29.09.2021. (Flying Squad order)
09. Order of this office bearing No.Prastu-1/Kavi-728, dated 01.10.2021.
10. Letter of Collector Akola No Desk-29/Miners/KaVi-1642/2021 Dated 18.10.2021
11. Letter of this office bearing No.Prastu-1/Kavi-775, dated 14.10.2021
12. Letter of Collector Akola No Desk-29/Miners/KaVi-1777 Dated 22.10.2021

In the present matter, pursuant to the reference order letter no.11 of this office, orders of Standing and Flying Squad respectively were issued. By changing it, as per the instructions given by Hon'ble District Collector, Akola in the reference letter no.12, again the revised Squads are being formed as follows, therefore, the action should be carried out as per the timetable during the period from 26/10/2021 to 30/11/2021 given by them,

Encl.- List/Schedule of Squad formed.

Sd/-
Sub-Divisional Officer,
Murtizapur

Copies to :

1. District Collector Akola (Mining Branch) - for information.
2. Sub Divisional Police Officer, Murtijapur for information,

3. Tehsildar Murtijapur– for information and take appropriate action
4. Inspector of Police, Murtijapur– For Appropriate action.

According to the above reference letter No.12, District Collector, Akola has directed to keep 1 armed police constable with the teams working from 10.00 pm to 06.00 am. Accordingly, Standing Squads have been formed for three check posts in Barshitakli taluka as per the attached schedule. 1 flying squad will also be operational. Every night from 10.00 PM to 06.00 AM during this period for the said team there is a need for armed police constables, accordingly we should coordinate and appoint 1 police constable from your side and give instructions to them at your level regarding presence on duty by contacting the squad leader.

5. Controlling Officer Mr..Mohan Pande, Residential Nayab Tehsildar, Tahsil Office Murtijapur - for information and appropriate action.
6. Controlling Officer – Mr. G.V. Rathod Nayab Tehsildar, Tahsil Office Murtijapur - for information and appropriate action.
7. Circle Officer./ Talathi / Kotwal - Information and appropriate action

Sd/-
Sub-Divisional Officer,
Murtizapur

The Squads formed for controlling of unauthorised transport of minor minerals in the Murtijapur Taluka

Controlling Officer (Squad No.1 to 25)	Mr. Mohan Pande Niwasi Nayab Tahsildar, Tahsil Office, Murtijapur, Mob. 7972882505
Controlling Officer (Squad No.26 to 45)	Smt. G.V. Rathod , Nayab Tahsildar, Tahsil Office, Murtijapur, Mob. 9423133702
Squad No.	Names & Designation of Staff in the Squad
1	Smt.Asha Dhoke, Talathi,M.9561183016 (Squad Head)
	Mrs. Deepika Kutemate, Gram Sevak,M.9604367129
	Smt..Meenakshi Vinodrao Gawande, Bhagora (Police Patil),
	Ku. Mira Shravan Tihile, Kotwal,M.8788029973
2	Smt. Swati Chavan, Talathi,M.9881569158 (Squad Head)
	Smt. M. J. Kathalkar, Gram Sevak,M.9767044842
	Mira Dashrath Jamnik, Repadkhed (Police Patil)
	Smt. Rupali Dilip Sule, Kotwal,M.9673337462
3	Smt.Vaishali Raut, Talathi,M.9922202895 (Squad Head)
	Smt. K.B. Wankhede, Gramsevak, M.9767774763

	Smt. Devini Tulshiram Pandey, Takli Ghazipur (Police Patil)
	Smt. Shilpa Golambe, Kotwal, M.8975368655
4	Smt. Kalpana Pangarkar, Talathi, 8554024729 (Squad Head)
	Mr. S.N. Ingle, Gram Sevak, Khodad, M.9822073179
	Smt. Yogita Sharad Mhasaye, Kamtha (Police Patil)
	Smt. Aparna Harne, Kotwal, M.7719996020
5	Smt. Sarita Chate, Talathi, M.9689642874 (Squad Head)
	Smt. M.K. Dabekar, Gram Sevak, M.8329037300
	Smt. Savita Gajanan Solanke, Police Patil, Khodad
	Smt. Shubhangi Sandiprao Deshmukh, Police Patil, Sanjapur (Hirpur)
6	Smt. K.S.Bhadd, Gramsevak, M.9421894885 (Squad Head)
	Smt. Neha Khandare, Talathi, M.8208797625
	Smt. Sarla Gajanan Wankhede, Police Patil, Jamthi Khurd (Vadgaon)
	Smt. Kokilabai Dinkarrao Thackeray, Police Patil (Ramtech)
7	Smt. M. J.Raybole, Gram Sevak, M.90220108977 (Squad Head)
	Smt. Bhagyashree Deshmukh, Talathi, M.8485864124
	Smt. Sama Anjum Nazim Khan, Police Patil (Ramkhed)

	Smt.Rekha Narendra Chandan, Police Patil (Durgwada)
8	Smt. S. L. Mahalle, Gramsevak,M.9665480222 (Squad Head)
	Smt. P. A. Gawande, Gram Sevak,M.7083855261
	Smt. Harsha Prakash Ambulkar, Police Patil (Chinchkhed)
	Smt. Pratibha Balkrishna Kukde, Police Patil (Khaparwada)
9	Smt. B.S. Bhange, Gram sevak, M.9561666824 (Squad Head)
	Smt. J. N. Umale, Gram Sevak,M.9359854710
	Smt. Nirmala Gajanan Kate, Police Patil (Hasanpur)
	Smt. Sunita Dilip Taktode, Police Patil (Waghjali)
10	Smt. Vaishali Kokate, Gram Sevak,M.9623427571 (Squad Head)
	Smt. V. B. Madavi, Gramsevak, M.9970312412
	Smt. Satyabhama Gajanan Daberao, Police Patil (Hatgaon)
	Smt. Sarika Gopal Solanke, Police Patil (Pingala)
11	Mr. Anil Veladkar, Circle Officer, M.9421494002 (Squad Head)
	Mr. M.J. Kurumkar, Gram Sevak, M.9665772361
	Mr. Abdul Basheed Abdul Kader, Sonori (Police Patil)
	Mr. Sunil Taide, Kotwal, M.911210668

12	Mr. S.V. Deshpande, Circle Officer M.7588545523 (Squad Head.)
	Mr. A. N. Tale, Gram Sevak, M.7276051208
	Mr.Sanjay Avadhutarao Kadu, Kanjhara, (Police Patil)
	Mr. Tulsidas Gorle, Kotwal, M.8975132328
13	Mr. Devendra Pundalikrao Khadge, Circle Officer, M.7588962038 (Squad Leader)
	Mr. G.S. Bhuskute, M.8975300290
	Mr. Vijay Narayan Wakode, Arkhed (Police Patil)
	Mr. Daut Shah Diwan Shah, Kotwal, M.8308074122
14	Mr. S.B. Daberao, Circle Officer, M.8177935831 (Squad Head)
	Mr. S.M. Waghmare, Gramsevak, M.8390739050
	Mr. Rajesh Bhaurao Kathalkar, Jamthi (Police Patil)
	Mr. Vishnu Vitthal Sarode, Kotwal, M.9767656972
15	Mr. M.S. Nagolkar, Circle Officer, M.9850657527 (Squad Head)
	Mr. D.R. Pandit, Gram Sevak, M.7083908605
	Mr. Sanjay Manikrao Pawar, Hendaj (Police Patil)
	Mr. Praful Lande, Kotwal, M.9226468555
16	Mr. Rajendra Mahadev Jadhav, Circle Officer M.9403872504 (Squad Head.)
	Mr. S.R. Avadhoot, Gramsevak, M.9767194801
	Mr. Sunil Namdev Sontakke, Kharab Navale (Police Patil)

	Mr. Shashikanth Solanke, Kotwal,M.8482825481
17	Mr. Ramrao Shivram Jadhav, Circle Officer,M.9423660889 (Squad Head)
	Mr. R.H. Rathod, Gram Sevak,M.9604912583
	Mr. Gajanan Prabhakarrao Gawande, Hirpur (Police Patil)
	Mr. Pramod Shirbhate, Kotwal,M.9273430111
18	Mr. Shrikant Patil, Talathi,M.9421008126 (Squad Head)
	Mr. V.B. Hande, Gram Sevak,M.7385544851
	Mr.Rameshwar Sahebrao Barde, Mandurah (Police Patil)
	Mr. Punjab Annaji Chavan, Kotwal,M.9373865686
19	Mr. P.T. Mahalle, Talathi,M.7588962031 (Squad Head)
	Mr. M.J. Munde, Gramsevak, M.8975377990
	Mr. Subhash Purnaji Ingle, Mungshi (Police Patil)
	Mr. Rajesh. Pr. Ingle, Kotwal, M.9890524404
20	Mr. Sandeep Bole, Talathi,M.9860613782 (Squad Head)
	Mr. S.P. Hengad, Gramsevak,M.8788568467
	Mr. Tryambak Shankarrao Gavai, Parad (Police Patil)
	Mr. Nitin. V. Bharaske, Kotwal,M.9529872620
1	Mr. Praful Kale, Talathi,M.9921683230 (Squad Head)

	Mr. M.J. Kurumkar, Gramsevak, M.9665772361
	Mr.Rajendra Mahadevrao Kakad, Datala (Police Patil)
	Mr. Vipin Chavan, Kotwal, M.7821063036
22	Mr. P.S. Tale, Talathi,M.9922513623 (Squad Head)
	Mr. V.R. Gawande, Gramsevak,M.9637384301
	Mr. Dinesh Nidhan Wakode, Mangrul Kambe, (Police Patil)
	Mr. Deepak Waghmare, Kotwal,M.9604688516
23	Mr. Sudhakar Sonone, Talathi,M.8275286962 (Squad Head)
	Mr. P.M. Chavan, Gramsevak,M.9623277440
	Mr. Gajanan Madhukar Ingle, Rasulpur (Police Patil)
	Mr. Vishal Sakhare, Kotwal, M.9975802457
24	Mr. Ajay Tayde, Talathi,M. 9404374470 (Squad Head)
	Mr. G.P. Jadhav, Gramsevak,M.7020769147
	Mr. Purushottam Sahebrao Chavan, Samsherpur (Police Patil)
	Mr. Ravindra Chavan, Kotwal,M.7517337638
25	Mr. S.D. Mohod, Talathi,M.9921318394 (Squad Head)
	Mr. Hrishikesh Deshmukh, Talathi, M.9423849717
	Mr. Damodar Jagoji Surjuse (Police Patil)
	Mr. Suresh Gawande, Kotwal
26	Mr. Ganesh Bharti, Talathi,M.7057877749 (Squad Head)

	Mr. Sanket Ganveer, Talathi,M.7620230300
	Mr. Sanjay Sakharam Dogardive, Kadavi (Police Patil)
	Mr.Ramesh Bajad, Kotwal
27	Mr. D.R. Chavan, Talathi,M.9623361980 (Squad Head)
	Mr. Pawan Kumar Jodh, Talathi,M.8446558110
	Mr. Uttam Avadhut Ingle, Dhanora Vaidya (Police Patil)
	Mr. Devidas Tayde, Kotwal
28	Mr. Ravindra Puri, Talathi,M.9404092725 (Squad Head)
	Mr. S.S. Surwade, Talathi,M.9623188081
	Mr. Jitendra Damodar Lande, Balapur, (Police Patil)
	Mr. Shyamrao Sathe, Kotwal
29	Mr. Deepak Avadhoot, Talathi,M.9767957376 (Squad Head)
	Mr. A.V. Netan Rao, Talathi,M.7875530067
	Mr. Rajendra Devrao Shinde, Dhotra Shinde (Police Patil)
	Mr. Pravin Lande, Kotwal,M.9657350490
30	Mr. Sagar Kashikar, Talathi,M.9689445909 (Squad Head)
	Mr. Chetan Reddy, Talathi,M.8888509363
	Mr. Pravin Shalikram Band, Kamalani (Police Patil)
	Mr. Vivek Bhagwat, Kotwal,M.9822108839

31	Mr. P.S. Ghatol, Talathi,M.8275411655 (Squad Head)
	Mr. V.S. Badge, Gramsevak,M.8482893191
	Mr.Ambadas Motiram Rathod, Police Patil Kavala
	Mr. Satip Prabhakar Raut, Police Patil Shend
32	Mr. Abhijeet Giri, Talathi,M.9405316008 (Squad Head)
	Mr. S.T. Varghat, Gramsevak, M.9423664579
	Vijay Ramrao Bhavne, Police Patil, Ghazipur
	Mr. Balkrishna Sampatrao Chowdhary, Police Patil, Rajra Ghate
33	Mr. Dilip Karvate, Talathi,M.91586565725 (Squad Head)
	Mr. S.V. Sharma, Gramsevak,M.9403308475 (Squad Head)
	Mr. Sunil Marotirao Bharapte, Police Patil, Shivan Khurd
	Mr. Prakash Amritrao Gorle, Police Patil, Lasnapur
34	Mr. S.M. Hatolkar, Gramsevak, M.7083061725 (Squad Head)
	Mr. Ramesh Waghmode, Talathi, M.7709870799
	Mr. D.R. Poghale, Gramsevak,M.7776628297
	Mr. Vijay Charansingh Rathore, Police Patil, Dahatoda
	Mr. Gajanan Dhanuji Trikane, Polira Patil, Akoli Jaha.

35	Mr. Rajesh Khandare, Talathi,M.9422860583 (Squad Head)
	Mr. L. B. Chude, Gramsevak,M.9623740091
	Mr. A.R. Nimbolkar, Gramsevak,M.9922801645
	Mr. Rameshwar Pralhadrao Nandekar, Police Patil, Dhamori Bu.
	Mr. Vasant Shriram Virulkar, Police Patil, Kurum
36	Mr. A.G. Khadse, Talathi,M.9527444547 (Squad Head)
	Mr. A.K. Bhosale, Gramsevak, M.8080011891
	Mr. K. M. Raut, Gramsevak,M.9421832079
	Mr. Bhaiya Ashok Wakode, Police Patil, Pota
	Mr. Shankar Mudgalrao Dhakre, Police Patil, Sonori (Bapori)
37	Mr. Mohan Dalal, Talathi,M.9604650402 (Squad Head)
	Mr. R. J. Nikhade, Gramsevak,M.9665883993
	Mr. B.U. Bhorkade, Gramsevak,M.9552218771
	Mr. Suresh Shankarao Ninghot, Police Patil, (Borgaon Ninghot)
	Mr. Rahul Sahdev Varghat, Police Patil, Rohana
38	Mr. Gajanan Bharaske, Talathi,M.9404094509 (Squad Head)
	Mr. D. N. Rathod, Gramsevak,M.8600607455
	Mr. S.M. Ali, Gramsevak, M.9822902717
	Hitesh Prahlad Wawane, Police Patil, Jambha Khurd
	Sunil Ramdas Gadge, Police Patil, Matoda (Kurum)

39	Mr. Vaibhav Raut, Talathi,M.7875720971 (Squad Head)
	Mr. P.R. Gujar, Gramsevak, M.9767211156
	Mr. R.G. Shirasath, Gramsevak, M.9881942037
	Mr. Mohan Vasudev Sardar, Police Patil (Shelu Vetal)
	Mr.Rajeev Shankarao Sonone, Police Patil, Goregaon
40	Mr. D.T. Thackeray, Talathi,M.9422667419 (Squad Head)
	Mr. S.D. Gadekar, Gramsevak,M.9623208257
	Mr. S.V. Mankar, Gramsevak,M.7385902494
	Mr. Vishwas Gunwant Metkar, Police Patil (Atkali)
	Mr. Rajesh Raosaheb Thokal, Police Patil, Jambha Bu.
41	Mr. J. B. Rathod, Talathi,M.9604591197 (Squad Head)
	Mr. S.R. Motghare, Gramsevak,M.9921683134
	Mr. Deepak Mate, Gramsevak, M.7719001030
	Mr. Sahebrao Mukidrao Kharbadkar, Police Patil, Kharbadi
	Mr. Babarao Purnaji Wankhade, Police Patil, Palsoda
42	Mr. Santosh Samudre, Talathi, 9922490774 (Squad Head)
	Mr. D.L. Munesh,Gramsevak, M.9767131505
	Mr.V. P. Solanke, Gramsevak,M.9552403539

	Mr. Ambadas Shamrao Gavai, Police Patil, Sakhri
	Mr. Shakar Ramrao Pathre, Police Patil, Takwara
43	Mr. N.R.Desle, Talathi, M.7507239024 (Squad Head)
	Mr. S.A.Nesantkar, Gramsevak, M.7773992552
	Mr. M.S.Yeole, Gramsevak, M.7774058416
	Mr. Panjab Gulabrao Sule, Police Patil, Nagthana
	Mr. Shravan Sukhdev Rathod, Police Patil, Goulkhedi
44	Mr. Vishal Katole, Talathi, M. 9922169803 (Squad Head)
	Mr. A.V.Dandale, Gramsevak, M.8275013604
	Mr. R.D.Kate, Gramsevak, M.8329519230
	Mr. Pralhad Hanumantrao Deshmukh, Police Patil, Mana
	Mr. Vijay Ramkrishna Mule, Police Patil, Pahi
45	Mr. R.M.Dhore, Talathi, M.9175135775 (Squad Head)
	Mr. A.R.Khodke, Gramsevak, M.9921751480
	Mr. S.V.Sharma, Gramsevak, M.9403308475
	Mr. Rameshwar Bhimrao Surve, Police Patil, Brahmi Bai
	Mr. Sunil Raosaheb Wankhede, Police Patil, Yendli

Flying and Standing Squads formed for controlling of
unauthorised transport of minor minerals in the
Murtijapur

Date	Allotted Days	Hirpur by pass, Flyover	Near Sonari T Point (Near Vyas's Dhaba)	Flying Squad
27.10.2021	6.00 am to 2.00 pm	1	2	11
	2.00 pm to 10.00 pm	12	13	14
	10.00 pm to 6.00 am	15	16	17
28.10.2021	6.00 am to 2.00 pm	3	4	18
	2.00 pm to 10.00 pm	19	20	21
	10.00 pm to 6.00 am	22	23	24
29.10.2021	6.00 am to 2.00 pm	5	6	25
	2.00 pm to 10.00 pm	26	27	28
	10.00 pm to 6.00 am	29	30	31

30.10.2021	6.00 am to 2.00 pm	7	8	32
	2.00 pm to 10.00 pm	33	34	35
	10.00 pm to 6.00 am	36	37	38
31.10.2021	6.00 am to 2.00 pm	9	10	39
	2.00 pm to 10.00 pm	40	41	42
	10.00 pm to 6.00 am	43	44	45
01.11.2021	6.00 am to 2.00 pm	1	2	14
	2.00 pm to 10.00 pm	15	16	17
	10.00 pm to 6.00 am	12	13	11
02.11.2021	6.00 am to 2.00 pm	3	4	21
	2.00 pm to 10.00 pm	22	23	24
	10.00 pm to 6.00 am	19	20	18
03.11.2021	6.00 am to 2.00 pm	5	6	28

	2.00 pm to 10.00 pm	29	30	31
	10.00 pm to 6.00 am	26	27	25
04.11.2021	6.00 am to 2.00 pm	7	8	35
	2.00 pm to 10.00 pm	36	37	38
	10.00 pm to 6.00 am	33	34	32
05.11.2021	6.00 am to 2.00 pm	9	10	42
	2.00 pm to 10.00 pm	43	44	45
	10.00 pm to 6.00 am	40	41	39
06.11.2021	6.00 am to 2.00 pm	1	2	17
	2.00 pm to 10.00 pm	12	13	11
	10.00 pm to 6.00 am	15	16	14
07.11.2021	6.00 am to 2.00 pm	3	4	24
	2.00 pm to 10.00 pm	19	20	18

	10.00 pm to 6.00 am	22	23	21
08.11.2021	6.00 am to 2.00 pm	5	6	31
	2.00 pm to 10.00 pm	26	27	25
	10.00 pm to 6.00 am	29	30	28
09.11.2021	6.00 am to 2.00 pm	7	8	38
	2.00 pm to 10.00 pm	33	34	32
	10.00 pm to 6.00 am	36	37	35
10.11.2021	6.00 am to 2.00 pm	9	10	45
	2.00 pm to 10.00 pm	40	41	39
	10.00 pm to 6.00 am	43	44	42
11.11.2021	6.00 am to 2.00 pm	1	2	11
	2.00 pm to 10.00 pm	15	16	14
	10.00 pm to 6.00 am	12	13	17

12.11.2021	6.00 am to 2.00 pm	3	4	18
	2.00 pm to 10.00 pm	22	23	21
	10.00 pm to 6.00 am	19	20	24
13.11.2021	6.00 am to 2.00 pm	5	6	25
	2.00 pm to 10.00 pm	29	30	28
	10.00 pm to 6.00 am	26	27	31
14.11.2021	6.00 am to 2.00 pm	7	8	32
	2.00 pm to 10.00 pm	36	37	35
	10.00 pm to 6.00 am	33	34	38
15.11.2021	6.00 am to 2.00 pm	9	10	39
	2.00 pm to 10.00 pm	43	44	42
	10.00 pm to 6.00 am	40	41	45
16.11.2021	6.00 am to 2.00 pm	1	2	14

	2.00 pm to 10.00 pm	12	13	17
	10.00 pm to 6.00 am	15	16	11
17.11.2021	6.00 am to 2.00 pm	3	4	21
	2.00 pm to 10.00 pm	19	20	24
	10.00 pm to 6.00 am	22	23	18
18.11.2021	6.00 am to 2.00 pm	5	6	28
	2.00 pm to 10.00 pm	26	27	31
	10.00 pm to 6.00 am	29	30	25
19.11.2021	6.00 am to 2.00 pm	7	8	35
	2.00 pm to 10.00 pm	33	34	38
	10.00 pm to 6.00 am	36	37	32
20.11.2021	6.00 am to 2.00 pm	9	10	42
	2.00 pm to 10.00 pm	40	41	45

	10.00 pm to 6.00 am	43	44	39
21.11.2021	6.00 am to 2.00 pm	1	2	17
	2.00 pm to 10.00 pm	15	16	11
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22.11.2021	6.00 am to 2.00 pm	3	4	24
	2.00 pm to 10.00 pm	22	23	18
	10.00 pm to 6.00 am	19	20	21
23.11.2021	6.00 am to 2.00 pm	5	6	31
	2.00 pm to 10.00 pm	29	30	25
	10.00 pm to 6.00 am	26	27	28
24.11.2021	6.00 am to 2.00 pm	7	8	38
	2.00 pm to 10.00 pm	36	37	32
	10.00 pm to 6.00 am	33	34	35

25.11.2021	6.00 am to 2.00 pm	9	10	45
	2.00 pm to 10.00 pm	43	44	39
	10.00 pm to 6.00 am	40	41	42
26.11.2021	6.00 am to 2.00 pm	1	2	11
	2.00 pm to 10.00 pm	12	13	14
	10.00 pm to 6.00 am	15	16	17
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	2.00 pm to 10.00 pm	26	27	28
	10.00 pm to 6.00 am	29	30	31
29.11.2021	6.00 am to 2.00 pm	7	8	32

	2.00 pm to 10.00 pm	33	34	35
	10.00 pm to 6.00 am	36	37	38
30.11.2021	6.00 am to 2.00 pm	9	10	39
	2.00 pm to 10.00 pm	40	41	42
	10.00 pm to 6.00 am	43	44	45

Sd/
Sub-Divisional Officer
Murtijapur

OFFICE OF THE SUB-DIVISIONAL OFFICER AND
SUB-DIVISIONAL MAGISTRATE, AKOT

Office Tel. & Fax No.07258-222674

E-mail.: sdo.akot@rediffmail.com

No.SDO/MinorMineral/Ka.Vi.92/2021 Date : 01.10.2021

REVISED ORDER

Read:-

- 1) Government Resolution No. Gaukhani-10/0615/P No. 287/B dated 05.12.2015.
- 2) Directions in Government Gazette dated 12th January 2018
- 3) Letter of Collector Akola regarding directions bearing No. Desk-29Khanikarma Kavi-1310/2021 dated 26.08.2021
- 4) Orders of this office dated 31.08.2021, dt. 03.09.2021
- 5) Letter of Collector Akola regarding directions bearing No Desk-29/Miners/Qarawi-1511/2021 Dated 23 September 2021
- 6) Directions mentioned in the Sand Policy dated 03.09.2021.

Preamble :

In Akola district, the sand auction process has been started for the year 2021-22, and currently, as the last year deadline of two sand pots expires on September 30, 2021 and the new auction has not yet been held, a large amount of sand is left on

the sand blocks today and possibility of theft of the said sand by way of illegal transportation cannot be ruled out.

Also, in order to control the illegal mining and transportation of illegal minor minerals such as sand, murum, soil, gravel etc. in Akot taluka, Standing Squad (24x7) at strategic places in Akot taluka to stop the traffic of illegal minor minerals and minor minerals in Akot taluka on rotation basis (alternately) has been deployed. The appointment of staff has been made at the level of Taluka and Sub Divisional Officers.

Upon review of the orders of the of the officers and employees of the appointed Standing Squad, it is seen that there is a difference of the time of the officers and employees in the orders of each taluka. Therefore, according to the revised duty chart attached herewith, you should appoint the Standing Squad at the places mentioned in the chart it instead of the places established earlier in your taluka.

Regarding the previously formed Squad -

In the present matter, a Standing Squad was constituted in Akot Taluka as per reference No. 4 above. But according to the

above reference No.5, the Collector has given instructions regarding the formation of newly reformed Squads and accordingly the newly reformed Squads are being formed as follows.

Newly Issued Directions:-

The Collector Akola has directed the Squad, constituted vide Ref. Nos. 05, as above, to take action as follows:-

01. While inspecting minor mineral transport vehicles, if the person, who is transporting, possesses Royalty Pass or Finished material, in this case, it is necessary to check the Transport Pass.
02. The officers/staff of the standing Squad should ensure that no vehicle is released without having Royalty or Transport pass for the finished material.
03. Also, all Crusher holders and mine holders within your limits will be required to carry Royalty transport pass as per provisions of Chapter 6 Rule 71 to 78 of the Minerals Rules 2013 and Crusher holders will be required to carry

stock licences, otherwise action should be taken against them as per rules.

04. The office of the Collector has already empowered you to take criminal action in unauthorized minor mineral cases. According to that, it has been directed to control the unauthorized minor mineral transportation through the Squad formed. While doing the said action, not only taking of penal action under the provisions of M.L.R.C. 1966, the statement of the concerned vehicle owner should register a statement regarding the place/ block, from which the said minor mineral/sand was brought and the Panchnama of the place from where the said sand/ minor mineral was taken should be carried out. The compensation of the financial loss caused to the government should be recovered from the concerned. Meanwhile, the crime u/s 379 and under other sections of the Indian penal Code should be registered against the said unauthorized mineral vehicle drivers in the police station and the said vehicle should be impounded at the police station until the full compensation of the financial loss is collected by the government and if

the suit for the possession of the said vehicle has-been filed in the Court by the concerned, the prayer should be made to the Court that, only after deposit of amount of financial loss in the Court or with the Revenue Department, the said vehicle be released.

05. While taking this entire action, in order to inspect the said vehicles, contact the office of Sub-Regional Transport Officer and Transport Inspector Rural/Urban Police Department and inform them to take an action as per Transport rules and other consequential action and seek compliance.
06. Controlling of unauthorized mining and illegal transportation of minor minerals is not only the responsibility of the revenue department, but it is the joint responsibility of the police department, revenue department and rural development department.
07. Since a minor mineral is the property of the government, stealing of it is a cognizable offense under Section 379 of IPC. Considering this fact, taking notice of the unauthorized mining and transportation of minor minerals

at the village level, it is orderly to seek cooperation from the Police Patil, Gram Sevak, Talathi, Circle Officer, Gram Panchayat members of the concerned village at the village level and also to take measures to prevent the theft of minor minerals at the village level. As the appointments of Police Patils are being made as per the provisions of Maharashtra Gram Panchayat Police Act 1967, Police Patils are bound to perform their duties as per Section 6 of the said Act.

08. At the same time, the village police Patil, village panchayat members most of the time point out the said incident only through telephone, but even though theft is a cognizable crime, it is necessary to take notice of it and prevent the said incident according to section 14, therefore, it is necessary to prevent such vehicles and lodge complaints against said vehicles immediately.
09. In view of the aforesaid background, it is directed that at many places unauthorized transportation of minor minerals/sand is being done with the help of local people. In such cases, if it is noticed that government employees/officers are involved, action should also be

proposed against the Police Patil, Gram Sevak, Gram Panchayat Member Talathi, Circle Officer of the concerned village and by raising charges against them as to instigate to cause the damage to the government property, not taking cognizance of damages of the government property even it is noticed, and by making them co-accused as per the rule, according to section 34, of IPC a criminal complaint should be filed against them in due course. After filing such a complaint against the concerned Gram Panchayat members, a motion should be filed to remove the concerned Gram Panchayat member from office as per the Gram Panchayat Act.

A Standing Squad of officers/employees is being formed as directed by the Collector Akola as per reference No. 5 above and to carry out the responsibilities assigned here "at the place of the Standing Squad" within the prescribed time, the responsibility assigned here should be carried out .

Instructions:-

01. The above appointed officers/employees/ should appear on the appointed day and time and take necessary action regarding illegal minor minerals.

02. The said squad will be operational from 7.10.2021.
03. The Controlling Officer should keep control that, whether the squad leader in the said order presents on his duty or how? And submit the report of the Squad head absent on duty to this office.
04. The appointed Squad should take each other's contact numbers and carry out daily activities without fail.
05. No vehicle carrying illegal minor minerals should be released without inspection.
06. A record of vehicles inspected daily should be kept in a separate register.
07. During inspection, photo or video shooting should be used by mobile whenever necessary.
08. The Head of Office should be apprised of the actions taken on a daily basis.

Sd/-
(Shrikant Deshpande)
Sub-Divisional Officer &
Sub-Divisional Magistrate, Akot

Copies to:-

01. District Collector, Akola (Mining Division) - for information please.
02. Sub Divisional Police Officer, Akot - for information pl.

03. Tahsildar Akot - for information and appropriate action.
04. Block Development Officer Panchayat Samiti Akot - for information and appropriate action.
05. Police Inspector Akot (City / Rural) for information and appropriate action.

It will remain your responsibility to appoint (24x7) police force along with the appointed Squad in our area of operation. Accordingly, appropriate orders should be passed and informed to this office, and also ensure at your level that the appointed police personnel remains with the Squad permanently.

06. Controlling Officer- Mr. Harish Gurav Naib Tehsildar Tehsil Office Akot – for information and for appropriate action.
07. Circle Officer / Talathi/ Kotaval - for information and appropriate action.

Sd/-
Sub-Divisional Officer &
Sub-Divisional Magistrate, Akot

Standing Squad in Akola Taluka

Time Fixed : Morning 6:00 AM to till 6:00 AM Second Day

Controlling Officer- Mr. Harish Gurav Naib Tehsildar

Mb. No.9404974306

Squad No.	Alloted Place No.1		Names & Designation of Employees in the Squad
	Name of Standing Squad	Alloted Day	
1	Akot to Popatkhed Road (Road near Mohala going towards Akot)	Monday	1. Mr. PV Sayre, Circle Officer (Squad Head), M- 9764888707 2. Mr. S.P. Metkar, Talathi, M- 9011597280 3. Mr.D.P.Mohokar, Talathi, M- 9822644229 4. Smt. R.R. Gujarkar, Talathi, M- 8767524096 5. Ku. G.M. Ghuge, Talathi, M- 8805363776 6. Smt.M.V.Patil, Talathi, M- 9420346552 7. Mr.P.D.Gille, Talathi, M- 9822521320 8. Mr....., Police Constable 9. Mr. Sachin Wankhede, Kotwal, M-9766931285

2	Akot to Popatkhed Road (Road near Mohala going towards Akot)	Tuesday	<ol style="list-style-type: none"> 1. Mr. S.B.Gawande, Circle Officer (Squad Head), M- 9922536791 2. Mr.S.D.Tayade, Talathi,M-8999940063 3. Mr. Gopal Vanre, Talathi,M-8329713775 4. Mr. A.A. Parmarth, Talathi,M-9604671505 5. Mr. N.B. Deulkar, Talathi,M-9767888855 6. Ku.S.B. Waghmare, Talathi,M-9765889603 7. Ku. Deepa Ahir, Talathi,M-8669094519 8. Ku. Pallavi Ingle, Talathi M-9657523729 9. Mr..... Police constable 10. Mr. Nagorao Avachar, Kotwal,M-7038098581
3	Akot to Popatkhed Road (Road near Mohala going towards Akot)	Wednesday	<ol style="list-style-type: none"> 1. Mr.N.P. Nemade, Circle Officer, (Squad Head),M-9822866404 2. Mr.P. A. Hopal, Talathi,M-9527400344 3.Mr.R.A.Khamkar, Talathi,M - 9561349121 4. Mr. R. G. Langote, Talathi,M - 8983034752

			Page 923-L
			5. Mr. R.B. Charavande, Talathi,M - 9637362913 6. Mr.N.S. Ratan, Talathi M - 9623737206 7. Mr.K.S. Solkar, Talathi M- 9763345670 8. Mr.A.S. Ravanakar, Talathi,M- 9850512941 9. Mr..... Police constable 10. Mr. Narayan Taide, Kotwal,M- 9503646816
4	Akot to Popatkhed Road (Road near Mohala going towards Akot)	Thursday	1. Mr.V.P.Sherekar,Circle Officer (Squad Head),M- 7387241460 2. Mr.S.G. Sakharkar, Talathi,M - 9689020185 3. Mr. M.V. Korde, Talathi,M - 9011297158 4. Mr. M.J. Jhanke, Talathi,M - 8778318711 5. Mr. R.K. Kharche, Talathi,M - 9021658530 6. Mr. S.R.Wankhede, Talathi,M - 9823858437 7. Mr. J.M. Shirsat, Talathi M - 9561775118 8. Mr..... Police constable 9. Mr. Ambadas Kazge, Kotwal,M -9579094638

5	Akot to Friday Popatkhed Road (Road near Mohala going towards Akot)		<ol style="list-style-type: none"> 1. Mr. M.N.Adhau, Circle Officer (Squad Head), M-7083718877 2. Mr. R.V.Wankhede, Talathi, M-9049162142 3. Mr. P.A.Agarwal, Talathi, M-9923600633 4. Mr. R.J.Bankewar, Talathi, M-9850123486 5. Mr. M.T.Rathod, Talathi, M-9766213936 6. Mr. R.I.Kelkar, Talathi, M-9764601597 7. Smt. Vijaya Ramdas Ichole, Talathi, M-9689847030 8. Ku. Shalaka Padiprao Pachade, Talathi, M-7507015384 9. Mr..... Police Constable 10. Mr. Yogesh Kirde, Kotwal, M - 9960795719
6	Akot to Saturday Popatkhed Road (Road near Mohala going		<ol style="list-style-type: none"> 1. Mr. A.S.Salve, Circle Officer (Squad Head), M-7083718877 2. Mr. I.A.Sardeshmukh, Talathi, M-9822142239 3. Mr. S.M.Talokar, Talathi, M-9822222279

	towards Akot)		<p>4. Smt. S.P.Patil, Talathi, M-9070458378</p> <p>5.Smt. J.P.Belsare, Talathi, M-8999737614</p> <p>6. Ku.A.S.Aware, Talathi, M-7038380345</p> <p>7. Mr. M.K.Walke, Talathi, M-9423845967</p> <p>8. Mr.A.R.Chavan, Talathi, M-9767398040</p> <p>9. Mr..... Police Constable</p> <p>10. Mr. Darshan Tayde, Kotwal, M-8605659765</p>
7	Akot to Poptkhed Road (Road near Mohala going towards Akot)	Sunday	<p>1. Mr.A.W. Ombe, Circle Officer (Squad Head), M – 7769920508</p> <p>2. Mr. B.D. Mule, Talathi, M-9881662379</p> <p>3. Mr. R.P.Medhe, Talathi, M-9763632678</p> <p>4. Mr. H.G.Ghate, Talathi, M-9021738727</p> <p>5. Mr. A.S.Wankhede, Talathi, M-9850858869</p> <p>6. Mr. S.K.Chikar, Talathi, M-9021738727</p>

			<p>7. Mr. Rajesh Bokade, Talathi, M-9763495983</p> <p>8. Mr..... Police Constable</p> <p>9. Mr. Dilip Nage, Kotwal, M - 8888054432</p>
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OFFICE OF THE SUB-DIVISIONAL OFFICER AND
SUB-DIVISIONAL MAGISTRATE, AKOT

Office Tel. & Fax No.07258-222674

E-mail.: sdo.akot@rediffmail.com

No.SDO/MinorMineral/Ka.Vi.93/2021 Date : 01.10.2021

REVISED ORDER

Read:-

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In the present matter, a Standing Squad was constituted in Akot Taluka as per reference No. 4 above. But according to the above reference No.5, the Collector has given instructions

regarding the formation of newly reformed Squads and accordingly the newly reformed Squads are being formed as follows.

Newly Issued Directions:-

The Collector Akola has directed the Squad, constituted vide Ref. Nos. 05, as above, to take action as follows:-

01. While inspecting minor mineral transport vehicles, if the person, who is transporting, possesses Royalty Pass or Finished material, in this case, it is necessary to check the Transport Pass.
02. The officers/staff of the standing Squad should ensure that no vehicle is released without having Royalty or Transport pass for the finished material.
03. Also, all Crusher holders and mine holders within your limits will be required to carry Royalty transport pass as per provisions of Chapter 6 Rule 71 to 78 of the Minerals Rules 2013 and Crusher holders will be required to carry stock licences, otherwise action should be taken against them as per rules.

05. The office of the Collector has already empowered you to take criminal action in unauthorized minor mineral cases. According to that, it has been directed to control the unauthorized minor mineral transportation through the Squad formed. While doing the said action, not only taking of penal action under the provisions of M.L.R.C. 1966, the statement of the concerned vehicle owner should register a statement regarding the place/ block, from which the said minor mineral/sand was brought and the Panchnama of the place from where the said sand/ minor mineral was taken should be carried out. The compensation of the financial loss caused to the government should be recovered from the concerned. Meanwhile, the crime u/s 379 and under other sections of the Indian penal Code should be registered against the said unauthorized mineral vehicle drivers in the police station and the said vehicle should be impounded at the police station until the full compensation of the financial loss is collected by the government and if the suit for the possession of the said vehicle has-been filed in the Court by the concerned, the prayer should be

made to the Court that, only after deposit of amount of financial loss in the Court or with the Revenue Department, the said vehicle be released.

07. While taking this entire action, in order to inspect the said vehicles, contact the office of Sub-Regional Transport Officer and Transport Inspector Rural/Urban Police Department and inform them to take an action as per Transport rules and other consequential action and seek compliance.
08. Controlling of unauthorized mining and illegal transportation of minor minerals is not only the responsibility of the revenue department, but it is the joint responsibility of the police department, revenue department and rural development department.
09. Since a minor mineral is the property of the government, stealing of it is a cognizable offense under Section 379 of IPC. Considering this fact, taking notice of the unauthorized mining and transportation of minor minerals at the village level, it is orderly to seek cooperation from the Police Patil, Gram Sevak, Talathi, Circle Officer,

Gram Panchayat members of the concerned village at the village level and also to take measures to prevent the theft of minor minerals at the village level. As the appointments of Police Patils are being made as per the provisions of Maharashtra Gram Panchayat Police Act 1967, Police Patils are bound to perform their duties as per Section 6 of the said Act.

11. At the same time, the village police Patil, village panchayat members most of the time point out the said incident only through telephone, but even though theft is a cognizable crime, it is necessary to take notice of it and prevent the said incident according to section 14, therefore, it is necessary to prevent such vehicles and lodge complaints against said vehicles immediately.
12. In view of the aforesaid background, it is directed that at many places unauthorized transportation of minor minerals/sand is being done with the help of local people. In such cases, if it is noticed that government employees/officers are involved, action should also be proposed against the Police Patil, Gram Sevak, Gram

Panchayat Member Talathi, Circle Officer of the concerned village and by raising charges against them as to instigate to cause the damage to the government property, not taking cognizance of damages of the government property even it is noticed, and by making them co-accused as per the rule, according to section 34, of IPC a criminal complaint should be filed against them in due course. After filing such a complaint against the concerned Gram Panchayat members, a motion should be filed to remove the concerned Gram Panchayat member from office as per the Gram Panchayat Act.

A Standing Squad of officers/employees is being formed as directed by the Collector Akola as per reference No. 5 above and to carry out the responsibilities assigned here "at the place of the Standing Squad" within the prescribed time, the responsibility assigned here should be carried out .

Instructions:-

01. The above appointed officers/employees/ should appear on the appointed day and time and take necessary action regarding illegal minor minerals.

03. The said squad will be operational from 7.10.2021.
04. The Controlling Officer should keep control that, whether the squad leader in the said order presents on his duty or how? The report of the absenteeism of head of the Squad on duty should be submitted to this office.
05. The appointed Squad should take each other's contact numbers and carry out daily activities without fail.
06. No vehicle carrying illegal minor minerals should be released without inspection.
07. A record of vehicles inspected daily should be kept in a separate register.
08. During inspection, photo or video shooting should be used by mobile whenever necessary.
09. The Head of Office should be apprised of the actions taken on a daily basis.

Sd/-
(Shrikant Deshpande)
Sub-Divisional Officer &
Sub-Divisional Magistrate, Akot

Copies to:-

01. District Collector, Akola (Mining Division) - for information please.

03. Sub Divisional Police Officer, Akot - for information pl.
04. Tahsildar Akot - for information and appropriate action.
05. Block Development Officer Panchayat Samiti Akot - for information and appropriate action.
06. Police Inspector Akot (City / Rural) for information and appropriate action.

It will remain your responsibility to appoint (24x7) one police constable along with the deployed Squad in your area of operation. Accordingly, appropriate orders should be passed and informed to this office, and also ensure at your level that the appointed police personnel remains with the Squad permanently.

07. Controlling Officer- Mr. Harish Gurav Naib Tehsildar Tehsil Office Akot – for information and for appropriate action.
07. Circle Officer / Talathi/ Kotaval - for information and appropriate action.

Sd/-
Sub-Divisional Officer &
Sub-Divisional Magistrate, Akot
Standing Squad in Akola Taluka

Time Fixed : Morning 6:00 AM to till 6:00 AM Second Day

Controlling Officer- Mr. Harish Gurav Naib Tehsildar

Mb. No.9404974306

Squad No.	Alloted Place No.2		Names & Designation of Employees in the Squad
	Name of Standing Squad	Alloted Day	
1	Akot-Anjangaon Road (Ruikhed Phata)	Wednesday	1. Mr. PV Sayre, Circle Officer (Squad Head), M-9764888707 2. Mr. S.P. Metkar, Talathi, M-9011597280 3. Mr.D.P.Mohokar, Talathi, M-9822644229 4. Smt. R.R. Gujarkar, Talathi, M-8767524096 5. Ku. G.M. Ghuge, Talathi, M-8805363776 6. Smt.M.V.Patil, Talathi, M-9420346552 7. Mr.P.D.Gille, Talathi, M-9822521320 8. Mr....., Police Constable 9. Mr. Sachin Wankhede, Kotwal, M-9766931285

2	Akot- Anjangaon Road (Ruikhed Phata)	Thursday	<p>1. Mr. S.B.Gawande, Circle Officer (Squad Head), M-9922536791</p> <p>2. Mr.S.D.Tayade, Talathi,M-8999940063</p> <p>3. Mr. Gopal Vanre, Talathi,M-8329713775</p> <p>4. Mr. A.A. Parmarth, Talathi,M-9604671505</p> <p>5. Mr. N.B. Deulkar, Talathi,M-9767888855</p> <p>6. Ku.S.B. Waghmare, Talathi,M-9765889603</p> <p>7. Ku. Deepa Ahir, Talathi,M-8669094519</p> <p>8. Ku. Pallavi Ingle, Talathi M-9657523729</p> <p>9. Mr..... Police constable</p> <p>10.Mr. Nagorao Avachar, Kotwal,M-7038098581</p>
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3	Akot- Anjangaon Road (Ruikhed Phata)	Friday	<p>1. Mr.N.P. Nemade, Circle Officer, (Squad Head),M-9822866404</p> <p>2. Mr.P. A. Hopal, Talathi,M- 9527400344</p> <p>3.Mr.R.A.Khamkar, Talathi,M - 9561349121</p> <p>4. Mr. R. G. Langote, Talathi,M - 8983034752</p> <p>5. Mr. R.B. Charavande, Talathi,M - 9637362913</p> <p>6. Mr.N.S. Ratan, Talathi M -9623737206</p> <p>7. Mr.K.S. Solkar, Talathi M-9763345670</p> <p>8. Mr.A.S. Ravanakar, Talathi,M-9850512941</p> <p>9. Mr..... Police constable</p> <p>10. Mr. Narayan Taide, Kotwal,M-9503646816</p>
4	Akot- Anjangaon Road (Ruikhed Phata)	Saturday	<p>1. Mr.V.P.Sherekar,Circle Officer (Squad Head),M-7387241460</p> <p>2. Mr.S.G. Sakharkar, Talathi,M - 9689020185</p> <p>3. Mr. M.V. Korde, Talathi,M – 9011297158</p>

			Page 928-M
			<p>4. Mr. M.J. Jhanke, Talathi,M - 8778318711</p> <p>5. Mr. R.K. Kharche, Talathi,M - 9021658530</p> <p>6. Mr. S.R.Wankhede, Talathi,M - 9823858437</p> <p>7. Mr. J.M. Shirsat, Talathi M - 9561775118</p> <p>8. Mr..... Police constable</p> <p>9. Mr. Ambadas Kazge, Kotwal,M -9579094638</p>
5	Akot- Anjangaon Road (Ruikhed Phata)	Sunday	<p>1. Mr. M.N.Adhau, Circle Officer (Squad Head), M- 7083718877</p> <p>2. Mr. R.V.Wankhede, Talathi, M-9049162142</p> <p>3. Mr. P.A.Agarwal, Talathi, M-9923600633</p> <p>4. Mr. R.J.Bankewar, Talathi, M-9850123486</p> <p>5. Mr. M.T.Rathod, Talathi, M-9766213936</p> <p>6. Mr. R.I.Kelkar, Talathi, M-9764601597</p>

			<p style="text-align: right;">Page 928-N</p> <p>7. Mr. Smt. Vijaya Ramdas Ichole, Talathi, M-9689847030</p> <p>8. Ku. Shalaka Padiprao Pachade, Talathi, M-7507015384</p> <p>9. Mr..... Police Constable</p> <p>10. Mr. Yogesh Kirde, Kotwal, M - 9960795719</p>
6	Akot-Anjangaon Road (Ruikhed Phata)	Monday	<p>1. Mr. A.S.Salve, Circle Officer (Squad Head), M-7083718877</p> <p>2. Mr. I.A.Sardeshmukh, Talathi, M-9822142239</p> <p>3. Mr. S.M.Talokar, Talathi, M-9822222279</p> <p>4. Smt. S.P.Patil, Talathi, M-9070458378</p> <p>5.Smt. J.P.Belsare, Talathi, M-8999737614</p> <p>6. Ku.A.S.Aware, Talathi, M-7038380345</p> <p>7. Mr. M.K.Walke, Talathi, M-9423845967</p>

			Page 928-O
			<p>8. Mr.A.R.Chavan, Talathi, M-9767398040</p> <p>9. Mr..... Police Constable</p> <p>10. Mr. Darshan Tayde, Kotwal, M-8605659765</p>
7	Akot- Anjangaon Road (Ruikhed Phata)	Tuesday	<p>1. Mr.A.W. Oimbe, Circle Officer (Squad Head), M – 7769920508</p> <p>2. Mr. B.D. Mule, Talathi, M-9881662379</p> <p>3. Mr. R.P.Mete, Talathi, M-9763632678</p> <p>4. Mr. H.G.Ghate, Talathi, M-9021738727</p> <p>5. Mr. A.S.Wankhede, Talathi, M-9850858869</p> <p>6. Mr. S.K.Chikar, Talathi, M-9021738727</p> <p>7. Mr. Rajesh Bokade, Talathi, M-9763495983</p> <p>8. Mr..... Police Constable</p> <p>9. Mr. Dilip Nage, Kotwal, M - 8888054432</p>

Sd/-
Sub-Divisional Officer &
Sub-Divisional Magistrate, Akot

OFFICE OF THE SUB-DIVISIONAL OFFICER AND
SUB-DIVISIONAL MAGISTRATE, MURTIJAPUR

Office Tel. No.07256-243472

E-mail.: sdo.murtizapur@rediffmail.com

No.SDO/Murtizapur/Prstu-1/Ka.Vi.701/2021

Date : 29.09.2021

REVISED ORDER

Read:-

- 1) Letter of Collector Akola No. Desk-29Khanikarma Kavi-1310/2021 dated 26.08.2021
- 2) Government Resolution No. Gaukhani-10/0615/P No. 287/B dated 05.12.2015.
- 3) Directions in Government Gazette dated 12th January 2018
- 4) Letter of this office No.Prstu-1/Ka.Vi.517, dated 31.8.2021
- 5) Letter of Collector Akola No Desk-29/Miners/ Ka.Vi-1511/2021 Dated 23 September 2021
- 6) Directions mentioned in the Sand Policy dated 03.09.2019.

Preamble :

In Akola district, the sand auction process has been started for the year 2021-22, and currently, as the last year deadline of two sand pots expires on September 30, 2021 and the new auction has not yet been held, a large amount of sand is left on

the sand blocks today and possibility of theft of the said sand by way of illegal transportation cannot be ruled out.

Also, in order to control the illegal mining and transportation of illegal minor minerals such as sand, murum, soil, gravel etc. in Akot taluka, Standing Squad (24x7) at strategic places in Akot taluka to stop the traffic of illegal minor minerals and minor minerals in Akot taluka on rotation basis (alternately) has been deployed. The appointment of staff has been made at the level of Taluka and Sub Divisional Officers.

Upon review of the orders of the officers and employees of the appointed Standing Squad, it is seen that there is a difference of the time of the officers and employees in the orders of each taluka.

Further, vide Ref.no.5 above, it has been directed to form a flying squad as follows:-

Newly Issued Directions:-

The Collector Akola has directed the Squad, constituted vide Ref. Nos. 05, as above, to take action as follows:-

01. While inspecting minor mineral transport vehicles, if the person, who is transporting, possesses Royalty Pass or

Finished material, in this case, it is necessary to check the Transport Pass.

03. The officers/staff of the standing Squad should ensure that no vehicle is released without having Royalty or Transport pass for the finished material.
04. Also, all Crusher holders and mine holders within your limits will be required to carry Royalty transport pass as per provisions of Chapter 6 Rule 71 to 78 of the Minerals Rules 2013 and Crusher holders will be required to carry stock licences, otherwise action should be taken against them as per rules.
05. The office of the Collector has already empowered you to take criminal action in unauthorized minor mineral cases. According to that, it has been directed to control the unauthorized minor mineral transportation through the Squad formed. While doing the said action, not only taking of penal action under the provisions of M.L.R.C. 1966, the statement of the concerned vehicle owner should register a statement regarding the place/ block, from which the said minor mineral/sand was brought and the Panchnama of the

place from where the said sand/ minor mineral was taken should be carried out. The compensation of the financial loss caused to the government should be recovered from the concerned. Meanwhile, the crime u/s 379 and under other sections of the Indian penal Code should be registered against the said unauthorized mineral vehicle drivers in the police station and the said vehicle should be impounded at the police station until the full compensation of the financial loss is collected by the government and if the suit for the possession of the said vehicle has-been filed in the Court by the concerned, the prayer should be made to the Court that, only after deposit of amount of financial loss in the Court or with the Revenue Department, the said vehicle be released.

07. While taking this entire action, in order to inspect the said vehicles, contact the office of Sub-Regional Transport Officer and Transport Inspector Rural/Urban Police Department and inform them to take an action as per Transport rules and other consequential action and seek compliance.

09. Controlling of unauthorized mining and illegal transportation of minor minerals is not only the responsibility of the revenue department, but it is the joint responsibility of the police department, revenue department and rural development department.
10. Since a minor mineral is the property of the government, stealing of it is a cognizable offense under Section 379 of IPC. Considering this fact, taking notice of the unauthorized mining and transportation of minor minerals at the village level, it is orderly to seek cooperation from the Police Patil, Gram Sevak, Talathi, Circle Officer, Gram Panchayat members of the concerned village at the village level and also to take measures to prevent the theft of minor minerals at the village level. As the appointments of Police Patils are being made as per the provisions of Maharashtra Gram Panchayat Police Act 1967, Police Patils are bound to perform their duties as per Section 6 of the said Act.
11. At the same time, the village police Patil, village panchayat members most of the time point out the said

incident only through telephone, but even though theft is a cognizable crime, it is necessary to take notice of it and prevent the said incident according to section 14, therefore, it is necessary to prevent such vehicles and lodge complaints against said vehicles immediately.

13. In view of the aforesaid background, it is directed that at many places unauthorized transportation of minor minerals/sand is being done with the help of local people. In such cases, if it is noticed that government employees/officers are involved, action should also be proposed against the Police Patil, Gram Sevak, Gram Panchayat Member Talathi, Circle Officer of the concerned village and by raising charges against them as to instigate to cause the damage to the government property, not taking cognizance of damages of the government property even it is noticed, and by making them co-accused as per the rule, according to section 34, of IPC a criminal complaint should be filed against them in due course. After filing such a complaint against the concerned Gram Panchayat members, a motion should be

filed to remove the concerned Gram Panchayat member from office as per the Gram Panchayat Act.

A Standing Squad of officers/employees is being formed as directed by the Collector Akola as per reference No. 5 above and to carry out the responsibilities assigned here "at the place of the Standing Squad" within the prescribed time, the responsibility assigned here should be carried out .

Instructions:-

01. The above appointed officers/employees/ should appear on the appointed day and time and take necessary action regarding illegal minor minerals.
02. The said squad will be operational from 29.9.2021.
03. The Controlling Officer should keep control that, whether the squad leader in the said order presents on his duty or how? The report of the absenteeism of head of the Squad on duty should be submitted to this office.
04. The appointed Squad should take each other's contact numbers and carry out daily activities without fail.

05. No vehicle carrying illegal minor minerals should be released without inspection.
06. A record of vehicles inspected daily should be kept in a separate register.
07. During inspection, photo or video shooting should be used by mobile whenever necessary.
08. The Head of Office should be apprised of the actions taken on a daily basis.

Sd/-
Sub-Divisional Officer
Murtizapur

Copies to:-

01. District Collector, Akola (Mining Division) - for information please.
02. Sub Divisional Police Officer, Murtizapur- for information please.
03. Tahsildar Murtizapur - for information and appropriate action.
04. Block Development Officer Panchayat Samiti Murtizapur - for information and appropriate action.
05. Police Inspector Barshitakli (City / Rural) for information and appropriate action.

It will remain your responsibility to appoint (24x7) one police constable along with the deployed Squad in your area of operation. Accordingly, appropriate orders should be passed and informed to this office, and also ensure at your level that the appointed police personnel remains with the Squad permanently.

06. Controlling Officer- Mr. R,B. Daberao, Naib Tehsildar Tehsil Office Barshitakli- for information and for appropriate action.

07. Circle Officer / Talathi/ Kotaval - for information and appropriate action.

Sd/-
Sub-Divisional Officer
Murtizapur

FLYING SQUAD IN BARSHI TALUKA

Controlling Officer – Mr. R,B. Daberao, Naib Tehsildar Tehsil
Office Barshitakli Mo.No.9850290126

Time allotted ; Evening 6:00 PM to Morning 6:00 AM

Squad No.	Allotted Days	Flying Squad
1	Wednesday	Mr. P. A. Thosar, Circle Officer, (Squad Head), M.7580961460
		Mr. L.V.Javalkar, Talathi, M.9922040774
		Mr. R. A. Pandey, Talathi, M.9850771486
		Mr. D.S. Ingle, M.8975114025
		Mr. R. A. Chavre, Talathi, M.9881858728
		Mr. Jyotiram Sakru Jadhav, Katkheda, (Police Patil).
		Shri. Anant alias Hiralal Purushottam Kavre, Bonad Bu. (Police Patil)
		Police Constable
		Mr. Gajanan Ra. Mahalle, Kotwal, M.7875878799
		Mr. Haridas Ch. Bhatkar, Kotwal, M.9545244684
2	Thursday	Mr. S. G. Deshmukh, Circle Officer, (Head of Squad), M.9422937667
		Mr. A. A. Khandare, Talathi, M.8421749020
		Mr. A. N. Gavande, Talathi, M.9767116154.
		Mr. R. L. Hatolkar, Talathi, M.9404113016
		Mr. B.P. Pusadekar, Talathi, M.9766422629
		Mr. Vasantao Tryambkroo Bahadare, Vastapur (Jhodga), (Police Patil)

		Page 933-K
		Mr. Mukunda Keshavrao Mahalle, Rajanda, (Police Patil)
		Police constable
		Mr. Pankaj Bhatkar, Kotwal, M.7798126675
		Mr. Gulab. D. Pawar, Kotwal, M.9637688303
3	Friday	Mr. V.L. Paratkar, Circle Officer (Squad Head), M.9730280423
		Mr. N.B. Sathe, Talathi, M.9420706655
		M.S. Kharat, Talathi, M.9284433464
		Mr.S.J.Charhate, Talathi, M.9922229683
		Mr.Gajanana Govind Dhade, Talathi, M.8208960983
		Mr. Bajrang Sakharam Patond, Shahapur (Police Patil), M.
		Mr.Ramesh Sahebrao Deshmukh, Sawarkhed, (Police Patil), M.
		Police Constable
		Mr. Shravan Bajirao Lakhe, Kotwal, M.9657739776
		Mr. Onkar Waman Pawar, Kotwal, M.9049712840
4	Saturday	Mr. S.B. Bharadi, Circle officer (Squad Head), M.9146455909
		Mr. D.M.Mokale, Talathi, M.9420707030
		Mr. D.P.Chaudhari, Talathi, M.9421794222
		Mr. M.R. Chape, Talathi, M.9921683855
		Mr. Balu Ranveer Rathod, Kasarkhed (Police Patil), M.
		Mr. Kailas Tukaram Gadhve, Dhakli (Police Patil), M.9922153463
		Police Constable

		Mr. Babusing Pandu Chavhan, Kotwal, M.8605084746
		Mr. Vishnu Raut, Kotwal, M.9881886195
5	Sunday	Mr. K.D.Kadam, Circle officer (Squad Head), M.9423660537
		Mr. S.O.Gaygol, Talathi, M.9011515821
		Mr. R.M.Dhamnikar, Talathi, M.9689307343
		Mr. Rameshwar Thapde, Talathi, M.9657737400
		Mr. S.M. Palsapgar, Talathi, M.8308416012
		Mr. Vikramsing Dnyaneshwar Deshmukh, Nimbi Khurd (Police Patil), M.
		Mr. Ganesh Narayan Ingole, Kherda Khurd (Police Patil), M.9404618791
		Police Constable
		Mr. Rama Tulshiram Dhode, Kotwal, M.9657076328
		Mr. Prashant Dange, Kotwal, M.9049725307
6	Monday	Mr. A.R.Kulkarni, Talathi, (Squad Head), M.9604034700
		Mr. S.M.Thoyamat, Talathi, M.9423660768
		Mr. Sachin Mhaisne, Talathi, M.8600238761
		Mr. Rajukumar Shinde, Talathi, M.8380853005
		Mr. Arun Ghadge, Talathi, M.9657931396
		Mr. Raju Gopalrao Thorat, Jalalabad (Police Patil), M.
		Mr. Vikas Vasanttrao Kate, Ghota (Police Patil), M.9850128821
		Police Constable
		Mr. Shrikrishna Bhagade, Kotwal, M.9158621033

		Mr. Omprakash Bhavane, Kotwal, M.9545254596
7	Tuesday	Mr. J.J.Pawar, Circle officer (Squad Head), M.8956775575
		Mr. G.S.Jhalke, Talathi, M.9922036601
		Mr. A.S.Dhore, Talathi, M.7741840069
		Mr. R.N.Wainkar, Talathi, M.8379898728
		Mr. Dnyaneshwar Hajare, Talathi, M.8888393098
		Mr. Vinayak Vishnu Ingle, Pardi (Police Patil), M.
		Mr. Rajesh Laxmanrao Yeole, Jhodga (Police Patil), M.9405317869
		Police Constable
		Mr. Pandurang Raut, Kotwal, M.9822358782
		Mr. Pravin Kapankar, Kotwal, M.9850499373

Sd/-
Sub-Divisional Officer
Murtizapur

OFFICE OF THE SUB-DIVISIONAL OFFICER AND
SUB-DIVISIONAL MAGISTRATE, MURTIJAPUR

Office Tel. No.07256-243472

E-mail.: sdo.murtizapur@rediffmail.com

No.SDO/Murtizapur/Prstu-1/Ka.Vi.700/2021

Date : 29.09.2021

REVISED ORDER

Read:-

- 1) Letter of Collector Akola No. Desk-29Khanikarma Kavi-1310/2021 dated 26.08.2021
- 2) Government Resolution No. Gaukhani-10/0615/P No. 287/B dated 05.12.2015.
- 3) Directions in Government Gazette dated 12th January 2018
- 4) Letter of this office No.Prstu-1/Ka.Vi.516, dated 31.8.2021
- 5) Letter of Collector Akola No Desk-29/Miners/ Ka.Vi-1511/2021 Dated 23 September 2021
- 6) Directions mentioned in the Sand Policy dated 03.09.2019.

Preamble :

In Akola district, the sand auction process has been started for the year 2021-22, and currently, as the last year deadline of two sand pots expires on September 30, 2021 and the new auction has not yet been held, a large amount of sand is left on

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03. Also, all Crusher holders and mine holders within your limits will be required to carry Royalty transport pass as per provisions of Chapter 6 Rule 71 to 78 of the Minerals Rules 2013 and Crusher holders will be required to carry stock licences, otherwise action should be taken against them as per rules.
04. The office of the Collector has already empowered you to take criminal action in unauthorized minor mineral cases. According to that, it has been directed to control the unauthorized minor mineral transportation through the Squad formed. While doing the said action, not only taking of penal action under the provisions of M.L.R.C. 1966, the statement of the concerned vehicle owner should register a statement regarding the place/ block, from which the said minor mineral/sand was brought and the Panchnama of the place from where the said sand/ minor mineral was taken

should be carried out. The compensation of the financial loss caused to the government should be recovered from the concerned. Meanwhile, the crime u/s 379 and under other sections of the Indian penal Code should be registered against the said unauthorized mineral vehicle drivers in the police station and the said vehicle should be impounded at the police station until the full compensation of the financial loss is collected by the government and if the suit for the possession of the said vehicle has been filed in the Court by the concerned, the prayer should be made to the Court that, only after deposit of amount of financial loss in the Court or with the Revenue Department, the said vehicle be released.

05. While taking this entire action, in order to inspect the said vehicles, contact the office of Sub-Regional Transport Officer and Transport Inspector Rural/Urban Police Department and inform them to take an action as per Transport rules and other consequential action and seek compliance.
06. Controlling of unauthorized mining and illegal transportation of minor minerals is not only the

responsibility of the revenue department, but it is the joint responsibility of the police department, revenue department and rural development department.

07. Since a minor mineral is the property of the government, stealing of it is a cognizable offense under Section 379 of IPC. Considering this fact, taking notice of the unauthorized mining and transportation of minor minerals at the village level, it is orderly to seek cooperation from the Police Patil, Gram Sevak, Talathi, Circle Officer, Gram Panchayat members of the concerned village at the village level and also to take measures to prevent the theft of minor minerals at the village level. As the appointments of Police Patils are being made as per the provisions of Maharashtra Gram Panchayat Police Act 1967, Police Patils are bound to perform their duties as per Section 6 of the said Act.
08. At the same time, the village police Patil, village panchayat members most of the time point out the said incident only through telephone, but even though theft is a cognizable crime, it is necessary to take notice of it and prevent the said incident according to section 14,

therefore, it is necessary to prevent such vehicles and lodge complaints against said vehicles immediately.

09. In view of the aforesaid background, it is directed that at many places unauthorized transportation of minor minerals/sand is being done with the help of local people. In such cases, if it is noticed that government employees/officers are involved, action should also be proposed against the Police Patil, Gram Sevak, Gram Panchayat Member Talathi, Circle Officer of the concerned village and by raising charges against them as to instigate to cause the damage to the government property, not taking cognizance of damages of the government property even it is noticed, and by making them co-accused as per the rule, according to section 34, of IPC a criminal complaint should be filed against them in due course. After filing such a complaint against the concerned Gram Panchayat members, a motion should be filed to remove the concerned Gram Panchayat member from office as per the Gram Panchayat Act.

A Standing Squad of officers/employees is being formed as directed by the Collector Akola as per reference No. 5 above

and to carry out the responsibilities assigned here "at the place of the Standing Squad" within the prescribed time, the responsibility assigned here should be carried out .

Instructions:-

01. The above appointed officers/employees/ should appear on the appointed day and time and take necessary action regarding illegal minor minerals.
02. The said squad will be operational from 29.9.2021.
03. The Controlling Officer should keep control that, whether the squad leader in the said order presents on his duty or how? The report of the absenteeism of head of the Squad on duty should be submitted to this office.
04. The appointed Squad should take each other's contact numbers and carry out daily activities without fail.
05. No vehicle carrying illegal minor minerals should be released without inspection.
06. A record of vehicles inspected daily should be kept in a separate register.
07. During inspection, photo or video shooting should be used by mobile whenever necessary.

08. The Head of Office should be apprised of the actions taken on a daily basis.

Sd/-
Sub-Divisional Officer
Murtizapur

Copies to:-

01. District Collector, Akola (Mining Division) - for information please.
02. Sub Divisional Police Officer, Murtizapur- for information please.
03. Tahsildar Murtizapur - for information and appropriate action.
04. Block Development Officer Panchayat Samiti Murtizapur - for information and appropriate action.
05. Police Inspector Murtizapur (City / Rural) for information and appropriate action.

It will remain your responsibility to appoint (24x7) one police constable along with the deployed Squad in your area of operation. Accordingly, appropriate orders should be passed and informed to this office, and also ensure at your level that the appointed police personnel remains with the Squad permanently.

06. Controlling Officer- Mr. Mohan Pande, Naib Tehsildar Tehsil Office Murtizapur – for information and for appropriate action.
07. Circle Officer / Talathi/ Kotaval - for information and appropriate action.

Sd/-
Sub-Divisional Officer
Murtizapur

FLYING SQUAD IN MURTIJAPUR TALUKA

Controlling Officer – Mr. Mohan Pande, Naib Tehsildar Tehsil
Office Murtizapur Mo.No.7972882505

Time allotted ; Evening 6:00 PM to Morning 6:00 AM

Squad No.	Allotted Days	Flying Squad
1	Wednesday	Mr. Anil Beladkar, Circle Officer, (Squad Head), M.9421494002
		Mr. Vaibhav Raut, Talathi, M.7875720971
		Mr. Hrishikesh Deshmukh, Talathi, M.9423049717
		Mr. Dilip Karvate, M.9158668725
		Mr. S.S. Surwade, Talathi, M.9623188081
		Mr. Rameshwar Sahebrao Barde, Mandura, (Police Patil).
		Shri. Abdul Bashid Abdul Kadar, Sonori (Police Patil)
		Police Constable
		Mr. Panjab S.Tihile, Kotwal, M.9373865686
2	Thursday	Mr. S.V. Deshpande, Circle Officer M.7588545523 (Squad Head.)
		Mr. P.T. Mahalle, Talathi, M.7588962031 (Squad Head)
		Mr. Mohan Dalal, Talathi, M.9604650402
		Mr. Chetan Reddy, Talathi, M.8888509363

		Mr. Shrikant Patil, Talathi,M.9421008126
		Mr. Sanjay Avadhutarao Kadu, Kanjhara, (Police Patil)
		Mr. Subhash Purnaji Ingle, Mungshi (Police Patil)
		Police Constable
		Mr. Rajesh. Pr. Ingle, Kotwal, M.9890524404
		Mr. Tulsidas Bhorle, Kotwal,M.8975132328
3	Friday	Mr. Devendra Pundalikrao Khadge, Circle Officer,M.7588962038 (Squad Leader)
		Mr. Sandeep Bole, Talathi,M.9860613782
		Mr. Gajanan Bharaske, Talathi,M.9404094509
		Mr. Ravindra Puri, Talathi,M.9404092725
		Mr. R.M.Dhore, Talathi, M.9175135775
		Mr. Tryambak Shankarrao Gavai, Parad (Police Patil)
		Mr. Vijay Narayan Wakode, Arkhed (Police Patil)
		Police Constable
		Mr. Nitin. V. Bharaske, Kotwal,M.9529872620
		Mr. Daut Shah Diwan Shah, Kotwal, M.8308074122
4	Saturday	Mr. S.B. Daberao, Circle Officer, (Squad Head),M.8177935831
		Mr. Praful Kale, Talathi,M.9921683230
		Mr. Ramesh Waghmode, Talathi, M.7709870799

		Mr. Santosh Samudre, Talathi, 9922490774
		Mr. Sanket Ganveer, Talathi, M.7620230300
		Mr. Rajendra Mahadevrao Kakad, Datala (Police Patil)
		Mr. Rajesh Bhaurao Kathalkar, Jamthi (Police Patil)
		Police Constable
		Mr. Vipin Chavan, Kotwal, M.7821063036
		Mr. Vishnu Vitthal Sarode, Kotwal, M.9767656972
5	Sunday	Mr. M.S. Nagolkar, Circle Officer, (Squad Head), M.9850657527
		Mr. P.S. Tale, Talathi, M.9922513623
		Mr. A.G. Khadse, Talathi, M.9527444547
		Mr. A.V. Netan Rao, Talathi, M.7875530067
		Mr. Rajesh Khandare, Talathi, M.9422860583
		Mr. Dinesh Nidhan Wakode, Mangrul Kambe, (Police Patil)
		Mr. Sanjay Manikrao Pawar, Hendaj (Police Patil)
		Police Constable
		Mr. Deepak Waghmare, Kotwal, M.9604688516
		Mr. Praful Lande, Kotwal, M.9226468555
6	Monday	Mr. Rajendra Mahadev Jadhav, Circle Officer (Squad Head.), M.9403872504
		Mr. Sudhakar Sonone, Talathi, M.8275286962

		Mr. Pawan Kumar Jodh, Talathi,M.8446558110
		Mr. Ganesh Bharti, Talathi,M.7057877749
		Mr. Abhijeet Giri, Talathi,M.9405316008
		Mr. N.R.Desle, Talathi, M.7507239024
		Mr. Gajanan Madhukar Ingle, Rasulpur (Police Patil)
		Mr. Sunil Namdev Sontakke, Kharab Navale (Police Patil)
		Police Constable
		Mr. Vishal Sakhare, Kotwal, M.9975802457
		Mr. Shashikanth Solanke, Kotwal,M.8482825481
7	Tuesday	Mr. Ramdas Shivram Jadhav, Circle Officer, (Squad Head), M.9423660889
		Mr. Ajay Tayde, Talathi,M. 9404374470
		Mr. P.S. Ghatol, Talathi,M.8275411655
		Mr. Sagar Kashikar, Talathi,M.9689445909
		Mr. S.D. Mohod, Talathi,M.9921318394
		Mr. Purushottam Sahebrao Chavan, Samshepur (Police Patil)
		Mr. Gajanan Prabhakarrao Gawande, Hirpur (Police Patil)
		Police Constable
		Mr. Ravindra Chavan, Kotwal,M.7517337638
		Mr. Pramod Shirbhate, Kotwal, M.9273430111

OFFICE OF THE SUB-DIVISIONAL OFFICER AND
SUB-DIVISIONAL MAGISTRATE, AKOLA

Collector office compound, Administrative Building, First Floor,
Akola 444 001.

Office Tel. & Fax No.0724-2435336

E-mail.: sdo.akola@rediffmail.com

No.SDO/MinorMineral/Ka.Vi.398/2021 Date : 31.08.2021

Read:-

- 1) Government Resolution No. Gaukhani-10/0615/P No. 287/B dated 05.12.2015.
- 2) Directions in Government Gazette dated 12th January 2018
- 3) Letter of Collector Akola No. Desk-29Khanikarma Kavi-1310/2021 dated 26.08.2021

ORDER

Whereas, pursuant to the letter referred herein above, the Collector Akola has directed to appoint Standing Squad at the prominent places to control the illegal mining transport.

Therefore, in order to control the illegal mining and transportation of illegal minor minerals such as sand, murum, soil, gravel etc. in Akot Sub-Division, Standing Squad (24x7) on rotation basis at strategic place of Murtijapur Road, Akola to stop the traffic of illegal minor minerals is being appointed comprising with officers/staff as follows.

**Mahendrakumar Atram , Nayab Tahsildar, Controlling
Officer Mobile no.72629122222**

Sr.No.	Name & mobile no. of the Officers & Employees in the Squad	Time	Day
1	1. Mr. Nandkishor Mohore, Circle Officer, 8788551728 2. Mr. R.N. Damodar, Talathi, 9049777569 3. Mr. Onkar Gaikwad, Kotwal, 8830294168 4. Mr.....Police Constable	5.00 am to 1.00 pm	Monday, Tuesday, Wednesday
2	1. Mr. Madhukar Kale, Circle Officer, 9604672096 2. Mr. Ujwal Manikkar, Talathi, 9881893465 3. Mr. Nitin Shankar Chandan, Kotwal, 8856932993 4. Mr.Police Constable	1.00 pm to 9.00 pm	Monday, Tuesday, Wednesday
3	1. Mr. Sanjay Tayde, Circle Officer, 8149248351 2. Mr. Sudhir Jadhav, Talathi, 7058430099/9096910608 3. Mr. Nandu Rama Gaikwad, Kotwal, 9764348074 4. Mr. Police Constable	9.00 pm to 5.00 am	Monday, Tuesday, Wednesday

4	<ol style="list-style-type: none"> 1. Mr. Ganesh Kachre, Circle Officer, 9511691912/9822690036 2. Mr. V.J.Choudbe, Talathi, 8007363808 3. Mr. Shrikrishna Mahadeo Gokte, Kotwal, 9881238537 4. Mr. Police Constable 	5.00 am to 1.00 pm	Thursday, Friday
5	<ol style="list-style-type: none"> 1. Mr. Nitin Shinde, Circle Officer, 8329020492 2. Mr. Manik Tayde, Talathi, 7743856559 3. Mr. Vilas Bhaskav Daberao, Kotwal, 9604655437 4. Mr. Police Constable 	1.00 pm to 9.00 pm	Thursday, Friday
6	<ol style="list-style-type: none"> 1. Mr. Sunil Raut, Circle Officer, 9511726131 2. Mr. S.D.Bongire, Talathi, 9822324948 3. Mr. Gajanan Ramrao Chavhan, Kotwal, 7507341450 4. Mr.Police Constable 	9.00 pm to 5.00 am	Thursday, Friday
7	<ol style="list-style-type: none"> 1. Mr. R.N.Deshmukh, Circle Officer, 7507262729 2. Mr. Yogesh Bhagat, Talathi, 9823789499 3. Mr. Tathagat Gawai, Kotwal, 706680359 4. Mr. Police Constable 	5.00 am to 1.00 pm	Saturday, Sunday

8	<ol style="list-style-type: none"> 1. Mr. Shay Ansaroddin, Circle Officer, 9890291107 2. Mr. Gunwant Jadhav, Talathi, 9970066320 3. Mr. Sagar Bansilal Chakar, Kotwal, 9175778473 4. Mr..... Police Constable 	<p>1.00 pm to</p> <p>9.00 pm</p>	<p>Saturday, Sunday</p>
9	<ol style="list-style-type: none"> 1. Mahadeo Sarap, Circle Officer, 9822715852 2. Mr. V.N. Ambhore, Talathi, 9881551661 3. Mr. Vivek Deshmukh, Kotwal, 7385621567 4. Mr.....Police Constable 	<p>9.00 pm to</p> <p>5.00 am</p>	<p>Saturday, Sunday</p>

The aforesaid squad by taking action against the illegal mining transport from the small sand blocks in Akola Sub-Division, as per the government decision, and by taking entries of the same in the Register Book, should be submitted the report to this office in writing as well as on mobile. The action taken by you will be reviewed by the Collector, every 15 days.

Sd/-
Sub-Divisional Officer,
Akola

Copies to:-

01. District Superintendent of Police, Akola, - for information please

03. District Mining Officer, Akola (Mining Division) - for information please.
04. Tahsildar Akola- for information and appropriate action.
05. Personal Secretary of Collector - for information

Sd/-
Sub-Divisional Officer
Akola

OFFICE OF THE SUB-DIVISIONAL OFFICER AND
SUB-DIVISIONAL MAGISTRATE, AKOT

Office Tel. & Fax No.07258-222674

E-mail.: sdo.akot@rediffmail.com

No.SDO/MinorMineral/Ka.Vi.79/2021 Date : 03.09.2021

Read:-

- 1) Government Resolution No. Gaukhani-10/0615/P No. 287/B dated 05.12.2015.
- 2) Directions in Government Gazette dated 12th January 2018
- 3) Letter of Collector Akola No. Desk-29Khanikarma Kavi-1310/2021 dated 26.08.2021

ORDER

Whereas, pursuant to the letter referred herein above, the Collector Akola has directed to appoint Standing Squad at the prominent places to control the illegal mining transport.

Therefore, in order to control the illegal mining and transportation of illegal minor minerals such as sand, murum, soil, gravel etc. in Akot Sub-Division, Standing Squad (24x7) on rotation basis at strategic place at village Gajipur, Tal. Akot to stop the traffic of illegal minor minerals is being appointed comprising with officers/staff as follows.

Mr. Harish Gurav, Nayab Tahsildar, Controlling Officer Mob.

9404974306

Sr. no.	Allotted days	Allotted time	Names & Designations of the employees in the squad	Remark
1		(Squad Head)	1. Mr. PV Sayre, Circle Officer (Squad Head), M- 9764888707	
	Monday	6.00 am to 1.00 pm	2. Mr. S.P. Metkar, Talathi, M- 9011597280 3. Mr.D.P.Mohokar, Talathi, M- 9822644229	
	Wednesday	1.00 pm to 8.00 pm	4. Smt. R.R. Gujarkar, Talathi, M- 8767524096	
	Friday	8.00 pm to 6.00 am	5. Ku. G.M. Ghuge, Talathi, M- 8805363776 6. Smt.M.V.Patil, Talathi, M- 9420346552 7. Mr.P.D.Gille, Talathi, M- 9822521320 8. Mr....., Police Constable 9. Mr. Narayan Tayde, Kotwal	
2		(Squad Head)	1. Mr. S.B.Gawande, Circle Officer, M- 9922536791	

			Page 945-C
	Monday	1.00 pm to 8.00 pm	2. Mr.S.D.Tayade, Talathi,M 8999940063 3. Mr. Gopal Vanre, Talathi,M- 8329713775
	Wednesday	8.00 pm to 6.00 am	4. Mr. A.A. Parmarth, Talathi,M- 9604671505
	Saturday	6.00 am to 1.00 pm	5. Mr. N.B. Deulkar, Talathi,M- 9767888855 6.Mr. K.S.Solkar, Talathi, M- 9763345670 7. Ku.S.B. Waghmare, Talathi,M- 9765889603 8. Mr..... Police constable 9. Mr. Avachar, Kotwal
3		(Squad Head)	1. Mr.N.P. Nemade, Circle Officer,M-9822866404
	Monday	8.00 pm to 6.00 am	2. Mr.P. A. Hopal, Talathi,M- 9527400344 3. Mr.A.R.Chavan, Talathi, M- 9767398040
	Thursday	6.00 am to 1.00 pm	4. Mr.R.A.Khamkar, Talathi,M - 9561349121
	Saturday	1.00 pm to 8.00 pm	5. Mr. R. G. Langote, Talathi,M - 8983034752 6. Mr. R.B. Charavande, Talathi,M - 9637362913

			Page 945-D
			7. Mr.N.S. Ratan, Talathi M - 9623737206 8. Mr..... Police constable 9. Mr..... Kotwal
4		(Squad Head)	1.Mr.V.P.Sherekar,Circle Officer, M- 7387241460
	Tuesday	6.00 am to 1.00 pm	2. Mr.S.G. Sakharkar, Talathi, M - 9689020185 3. Mr. M.V. Korde, Talathi,M - 9011297158
	Thursday	1.00 pm to 8.00 pm	4. Mr. M.J. Jhanke, Talathi,M - 8778318711
	Saturday	8.00 pm to 6.00 am	5. Mr. R.K. Kharche, Talathi,M - 9021658530 6. Mr. S.R.Wankhede, Talathi,M - 9823858437 7. Mr. J.M. Shirsat, Talathi M - 9561775118 8. Mr..... Police constable 9. Mr....., Kotwal
5		(Squad Head)	1. Mr. M.N.Adhau, Circle Officer, M-7083718877
	Tuesday	1.00 pm to 8.00 pm	2. Mr. R.V.Wankhede, Talathi, M-9panch049162142 3. Mr. P.A.Agarwal, Talathi, M-9923600633
	Thursday	8.00 pm	

		to 6.00 am	Page 945-E 4. Mr. R.J.Bankewar, Talathi, M- 9850123486
	Sunday	6.00 am to 1.00 pm	5. Mr. M.T.Rathod, Talathi, M- 9766213936 6. Mr. R.I.Kelkar, Talathi, M- 9764601597 7. Mr.A.S.Ravankar, Talathi, M - 9850512941 8. Mr..... Police Constable 9. Mr., Kotwal
6		(Squad Head)	1. Mr. A.S.Salve, Circle Officer, M-7083718877
	Tuesday	8.00 pm to 6.00 am	2. Mr. I.A.Sardeshmukh, Talathi, M-9822142239 3. Mr. S.M.Talokar, Talathi, M- 9822222279
	Friday	6.00 am to 1.00 pm	4. Smt. S.P.Patil, Talathi, M- 9070458378
	Sunday	1.00 pm to 8.00 am	5.Smt. J.P.Belsare, Talathi, M- 8999737614 6. Ku.A.S.Aware, Talathi, M- 7038380345 7. Mr. M.K.Walke, Talathi, M- 9423845967 8. Mr..... Police Constable

			Page 945-F
			9. Mr., Kotwal
		(Squad Head)	1. Mr.A.W. Oimbe, Circle Officer, M – 7769920508
	Wednesday	6.00 am to 1.00 pm	2. Mr. B.D. Mule, Talathi, M-9881662379 3. Mr. R.P.Mendhe, Talathi, M-9763632678
	Friday	1.00 pm to 8.00 pm	4. Mr. H.G.Ghate, Talathi, M-9021738727
	Sunday	8.00 pm to 6.00 am	5. Mr. A.S.Wankhede, Talathi, M-9850858869 6. Mr. S.K.Chikar, Talathi, M-9021738727 7. Mr..... Police Constable 9. Mr. Kotwal,

The aforesaid squad by taking action against the illegal mining transport from the small sand blocks in Akola Sub-Division, as per the government decision, and by taking entries of the same in the Register Book, should be submitted the report to this office in writing as well as on mobile. The action taken by you will be reviewed by the Collector, every 15 days.

Sd/-
(Shrikant Deshpande)
Sub-Divisional Officer,
Akot

Copies to:-

01. District Collector (Mining Dept.) for information pl.
02. Tahsildar Akot - for information and appropriate action.
03. Police Inspector Police Station (City/Rural) – for information and necessary action please.
 - As the present Squad is operational for 24x7, therefore, you (Police Inspector Police Station (City/Rural)) by cooordinating you should deposit one police constable with the squad and you should instruct him to contact with the Head of the Squad and remain present on duty.
04. Mr. for information and necessary action please.

Sd/-
(Shrikant Deshpande)
Sub-Divisional Officer,
Akot

OFFICE OF THE SUB-DIVISIONAL OFFICER
BALAPUR

Office Tel. No.07257-232123
E-mail.: sdo.balapur@rediffmail.com

No.SDO/Shirastedar/Ka.Vi.381/2020 Date : 01.09.2021

Read:- Letter of Collector Akola No. Desk-29Khanikarma Kavi-1310/2021 dated 26.08.2021

ORDER

Whereas, lot of complaints about the illegal mining and transportation of illegal minor minerals such as sand, murum, soil, gravel etc. Are being received, therefore, in order to prevent the illegal mining and transportation of illegal minor minerals, a Standing Squad is being deputed at Nimba Phata, Tal. Balapur (24x7) on rotation basis comprising of following officers/staff. Tahsildar Balapur is hereby appointed as Nodel officer for entire Balapur Taluka.

Sr. no.	Controlling officer	Names & Designations of the employed Officers & Employees in the Squad	Mobile No.	Allotted time	Allotted day

1	Vijay Suradkar Nayab. Tahsildar (Election) Mb. 9175838648	1. S.S.Nimbolkar, Circle officer, Nimba	9736561881	7.00 pm to 7.00 am	Monday Tuesday
		2. Rajesh Shelke, Talathi	9545619916		
		3. Gajanana Unhone, Talathi	7038336440		
		4. Raju Daberao, Kotwal	8600453312		
		5. Police Constable, Police station, Ural			
	1. G.N.Firke Circle Officer, Ural	2. Ranjeet Gusinge, Talathi	7020647625	7.00 am to 7.00 pm	Monday Tuesday
		3. Sachin Kajde, Talathi	8485866091		
		4. Amar Amjhare, Kotwal	8308452704		
		5. Police Constable, Police Station, Ural			
		1. H.B. Deshmukh Circle officer, Hatrun	9767113656		
	2. Avinash Raut, Talathi	9021206097			

	Mb. 9421787481	3. Yogesh Pakhre, Talathi	9766996197	7.00 pm to 7.00 am	Wednesday Thursday				
		4. Raju Bajodkar, Kotwal	973296920						
		5. Police constable, Police station, Ural							
		1. S.S. Nimbalkar, Circle officer, Nimba	9736561881						
		2. Nandkishor Jane, Talathi	7875856982						
		3. Bhanudas Mhaske, Talathi	9112462828						
		4. Amar Amjhare, Kotwal	8308452704						
		5. Police constable, Police station, Ural							
		3	Nandkishor Kumbhre, Resident Nayab Tahsildar Mb. 8888863549			1. Ajj Ahmed, Circle Officer, Vyala	9665727203	7.00 am to 7.00 pm	Friday Saturday
						2. Sandip Karad, Talathi	9923817884		
3. Virghat, Talathi	8600984645								
4. Bhagwan Pawar, Kotwal	9765746369								
5. Police Constable, Police station, Ural									
1. Deepak Solanke,	9921124725								

		Circle Officer, Paras		7.00 am	Page 948-D Friday Saturday
		2. Ajay Bhatkar, Talathi,	9356966063	to 7.00 pm	
		3. D.D.Tale, Talathi	8763936222		
		4. Mungatrao Ghogare, Kotwal	8888513727		
		5. Police Constable, Police Station, Ural			
4	Mr. Yogesh Katkar, Nayab Tahsildar, Office of Sub-divisional Officer, Balapur Mb. 9975869428	1. Ajij Ahmed Circle officer, Vyala	9665727203	7.00 pm to 7.00 am	Sunday
		2. M.J. Bede, Talathi	9423527241		
		3. Pratul Gomase, Talathi	9158620286		
		4. Bhagwan Pawar, Kotwal	9765746369		
		5. Police constable, Police Station, Ural			
		1. Deepak Solanke Circle Officer, Paras	9921124725	7.00 am to 7.00 pm	Sunday
		2. Suresh Jaypalle, Talathi	9834207911		
	3. Sachin Khandare, Talathi	9370400673			

		4. Mungatrao Ghogare, Kotwal	8888513727	Page 948-E
		5. Police Constable, Police Station, Ural		
5	Reserved Employees	1. Dadarao Warke, Talathi, 2. Harish Kharate, Talathi, 3. Prashant Ghule, Talathi, 4. Virendra Wankhede, Talathi, 5. R.M.Chopade, Talathi	9834113723 9767865264 9518340431 8857949461 9011138699	The Reserved Staff should be worked under the guidance of Controlling Officer and in any condition, should not proceed on leave without prior permission of the Controlling Officer on the concerned day.

Instructions:-

01. The above appointed officers/employees by getting contact numbers of each others, should appear on the appointed day and time and take necessary action regarding illegal minor minerals.
02. No vehicle carrying illegal minor minerals should be released without inspection.
03. A record of vehicles inspected daily should be kept in a separate register.

05. If during the inspection, a vehicle is found transporting illegal minings, firstly, by checking the said vehicle, should lodge the criminal complaint and thereafter, the proper Panchanama should be submittged to the Tahsildar, Balapur for magisterial action.
06. During inspection, photo or video shooting should be used by mobile whenever necessary.
07. The Head of Office should be apprised of the actions taken on a daily basis.
08. The Tahsildar, Balapur has been appointed as Nodle officer and according to that, Tahsildar, Balapur by inspecting the squad minimum two times in a week, should submit its report to this office.
09. As the review of the aforesaid Squas will be taken by the Collector, by every 15 days, therefore, the entire meberes of Squad should remain present to the said review meetings with upto date information.
10. The reserved staff should not leave the headquarter and should not proceed on leave without written permission of the Controlling Officer.

Sd/-

Dr. Rameshwar Puri
Sub-Divisional Officer &
Sub-Divisional Magistrate,
Balapur

Copies to:-

01. District Collector, Akola - for information please.
02. Superintendent of Police Akola – for information please.
03. Sub Divisional Police Officer, Balapur- for information please.
04. Tahsildar Balapur - for information and you should inspect the Squad appointed and submit the report to that effect to this office.
05. Police Inspector Balapur /Ural for information and appropriate action.

You should communicate the Name and B.No. of the Police staff, who are remaining present to this office by mobile phone.

Sd/-

Dr. Rameshwar Puri
Sub-Divisional Officer &
Sub-Divisional Magistrate,
Balapur

OFFICE OF THE SUB-DIVISIONAL OFFICER AND
SUB-DIVISIONAL MAGISTRATE, MURTIJAPUR

Office Tel. No.07256-243472

E-mail.: sdo.murtizapur@rediffmail.com

No.SDO/Murtizapur/Prstu-1/Ka.Vi.517/2021

Date : 31.08.2021

ORDER

Sub.: Regarding formation of squads in view of the control over
the illegal transportation of minor minerals in the Barshitakli
Taluka.

Read:-

- 1) Letter of Collector Akola No. Desk-29Khanikarma Kavi-1310/2021 dated 26.08.2021
- 2) Government Resolution No.Gaukhani-10/0615/P No. 287/B dated 05.12.2015.
- 3) Directions in Government Gazette dated 12th January 2018

In the aforesaid subject, pursuant to the letter of the Collector, Akola, Ref. No.1 above, in regard to the illegal mining and transportation of illegal minor minerals such as sand, murum, soil, gravel etc. in Akola district, as auctions of the sum of sand blocks are over, lot of complaints are being received about the illegal transportation of sands from the remaining sand blocks,

therefore, it has been directed to form Standing Squad (24x7) on rotation basis and posted it at the following strategic places and make them activities w.e.f.1.09.2021

Therefore, according to the timetable annexed herewith, the Standing Squad of officers/employees is being formed and they have to carry out their responsibilities within the prescribed time at the place of squad assigned at Near Fertilizer Factory of Mr.Bharitya, on the boundary of village Kanheri and village Sarav, Tal. Barshitakli.

Instructions:-

01. The above appointed officers/employees/ should appear on the appointed day and time and take necessary action regarding illegal minor minerals.
02. The said squad will be operational from 01.9.2021.
03. The Controlling Officer/In charge of the Squad should keep decision that, which person, has to depute at which place and at which time as mentioned in the order.
04. The Controlling Officer should keep control that, whether the squad leader in the said order presents on his duty or

how? The report of the absenteeism of head of the Squad on duty should be submitted to this office.

05. The appointed Squad should take each other's contact numbers and carry out daily activities without fail.
06. No vehicle carrying illegal minor minerals should be released without inspection.
07. A record of vehicles inspected daily should be kept in a separate register.
08. During inspection, photo or video shooting should be used by mobile whenever necessary.
09. The Head of Office should be apprised of the actions taken on a daily basis.

Sd/-
Sub-Divisional Officer
Murtizapur

Copies to:-

01. District Collector, Akola (Mining Division) - for information please.
02. Sub Divisional Police Officer, Murtizapur- for information please.
03. Tahsildar Barshitakli- for information and appropriate action.

04. Police Inspector Barshitakli (City / Rural) for information and appropriate action.

As this squad will remain operational by 24x7, therefore, by coordinating, you should depute two police constables (24x7 – 1 in day time and 1 in night). Accordingly, appropriate instructions should be issued to them, directing them to contact with head of the squad and remain present on duty.

05. Controlling Officer- Mr. R,B. Daberao, Naib Tehsildar Tehsil Office Barshitakli– for information and for appropriate action.

06. Circle Officer / Talathi/ Kotaval - for information and appropriate action.

Sd/-
Sub-Divisional Officer
Murtizapur

Controlling Officer – Mr. R,B. Daberao, Naib Tehsildar Tehsil Office Barshitakli Mo.No.9850290126

Place of Squad : Near Fertilizer Factory of Mr.Bharitya, on the boundary of village Kanheri and village Sarav, Tal. Barshitakli, Dist. Akola

Police Constables in the Squad – As deployed by the Police
Department

Sr. no.	Allotted days	Allotted time	Names & Designations of the employees in the squad	Remark
01	MONDAY		1. Mr. P. A Thosar, Circle Officer,(Squad Head), M.7588961460	
		6.00 am to 1.00 pm	2. Smt. V.S. Chavan, Talathi, M.9404094509	
		1.00 pm to 8.00 pm	3. Mr. R. A. Pandey, Talathi, 9850771486	
		8.00 pm to 6.00 am	4. Shri. N.B. Sathe, Talathi, M.9420706655	
			5. Mr. A. A Khandare, Talathi,M.8421749020	
			6. Smt. Swati Bute, Talathi,M.9028429582	
			7. Police Constable	
			8. Mr. Haridas. C. Bhatkar, Kotwal, M.9545244684	
			9. Mr. Gajanan. R. Mahalle, Kotwal, M.7875878799	
			1. Mr. S. G. Deshmukh, Circle Officer, (Squad	
		6.00 am to		

		Page 951-F	
02	TUESDAY	1.00 pm	Head), M.9422937667
		1.00 pm to 8.00 pm	2. Mr. A. N. Gawande, Talathi,M.9767116154
		8.00 pm to 6.00 am	3. Smt. Archana Uike/ Wankhade, Talathi,M.9604034708
			4. Mr. D. S. Ingle, Talathi,M.8975114025
			5. Mr. R. L. Hatolkar, Talathi, M.9404113016
			6. Smt. Mohini Thotange, Talathi,M.9657669510
			7. Mr. M. R. Chape, Talathi,M.9921683855
			8. Police Constable
			9. Mr. Gulab. D. Pawar, Kotwal, M.9637688303
			10. Mr. Pankaj Bhatkar, Kotwal,M.7798126675
03	WEDNESDAY		1. Mr. V.L. Paraskar, Circle Officer, (Squad Head),M.9730280423
		6.00 am to 1.00 pm	
		1.00 pm to 8.00 pm	2. Mr. L.V. Jalamkar, Talathi, M.9922040774
		8.00 pm to 6.00 am	3. M. S. Kharat, Talathi,M. 9284433464

			Page 951-G
			<p>4. Smt. Sharda Tayde, Talathi, M.7350390446</p> <p>5. Mr. S. J. Charhate, Talathi, M.9922229683</p> <p>6. Smt. U. V. Gavhale, Talathi, M.8275570903</p> <p>7. Police Constable</p> <p>8. Mr. Onkar Vaman Pawar, Kotwal, M.9049712840</p> <p>9. Mr. Shravan Bajirao Lakhe, Kotwal, M.0757739776</p>
04	THURSDAY	6.00 am to 1.00 pm	1. Prof. S. B. Bharadi, Circle Officer, (Squad Head), M.9146455909
		1.00 pm to 8.00 pm	2. Mr. D. M. Mokale, Talathi, M.9420707030
		8.00 pm to 6.00 am	3. Smt. R.V. Dhanade, Talathi, M.7798576906
			4. Mr. S. O. Gaigol, Talathi, M.9011515821
			5. Mr. D. P. Chaudhary, Talathi, M.9421794222
			6. Smt. Sangita Darade, Talathi, M.7218765712
			7. Police Constable

			<p>8. Mr. Vishnu Raut, Kotwal,M.9881886195</p> <p>9. Mr. Babusingh Pandu Chavan, Kotwal M.8605084746</p>
05	FRIDAY		1. Mr. K.D.Kadam, Circle Officer,(Squad Head),M.9423660537
		6.00 am to 1.00 pm	2. Mr. R. M. Dhamanikar, Talathi, 9689307343
		1.00 pm to 8.00 pm	3. Mr. Rameshwar Thapde, Talathi,M.9657737408
		8.00 pm to 6.00 am	4. Smt. P. E Shegaonkar, Talathi,M.9403043434
			5. Smt. Azra Jabin Mahefuz Ulla Khan, Talathi M.9823051071
			6. Mr. B.P. Pusdekar, Talathi, M.9766422629
			7. Police Constable
			8. Mr. Prashant Dange, Kotwal, 9049725307
			9. Mr. Rama Tulshiram Ghode, Kotwal, M.9657076328

06	SATURDAY		
		6.00 am to 1.00 pm	1. Mr. A.R. Kulkarni, Talathi, M.9604034708
		1.00 pm to 8.00 pm	2. Mr. S. M. Chothmal, Talathi, M.9423660766
		8.00 pm to 6.00 am	3. Mr. Sachin Mhaisne, Talathi, M.8600238781 4. Mr. Rajkumar Shinde, Talathi, M.8380853005 5. Mr. S.M. Palsapgar, Talathi, M.8308416012 6. Mr. Arun Ghadge, Talathi, M.9657931396 7. Mr. G. S. Jhalke, Talathi, M.9922036601 8. Police Constable 9. Mr. Omprakash Bhawane, Kotwal, M.9545254596 10. Mr. Shrikrishna Magade, Kotwal, M.9158621033
07	SUNDAY		1. Mr. J. J. Pawar, Circle Officer, (Squad Head), M.8956775575
		6.00 am to 1.00 pm	
		1.00 pm to 8.00 pm	2. Mr. A. S. Dhore, Talathi, M.7741840069
		8.00 pm to 6.00 am	3. Mr. R. N. Vainkar, Talathi, M.8379898728

- | | | | | |
|--|--|--|--|--|
| | | | <p>4. Mr. Dnyaneshwar Hazare,
Talathi, M.8888393098</p> <p>5. Mr. R. A. Chaware, Talathi,
M.9881858728</p> <p>6. Mr. Gajanan Govind
Dhade, Talathi,
M.8208960983</p> <p>7. Police constable</p> <p>8. Mr. Pravin Kapankar,
Kotwal, M.9850499373</p> <p>9. Mr. Baban Pandurang Raut,
Kotwal, M.9822358782</p> | |
|--|--|--|--|--|

OFFICE OF THE SUB-DIVISIONAL OFFICER AND
SUB-DIVISIONAL MAGISTRATE, MURTIJAPUR

Office Tel. No.07256-243472

E-mail.: sdo.murtizapur@rediffmail.com

No.SDO/Murtizapur/Prstu-1/Ka.Vi.516/2021

Date : 31.08.2021

ORDER

Sub.: Regarding formation of squads in view of the control over the illegal transportation of minor minerals in the Barshitakli Taluka.

Read:-

- 1) Letter of Collector Akola No. Desk-29Khanikarma Kavi-1310/2021 dated 26.08.2021
- 2) Government Resolution No.Gaukhani-10/0615/P No. 287/B dated 05.12.2015.
- 3) Directions in Government Gazette dated 12th January 2018

In the aforesaid subject, pursuant to the letter of the Collector, Akola, Ref. No.1 above, in regard to the illegal mining and transportation of illegal minor minerals such as sand, murum, soil, gravel etc. in Akola district, as auctions of the sum of sand blocks are over, lot of complaints are being received about the illegal transportation of sands from the remaining sand blocks,

therefore, it has been directed to form Standing Squad (24x7) on rotation basis and posted it at the following strategic places and make them activities w.e.f.1.09.2021

Therefore, according to the timetable annexed herewith, the Standing Squad of officers/employees is being formed and they have to carry out their responsibilities within the prescribed time at the place of squad assigned at Flyover, Daryapur road, Murtijapur.

Instructions:-

01. The above appointed officers/employees/ should appear on the appointed day and time and take necessary action regarding illegal minor minerals.
02. The said squad will be operational from 01.9.2021.
03. The Controlling Officer/In charge of the Squad should keep decision that, which person, has to depute at which place and at which time as mentioned in the order.
04. The Controlling Officer should keep control that, whether the squad leader in the said order presents on his duty or

how? The report of the absenteeism of head of the Squad on duty should be submitted to this office.

05. The appointed Squad should take each other's contact numbers and carry out daily activities without fail.
06. No vehicle carrying illegal minor minerals should be released without inspection.
07. A record of vehicles inspected daily should be kept in a separate register.
08. During inspection, photo or video shooting should be used by mobile whenever necessary.
09. The Head of Office should be apprised of the actions taken on a daily basis.

Sd/-
Sub-Divisional Officer
Murtizapur

Copies to:-

01. District Collector, Akola (Mining Division) - for information please.
02. Sub Divisional Police Officer, Murtizapur- for information please.

03. Tahsildar Murtijapur- for information and appropriate action.

04. Police Inspector Murtijapur (City / Rural) for information and appropriate action.

As this squad will remain operational by 24x7, therefore, by coordinating, you should depute two police constables (24x7 – 1 in day time and 1 in night). Accordingly, appropriate instructions should be issued to them, directing them to contact with head of the squad and remain present on duty.

05. Controlling Officer- Mr. Mohan Pande, Naib Tehsildar Tehsil Office Murtijapur– for information and for appropriate action.

06. Circle Officer / Talathi/ Kotaval - for information and appropriate action.

Sd/-
Sub-Divisional Officer
Murtizapur

Controlling Officer – Mr. Mohan Pande, Naib Tehsildar Tehsil
Office Murtijapur Mo.No.7972882505

Place of Squad : Flyover, Daryapur Road, Murtijapur

Police Constables in the Squad – As deployed by the Police
Department

Sr. no.	Allotted days	Allotted time	Names & Designations of the employees in the squad	Remark
01	MONDAY		1. Mr. Anil Veladkar, Circle Officer,(Squad Head) M.9421494002	
		6.00 am to 1.00 pm		
		1.00 pm to 8.00 pm	2. Mr. S.S. Surwade, Talathi, M.9623188081	
		8.00 pm to 6.00 am	3. Smt.Asha Dhoke, Talathi, M.9561183016 4. Mr. Dilip Karvate, Talathi, M.91586565725 5. Mr. Shrikant Patil, Talathi, M.9421008126 6. Smt. Sarita Chate, Talathi, M.9689642874 7. Mr. Chetan Reddy, Talathi,M.8888509363 8. Police Constable 9. Mr. Panjab S. Tihile, Kotwal, M.9373865686	

			Page 954-F
			10. Smt. Mira Tihile, Kotwal, M.8788029973
02	TUESDAY		1. Mr. S.V. Deshpande, Circle Officer, (Squad Head), M.7588545523
		6.00 am to 1.00 pm	2. Mr. Vaibhav Raut, Talathi, M.7875720971
		1.00 pm to 8.00 pm	3. Mr. P.T. Mahalle, Talathi, M.7588962031
		8.00 pm to 6.00 am	4. Mr. D.R. Chavan, Talathi, M.9623361980 5. Mr. Mohan Dalal, Talathi, M.9604650402 6. Mr. P.S. Tale, Talathi, M.9922513623 7. Mr. D.T. Thackeray, Talathi, M.9422667419 8. Police Constable 9. Mr. Tulsidas Bhorle, Kotwal, M.8975132328 10. Mr. Rajesh. Pr. Ingle, Kotwal, M.9890524404
03	WEDNESDA Y		1. Mr. Devendra Pundalikrao Khadge, Circle Officer, M.7588962038
		6.00 am to 1.00 pm	
		1.00 pm to	

		8.00 pm	2. Smt. Yogita Sakharkar, Talathi, M.9823210094
		8.00 pm to 6.00 am	3. Smt. Kalpana Pangarkar, Talathi, 8554024729
			4. Mr. Ravindra Puri, Talathi, M.9404092725
			5. Mr. R.M.Dhore, Talathi, M.9175135775
			6. Mr. Hrishikesh Deshmukh, Talathi, M.9423849717
			7. Mr. Sandeep Bole, Talathi, M.9860613782
			8. Police Constable
			9. Mr. Daut Shah Diwan Shah, Kotwal, M.8308074122
			10. Mr. Nitin. V. Bharaske, Kotwal, M.9529872620
04	THURSDAY	6.00 am to 1.00 pm	1. Mr. S.B. Daberao, Circle Officer, (Squad Head), M.8177935831
		1.00 pm to 8.00 pm	2. Smt. Swati Chavan, Talathi, M.9881569158
		8.00 pm to 6.00 am	3. Mr. Ramesh Waghmode, Talathi, M.7709870799

			<p>4. Mr. Praful Kale, Talathi, M.9921683230</p> <p>5. Mr. Santosh Samudre, Talathi, 9922490774</p> <p>6. Mr. Vishal Katole, Talathi, M. 9922169803</p> <p>7. Smt.Vaishali Raut, Talathi,M.9922202895</p> <p>8. Police Constable</p> <p>9. Mr. Vishnu Vitthal Sarode, Kotwal, M.9767656972</p> <p>10.Mr. Vipin Chavan, Kotwal, M.7821063036</p>
05	FRIDAY	<p>6.00 am to 1.00 pm</p> <p>1.00 pm to 8.00 pm</p> <p>8.00 pm to 6.00 am</p> <p>6.00 am to 1.00 pm</p>	<p>1. Mr. M.S. Nagolkar,Circle Officer,(Squad Head), M.9850657527</p> <p>2. Mr. A.G. Khadse, Talathi, M.9527444547</p> <p>3. Mr. A.V. Netan Rao, Talathi, M.7875530067</p> <p>4. Mr. Rajesh Khandare, Talathi, M.9422860583</p> <p>5. Smt.Neha Khandare, Talathi, M.8208797625</p>

			<p>6. Smt. Bhagyashree Deshmukh, Talathi, M.8485864124</p> <p>7. Mr. Gajanan Bharaske, Talathi, M.9404094509</p> <p>8. Police Constable</p> <p>9. Mr. Praful Lande, Kotwal, M.9226468555</p> <p>10. Mr. Deepak Waghmare, Kotwal, M.9604688516</p>
06	SATURDAY	1.00 pm to 8.00 pm	1. Mr. Rajendra Mahadev Jadhav, Circle Officer, (Squad Head.) M.9403872504
		8.00 pm to 6.00 am	2. Mr. Sudhakar Sonone, Talathi, M.8275286962
		6.00 am to 1.00 pm	3. Mr. Ganesh Bharti, Talathi, M.7057877749
			4. Mr. Abhijeet Giri, Talathi, M.9405316008
			5. Mr. N.R.Desle, Talathi, M.7507239024
			6. Mr. Pawan Kumar Jodh, Talathi, M.8446558110
			7. Police Constable

			Page 954-J
			<p>8. Mr. Shashikanth Solanke, Kotwal, M.8482825481</p> <p>9. Mr. Vishal Sakhare, Kotwal, M.9975802457</p>
07	SUNDAY	1.00 pm to 8.00 pm	1. Mr. Ramdas Shivram Jadhav, Circle Officer, (Squad Head), M.9423660889
		8.00 pm to 6.00 am	2. Mr. P.S. Ghatol, Talathi, M.8275411655
			3. Mr. Ajay Tayde, Talathi, M. 9404374470
			4. Mr. Sagar Kashikar, Talathi, M.9689445909
			5. Mr. S.D. Mohod, Talathi, M.9921318394
			6. Mr. Sanket Ganveer, Talathi, M.7620230300
			7. Police Constable
			8. Mr. Pramod Shirbhate, Kotwal, M.9273430111
			9. Mr. Ravindra Chavan, Kotwal, M.7517337638

OFFICE OF THE SUB-DIVISIONAL OFFICER

BALAPUR

Office Tel. No.07257-232123

E-mail.: sdo.balapur@rediffmail.com

No.SDO/Shirastedar/Ka.Vi.1383/2022 Date : 19.09.2021

MINOR MINERAL ORDER

Sub.: Regarding formation of squads in view of the control over the illegal transportation of minor minerals in the Akola district.

Ref:-

- 1) Government Resolution No.Gaukhani-10/0615/P No. 287/B dated 05.12.2015.
- 2) Directions in Government Gazette dated 12th January 2018
- 3) Directions issued in the Sand Disposal Policy 03.09.2019
- 4) Letter of Collector Akola No. Desk-29Khanikarma Kavi-3931/2022 dated 14.09.2022
- 5) Order of Tahsildar, Patur No.Aka./Prastu-01/Ka.Vi. 1053/2022, dated 15.09.2022
- 6) Order of Tahsildar, Balapur No. Prastu-01/Ka.Vi. 930/2022, dated 16.09.2022

Several complaints are being received by the Government regarding the illegal mining and transportation of minor minerals such as sand, mud, soil, murum, etc. in Akola district. Also, complaints are being received regarding the illegal mining of minor minerals taking place in Akola district, as well as the

illegal transport of minor minerals and large quantities of sand being transported from the wharf containing sand/sand.

With a view to prevent the illegal sand/minor mineral minings and its illegal transportation to take legal action against them, and for appointing Standing Squad, posting of officers and staff and decided time and place, the following order is being passed. Pursuant to the order issued, action should be taken against person, who is doing illegal mining and transportation of illegal minor minerals and sand, also action should be taken against the said vehicle involved in it. Care should be taken that there should be no delay in the same.

PATUR TALUKA

Place of Squad : Opp. Tahsil office, Patur. Controlling Officer : Mr. Ghanshyam Dahore, Nayab Tahsildar.		Place of Squad : Opp. V.M.S. College, Balapur Road, Patur. Controlling Officer : Mr. A.F. Sayyed , Nayab Tahsildar.	
Sr. no.	Names & Mobile no's. of the Officers & Employees in the Squad	Time	Alloted Days
1.	Mr. S.S.Dhore, Circle Officer 8177815230	6.00 am to 2.00 pm	Sunday

	Police Constable Police Station, Patur		
	Mr. Kauskar, Kotwal		
2.	Mr.Khursade Talathi, 7350422901	2.00 pm to	Sunday
	Police Constable Police Station, Patur	10.00 pm	
	Mr. Pathan, Kotwal		
3.	Mr.Pathan, Talathi, 9561548197	10.00 pm	Sunday
	Police Constable Police Station, Patur	to 6.00 am	
	Mr. Vasatkar, Kotwal		
4.	Mr. Naik, Talathi, 9049701325	6.00 am to	Monday
	Police Constable Police Station, Patur	2.00 pm	
	Ku. A.R. Kothalkar, Kotwal		
5.	Mr. Daberao, Talathi, 9423259602	2.00 pm to	Monday
	Police Constable Police Station, Patur	10.00 pm	
	Mr. Ravi Kalpande, Kotwal		
6.	Mr. Milind Iche, Talathi	10.00 pm	Monday
	Police Constable Police Station, Patur	to 6.00 am	
	Jabhre, Kotwal		
7.	Mr. Anupama Khatarde, Talathi, 9552879184	6.00 am to	Tuesday
	Police Constable Police Station, Patur	2.00 pm	

	Mr. Ingle, Kotwal		Page 957-D
8.	Mr. A.S. Dhore, Circle Officer 8177815230	2.00 pm to 10.00 pm	Tuesday
	Police Constable Police Station, Patur		
	Mr. Tale, Kotwal		
9.	Mr. Gawai, Talathi	10.00 pm to 6.00 am	Tuesday
	Police Constable Police Station, Patur		
	Mr. Pathan, Kotwal		
10.	Smt. Deshmukh, Circle Officer 8007710097	6.00 am to 2.00 pm	Wednesday
	Police Constable Police Station, Patur		
	Ku. Ambhore, Kotwal		
11.	Mr. R.R. Pali, Talathi	2.00 pm to 10.00 pm	Wednesday
	Police Constable Police Station, Patur		
	Mr. P.P.Kalpande, Kotwal		
12.	Mr. Sunil Lathad, Talathi, 8766706036	10.00 pm to 6.00 am	Wednesday
	Police Constable Police Station, Patur		
	Mr. Thakre, Kotwal		
13.	Mr. Pathan, Talathi, 9561548197	6.00 am to 2.00 pm	Thursday
	Police Constable Police Station,		

	Patur		Page 957-E
	Mr. Rathod, Kotwal		
14.	Mr. Amit Sabnis, Talathi, 7083897520	2.00 pm to 10.00 pm	Thursday
	Police Constable Police Station, Patur		
	Mr. Upwart, Kotwal		
15.	Mr. R.M.Ghatol, Talathi, 9890880136	10.00 pm to 6.00 am	Thursday
	Police Constable Police Station, Patur		
	Mr. P.P.Kalpande, Kotwal		
16.	Smt. Anupama Khatarde, Talathi, 9552879184	6.00 am to 2.00 pm	Friday
	Police Constable Police Station, Patur		
	Ku. Ambhore, Kotwal		
17.	Mr.R.S. Pawar, Talathi, 7447532976	2.00 pm to 10.00 pm	Friday
	Police Constable Police Station, Patur		
	Mr. Kausakar, Kotwal		
18.	Mr.S.G.Milkhe, Talathi, 9021722729	10.00 pm to 6.00 am	Friday
	Police Constable Police Station, Patur		
	Mr. Tale, Kotwal		

			Page 957-F
19.	Smt. Teke, Talathi, 9921358019	6.00 am to	Saturday
	Police Constable Police Station, Patur	2.00 pm	
	Ku. Kothalkar, Kotwal		
20.	Mr. Kishor Solanke, Talathi, 9371561731	2.00 pm to	Saturday
	Police Constable Police Station, Patur	10.00 pm	
	Mr. Thackeray, Kotwal		
21.	Mr.S.M.Ukhalkar, Talathi, 8788046970	10.00 pm	Saturday
	Police Constable Police Station, Patur	to 6.00 am	
	Mr.Ingle, Kotwal		
22.	Mr.A.S.Lokhande, Talathi, 7038014103	6.00 am to	Sunday
	Police Constable, Police Station, Patur	2.00 pm	
	Ku. Ambhore, Kotwal		
23.	Mr.R.M.Ghatol, Talathi, 9890880136	2.00 pm to	Sunday
	Police Constable Police Station, Patur	10.00 pm	
	Mr.Rathod, Kotwal		
24.	Mr.S.S.Ingle, Talathi, 7507024989	10.00 pm	Sunday
	Police Constable Police Station,	to 6.00 am	

	Patur		Page 957-G
	Mr. Upwart, Kotwal		
25.	Mr. D.K.Deshmukh, Talathi, 8766942662	6.00 am to 2.00 pm	Monday
	Police Constable Police Station, Patur		
	Mr. Tale, Kotwal		
26.	Mr. Solanke, Talathi	2.00 pm to 10.00 pm	Monday
	Police Constable Police Station, Patur		
	Mr. P.P.Kalpande, Kotwal		
27.	Mr.Badre Circle Officer 9527802353	10.00 pm to 6.00 am	Monday
	Police Constable Police Station, Patur		
	Mr. Thackeray, Kotwal		
28.	Mr. R.S.Pawar, Talathi, 7447532976	6.00 am to 2.00 pm	Tuesday
	Police Constable Police Station, Patur		
	Mr. Upwart, Kotwal		
29.	Mr. Sunil Lathad, Talathi	2.00 pm to 10.00 pm	Tuesday
	Police Constable Police Station, Patur		
	Mr. Vasatkar, Kotwal		
30.	Mr. Khursade, Talathi	10.00 pm to 6.00 am	Tuesday
	Police Constable Police Station, Patur		
	Mr. Kausakar, Kotwal		

			Page 957-H
31.	Mr. Milind Iche, Talathi	6.00 am to	Wednesday
	Police Constable Police Station, Patur	2.00 pm	
	Mr. Barate, Kotwal		
32.	Mr. Sharad Jamodkar, Talathi	2.00 pm to	Wednesday
	Police Constable Police Station, Patur	10.00 pm	
	Mr. Ingle, Kotwal		
33.	Mr. Naik, Talathi, 9049701325	10.00 pm	Wednesday
	Police Constable Police Station, Patur	to 6.00 am	
	Mr. Chabhre, Kotwal		
34.	Mr. Badre, Circle Officer, 9527802353	6.00 am to	Thursday
	Police Constable Police Station, Patur	2.00 pm	
	Ku. A.R.Kothalkar, Kotwal		
35.	Mr. S.S.Dhore, , Circle Officer, 8177815230	2.00 pm to	Thursday
	Police Constable Police Station, Patur	10.00 pm	
	Mr. Ingle, Kotwal		
36.	Mr. Deepak Nalkande, Talathi, 9921070867	10.00 pm	Thursday
	Police Constable Police Station, Patur	to 6.00 am	

	Mr.Pathan, Kotwal		Page 957-I
37.	Smt. Shaifali Deshmukh, , Circle Officer.	6.00 am to 2.00 pm	Friday
	Police Constable Police Station, Patur		
	Mr. Vasatkar, Kotwal		
38.	Mr. Ingle, Talathi	2.00 pm to 10.00 pm	Friday
	Police Constable Police Station, Patur		
	Mr. Ravi Kalpande, Kotwal		
39.	Mr. Daberao, Talathi, 9423259602	10.00 pm to 6.00 am	Friday
	Police Constable Police Station, Patur		
	P.P. Kalpande, Kotwal		
40.	Mr. Deepak Nalkande, Talathi, 9921070867	6.00 am to 2.00 pm	Saturday
	Police Constable Police Station, Patur		
	Mr. Pathan, Kotwal		
41.	Mr. Tiwari, Talathi, 8421738422	2.00 pm to 10.00 pm	Saturday
	Police Constable Police Station, Patur		
	Mr. Ravi Kalpande, Kotwal		
42.	Mr. Sunil Lathad, Talathi, 8766706036	10.00 pm to 6.00 am	Saturday
	Police Constable Police Station,		

	Patur		Page 957-J
	Mr. Rathod, Kotwal		

Balapur Taluka

Place of Squad : Nimba Phata

Controlling Officer : Mr.Vijay Suradkar, Nayab Tahsildar
(Election) 9175838648

Sr. no.	Names & Mobile No's. of the Officers & Employees in the Squad.	Time	Allotted Days
1	1.Avinash Raut, Talathi 9767980602	6.00 am to 2.00 pm	Monday, Wednesday, Saturday
	2. Sarangdhar Ghyare, Police Patil, Bahadura 9767930138		
	3. Ku. Radhika Saharkar, Kotwal 7721074271 no		
2	1.Sachin Kakade Talathi, 8485866091	2.00 pm to 10.00 pm	
	2. Gyandev Haribhau Rohankar, Police Patil, Andura 9421831907		
	3.Raju Bajodkar, Kotwal, 9284421793		
3	1. Rajesh Shelke, Talathi, 9545619916	10.0 pm to 6.00 am	
	2.Rajesh Sawale, Talathi, 9405884464		

	3. Ramdas Omkar Shende, Police Patil, Nimkarda, 9545008987		Page 957-K
4	1. Bhanudas Mhaske, Talathi, 9112462828	6.00 am to 2.00 pm	Tuesday, Thursday
	2. Sharad Shrikrishna Bakal, Police Patil, Lohara 9222815388		
	3. Ms. Jaya Raut, Kotwal, 93700453335		
5	1. G.J. Unhone, Talathi, 7083226440	2.00 pm to 10.00 pm	
	2. Amar Amjhare, Kotwal, 8308452704		
	2. Shravan Rajaram Gurav, Police Patil, Antri Malkapur, 9764147667		
6	1. Gajanan Firke, Circle Officer, Ural 9011228801	10.0 pm to 6.00 am	
	2. Nandkishore Jane, Talathi, 7875856982		
	3. Nagorao Kurwade, Police Patil Kazikhed 9689015725		
7	1. Ranjit Gusinge, Talathi, 7020647625.	6.00 am to 2.00 pm	Sunday, Friday
	2. Gajanan Vasudev Kogde, Police Patil, Karanja, 8007146770		
	3. Raju Daberao, Kotwal, 8600453312		
8	1. Akash Wankhede, Talathi,	2.00 pm to	

	8788892540, 2. Haridas Bawan Wakade, Police Patil, Nagad 9763933492	10.00 pm	Page 957-L
9	1.H.B.Deshmukh, Circle Officer, Hatrun 9767113666 2. Yogesh Pakhre, Talathi, 9766916197 3. Mahadev Pandurang Ghodskar, Police Patil, Ural, 9423660751	10.0 pm to 6.00 am	

Place of Squad : Balapur Bypass (New)

Controlling Officer : Mr.Vijay Suradkar, Nayab Tahsildar
(Election) 9175838648

Sr. no.	Names & Mobile No's. of the Officers & Employees in the Squad.	Time	Allotted Days
1	1. G.P.Bhagwat, Talathi, 9822368313	6.00 am to	Monday, Wednesday, Saturday
	2. Bhaskar Govind Wankhede, Police Patil, Bhikudkhed, 9689307920	2.00 pm	
2	1.Sachin Khandare, Talathi 9370400673	2.00 pm to	
	2.Vitthal Himmatrao Umale, Police Patil, Borwakdi, 9823455249	10.00 pm	
3	1.Satish Karad, Talathi, 9923817684	10.0 pm to	
	2.Security Guard, Tehsil Office, Balapar	6.00 am	
	3. Dyaneshwar Load, Kotwal, 9623330014		

4	1. Vjiyakumar Telgote, Circle Officer, Balapur 9011347287	6.00 am to 2.00 pm	Tuesday, Thursday
	2. Smt. Swati Tayde, Talathi, 9545185311		
	3. Smt. Kavita Nemade, Talathi, 9921342864		
5	1. Dhammayal Nakashe, Talathi, 8975983752	2.00 pm to 10.00 pm	
	2. Santosh Ramrao Hege, Police Station, Khamkhed, 9527298653		
6	1. Sanjay Tathod, Talathi, 9371974426	10.0 pm to 6.00 am	
	2. Sanjay Gonduji Kesurkar, Police Patil, Satargaon, 9689097394		
7	1. Mahadeo Bende, Talathi, 9922619694	6.00 am to 2.00 pm	Sunday, Friday
	2. Sandip Gawande, Talathi, 7798528270		
8	1. S.S. Nimbalkar, Circle Officer, Nimba, 9763561881	2.00 pm to 10.00 pm	
	2. G.B. Virghat, Talathi, 8600984645		
	3. Shivaji Pralhad Honale, Police Patil MAndoli, 9822048260		
9	1. Praful Gomase, Talathi, 9158620286	10.0 pm to 6.00 am	
	2. Vishwanath Dharmaji Uparwat, Police Patil, Mandwa, 9673739266		

Place of Squad : Tamshi Pimpalgaon Road (Chimta)

Controlling Officer : Mr.Yogesh Kautkar Nayab Tahsildar

Sr. no.	Names & Mobile No's. of the Officers & Employees in the Squad.	Time	Allotted Days
1	1. Jyotsna Bhakre, Talathi, 8805344024	6.00 am to 2.00 pm	Monday, Wednesday, Saturday
	2. Harishchandra Laxman Javarkar, Police Patil, Manki, 9921571831		
2	1. Nilesh Ingle, Talathi, 9579069210	2.00 pm to 10.00 pm	
	2. Sunil Ambhore, Police Patil, Chincholi Ganu, 9011739528		
3	1. C.C.Bole, Circle Officer, Wadegaon, 9850165359	10.0 pm to 6.00 am	
	2. Ashok Pundlik Ingle, Police Patil, Tandli, 8888116427		
	3. Narayan Mankar, Kotwal, 95579140534		
4	1. Ku. Lopamudra Kotule, Talathi, 8668934367	6.00 am to 2.00 pm	Tuesday, Thursday
	2. Pramod Madhukar Lande, Police Patil, Dhanegaon, 9423445057		
5	1. Niranjana Parve, Police Patil, Dhadi, 9623274372	2.00 pm to 10.00 pm	

	2. Ashish Bhatkar, Kotwal, 8600408091		Page 957-O
6	1. B.G. Rachade, Talathi, 7875022752 2. Narayan Ghatol, Kotwal, 88883344478 3. Vilas Shriram Ghogare, Police Patil, Bharatput, 7588885850	10.00 pm to 6.00 am	
7	1. Virendra Wankhede, Talathi, 8857949461 2. Mahadeo Janrao Sarode, Police Patil, Degaon, 8975323154	6.00 am to 2.00 pm	Sunday, Friday
8	1. Ram Langote, Talathi, Wadegaon, 8983034752 2. Chandrabhan Dnyandeo Shinde, Police Patil, Balhadi, 9850793193 3. Girdhar Ghongare, Kotwal, 8669767218	2.00 pm to 10.00 pm	
9	1. Harish Kharate, Talathi, 9767865264 2. Haridas Sukhdev Gawai, Police Patil, Sangvi Jom, 9511662783	10.0 pm to 6.00 am	

Place of Squad : Highway T Point, Ridhora Bypass near Petrol Pump

Controlling Officer : Mr.Yogesh Kautkar (SDO office) Balapur

Sr. no.	Names & Mobile No's. of the Officers & Employees in the Squad.	Time	Allotted Days
1	1. Smt. Asha Harimkar, Talathi, 8698138602	6.00 am to 2.00 pm	Monday, Wednesday, Saturday
	2. Ku. Shubhangi Ukade, Kotwal, 9657725036		
2	1. Dadarao Warke, Talathi, 9834113723	2.00 pm to 10.00 pm	
	2. Laxman Dhonduji Damodar, Police Patil, Takli Querishi, 7709503811		
3	1. Ajay Bhatkar, Talathi, 9356966063	2. pm to 6.00 am	
	2. Dingawar Ramrao Avatirak, Police Patil, Barlinga, 9822566328		
4	1. Smt. Reena Mishra, Talathi, 9881099944	6.00 am to 2.00 pm	Tuesday, Thursday
	2. Purushottam Ukadi Dandale, Police Patil, Khirpuri, 8007959099		
5	1. Deepak Solanke, Circle Officer, Paras, 9921124725	2.00 pm to 10.00 pm	
	2. P.S.Bule, Talathi, 9518340431		
	3. Sujay Deshmukh, Police Patil,		

	Ridhora, 8999060124		Page 957-Q
6	1. Suresh Jaypille, Talathi, 9175698563 2. Vinod Telgote, Kotwal	10.00 pm to 6.00 am	
7	1. Shraddha Tomar, Talathi Vyala, 8788481563 2. A.Najir A.Munad, Kotwal	6.00 am to 2.00 pm	Sunday, Friday
8	1. D.D.Tale, Talathi, 9763936222 2. Bhagwan Pawar, Kotwal	2.00 pm to 10.00 pm	
9	1. Aji Ahmed, Circle Officer, Vyala, 9665727203 2. R.M.Chopade, Talathi, 9011138699 3. Mungutrao Ghogare, Kotwal, 8888513727	10.0 pm to 6.00 am	

Instructions:-

01. The above appointed officers/employees/ should appear on the appointed day and time and by taking each other's contact numbers, take necessary action regarding illegal minor minerals.
02. No vehicle carrying illegal minor minerals should be released without inspection.

03. A record of vehicles inspected daily should be kept in a separate register.
04. If during the inspection, a vehicle is found transporting illegal minings, firstly, by checking the said vehicle, should lodge the criminal complaint and thereafter, the proper Panchanama should be submittged to the Tahsildar, Balapur for magisterial action.
05. During inspection, photo or video shooting should be used by mobile whenever necessary.
06. The Head of Office should be apprised of the actions taken on a daily basis.

Sd/-
Sub-Divisional Officer
Balapur

Copies to:-

01. District Collector, Akola (Mining Division) - for information please.
02. District Superintendent of Police Akola – for information please.
03. Tahsildar and Taluka Magistrate, Balapur/Patur – for information please.

04. Sub Divisional Police Officer, Balapur - for information and for making available the police staff as per the aforesaid order.
05. Police Station Incharge at Balapur/Ural Bk/Patur/Channi for information. The Police under your control should deploy in the Minor Mineral Squad and copy of the said order should be provided to this office.

Sd/-
Sub-Divisional Officer
Balapur

OFFICE OF THE SUB-DIVISIONAL OFFICER AND
SUB-DIVISIONAL MAGISTRATE, MURTIJAPUR

Office Tel. No.07256-243472

E-mail.: sdo.murtizapur@rediffmail.com

No.SDO/Murtizapur/Prstu-1/Ka.Vi.1723/2022

Date : 16.09.2022

ORDER

Sub.: Regarding formation of squads in view of the control over the illegal transportation of minor minerals in the Murtijapur Taluka.

Read:-

- 1) Letter of Collector Akola No. Desk-29Khanikarma Kavi-3931/2022 dated 14.09.2022
- 2) Government Resolution No.Gaukhani-10/0615/P No. 287/B dated 05.12.2015.
- 3) Directions in Government Gazette dated 12th January 2018

In the aforesaid subject, pursuant to the letter of the Collector, Akola, Ref. No.1 above, in regard to the illegal mining and transportation of illegal minor minerals such as sand, murum, soil, gravel etc. in Akola district, lot of complaints are being received about the illegal transportation of sands. Similarly, lot of complaints are being received about the illegal minor mineral

minings and its illegal transportation in the Akola district, Also, several complaints are being received about transport of sand from the remaining sand blocks , therefore, with a view to prevent the said illegal transport, it has been directed to form Flying/Standing Squad (24x7) on rotation basis.

Therefore, according to the timetable annexed herewith, the Standing/Flying Squad of officers/employees is being formed and they have to carry out their responsibilities within the prescribed time at the place of squad.

Instructions:-

01. The above appointed officers/employees/ should appear on the appointed day and time and take necessary action regarding illegal minor minerals.
02. The said squad will be operational from 19.09.2022.
03. The Controlling Officer should keep control that, whether the squad leader as per the said order, presents on his duty or how? The report of the absenteeism of head of the Squad on duty should be submitted to this office.

04. The appointed Squad should take each other's contact numbers and carry out daily activities without fail.
05. If the Standing Squad requires any help and there is any instruction received from the Standing Squad about the illegal minor minerals, then the Flying Squad, who is on duty at that time, should reach be reached there and should be helped them. Till the receipt of such help, the members of the Standing Squad will continue the work by taking photographs, video shooting and on the basis of which, they will do the work of filing of criminal case, to submit the report to their Seniors etc. The appointed officers/employees should take an appropriate action against the illegal minor minerals by remaining present on the day and time fixed.
06. While checking the vehicles of minor minerals, if the person transporting possesses Royalty Pass or Finished material, then it is necessary to check the Transport Pass.

07. No vehicle should be released in absence of Transport Pass for Royalty Pass or Finished Material. The concerned Staff/employee should take care of it.
08. Further, all the Crusher Holders and Quarry Holders in your area, according to the provisions of Rule 71 to 78 of the Minor Mineral Rules, 2013, is required to be carried the Transport Pass, and the Quarry holder is required to have Stock Permit, otherwise, action will be taken as per the Rules.
09. While doing the said action, not only taking of penal action under the provisions of M.L.R.C. 1966, the statement of the concerned vehicle owner should register a statement regarding the place/ block, from which said minor mineral/sand was brought and the Panchnama of the place from where the said sand/ minor mineral was taken should be carried out. The compensation of the financial loss caused to the government should be recovered from the concerned. Meanwhile, the crime u/s 379 and under other sections of the Indian penal Code should be registered against the said unauthorized mineral vehicle drivers in

the police station and the said vehicle should be impounded at the police station until the full compensation of the financial loss is collected by the government and if the suit for the possession of the said vehicle has-been filed in the Court by the concerned, the prayer should be made to the Court that, only after deposit of amount of financial loss in the Court or with the Revenue Department, the said vehicle be released.

11. While taking this entire action, in order to inspect the said vehicles, contact the office of Sub-Regional Transport Officer and Transport Inspector Rural/Urban Police Department and inform them to take an action as per Transport rules and other consequential action and seek compliance.
12. Since a minor mineral is the property of the government, stealing of it is a cognizable offense under Section 379 of IPC. Therefore, crime should be registered under the provisions of Sec. 379 of IPC and Sec.48 of MLRC, 1966.
13. At the rural level, by taking cognizance of the illegal mining of minor minerals and its illegal transportation, the

co-operation of the Police Patil, Gram Sevak, Talathai, Circle officer, Gram Panchayat Members at the rural level should also be sought.

15. No vehicle carrying illegal minor minerals should be released without inspection.
16. A record of vehicles inspected daily should be kept in a separate register.
17. The Head of Office should be apprised of the actions taken on a daily basis.

Sd/-
Sub-Divisional Officer
Murtizapur

Copies to:-

01. District Collector, Akola (Mining Division) - for information please.
02. Sub Divisional Police Officer, Murtizapur- for information please.
03. Tahsildar Murtijapur- for information and appropriate action.
04. Police Inspector Murtijapur (City / Rural) for information and appropriate action.

According to the provisions of Sec. B of XV Monitoring mentioned in the Govt. Resolution of Revenue and Forest Dept. Govt. Of Maharashtra, No.Minor Minerals/10/0219/Pra.Kra.9/B-1, dated 03.09.2019 of sand transport policy, with a view to have effective control over the illegal excavation/transport of minor minerals, the separate flying squads comprising of Officers and employees of Police Department, Transport Department and Revenue Department at the level of Tahsil, Sub-Division, District and Divisional level should be formed. It is mentioned that, it is the common responsibility of the said squads to prevent the illegal excavation and transportation of minor minerals in their area of operation. Further, as this squad will remain operational by 24x7, therefore, by coordinating, you (Police Inspector, Murtijapur (Rural/City) should depute the police staff Squadwise having with you. Accordingly, appropriate instructions should be issued to them,

directing them to contact with head of the squad and remain present on duty.

05. Controlling Officer- Mr. Umesh Bansod, Naib Tahsildar Tahsil Office Murtijapur– for information and for appropriate action.

06. Controlling Officer- Mr. G.V. Rathod, Naib Tehsildar Tehsil Office Murtijapur– for information and for appropriate action.

06. Circle Officer / Talathi/ Kotaval - for information and appropriate action.

Sd/-
Sub-Divisional Officer
Murtizapur

Standing / Flying Squad formed controlling the illegal transportation of minor minerals in the Murtijapur Taluka

Supervising Officer	Mr. Umesh Bansod, Nayab Tahsildar, Tahsil Office, Murtijapur, M. 9823368687	Squad No. 1 to 22	
Supervising Officer	Mr. G.V. Rathod, Nayab Tahsildar, Tahsil Office, Murtijapur, M. 9423133702	Squad No. 23 to 44	
Squad No.	Names & Mobile numbers of employees working	Designation	Remark
1.	Smt. Asha Dhoke, Talathi, M. 9561183016	Talathi	Female Squad
	Mira Dashrath Jamnik, Repadkhed,	Police Patil	
	Smt. Rushali Dilip Sule, M.9673337462	Kotwal	
2.	Smt. Vaishali Raut, Talathi, 9922202895, Talathi	Talathi	Female Squad
	Meenakshi Vinodrao Gawande, Bhagora	Police Patil	
	Ku. Mira Shravan Tihile, Kotwal, M.8788029973	Kotwal	
3.	Smt. Swati Chavan, Talathi, M. 9881569158	Talathi	Female Squad

	Devini Tulshiram Pandey, Takli Gazipur	Police Patil	Page 965-J
	Smt. Aparna Harne, Kotwal, M.7719996020	Kotwal	
4.	Mrs. Kalpana Pangarkar, Talathi,M.8554024729	Talathi	Female Squad
	Yogita Sharad Mhasaye, Kamtha	Police Patil	
	Sarika Gopal Solke, Pingala	Police Patil	
5.	Smt. Neha Khandare, Talathi,M.8208797625	Talathi	Female Squad
	Rekha Narendra Chandan, Durgwada,	Police Patil	
	Satyabhama Gajanan Daberao, Hatgaon	Police Patil	
6.	Smt. Sarita Chate, Talathi, M.9689642874	Talathi	Female Squad
	Pratibha Balkrishna Kukde, Khaparwada	Police Patil	
	Harsha Prakash Ambulkar, Chinchkhed	Police Patil	
7.	Smt. Bhagyashree Deshmukh, Talathi, M.8485864124	Talathi	Female Squad
	Sunita Dilip Taktode, Waghjali	Police Patil	
	Nirmala Gajanan Kate, Hasanpur	Police Patil	

			Page 965-K
8.	Mr. S. B. Daberao, M. 8177935831	Circle Officer	Female Squad
	Chhaya Namdev Chandre, Lonsana	Police Patil	
	Vandana Amarsing Pawar, Shelubazar	Police Patil	
9.	Mr. M.S. Nagolkar, M. 9850657527	Circle Officer	Female Squad
	Savita Gajanan Solanke, Khodad	Police Patil	
	Sarla Gajanan Wankhede, Jamthi Khurd	Police Patil	
10.	Mr. Ramrao S. Jadhav, 9423660889	Circle Officer	Female Squad
	Kokilabai Dinkar Thackeray, Ramtek	Police Patil	
	Sama Anjum Nazim Khan, Ramkhed	Police Patil	
11.	Mr. S.V. Deshpande, M. 7588545523	Circle Officer	
	Mr. Sunil Raosaheb Wankhede, Aindli	Police Patil	
	Mr. Gajanan Dhanuji Trikanе, Akoli Jahangir	Police Patil	
12.	Mr. Devendra P. Khadge, M.7588962038	Circle Officer	

			Page 965-L
	Mr. Rameshwar Prahladarao Nandekar, Dhamori Bu.	Police Patil	
	Mr. Vasant Shriram Virulkar, Kurum	Police Patil	
13.	Mr. Rajendra Mahadev Jadhav, M. 9403872504	Circle Officer	
	Shri.Bhaiyya Ashok Wakode, Pota	Police Patil	
	Mr. Suresh Shankarao Nighot, Borbai Nighot	Police Patil	
14.	Mr. Praful Kale, Talathi,M.9921683230	Talathi	
	Mr. Rahul Sahdev Warghat, Rohna	Police Patil	
	Shri Devidas Ramchandra Malviya, Dapura	Police Patil	
15.	Mr. Gajanan Bharaske, Talathi M.9404094509	Talathi	
	Shri. Ramesh Madhukarrao Solanke, Madhapuri	Police Patil	
	Mr. Govardhan Tulshiram Khade, Amatwada	Police Patil	
16.	Mr. Hrishikesh Deshmukh, Talathi M.9423849717	Talathi	
	Mr. Hitesh Prahlad Bavaner, Jambha Khurd	Police Patil	

		Police Patil	Page 965-M
	Mr. Sunil Ramdas Gadge, Matoda		
17.	Mr. Sandeep Bole, Talathi, M. 9860613782	Talathi	
	Mr. Mohan Vasudev Sardar, Sheluvetal	Police Patil	
	Mr. Rajushankarao Sonone, Goregaon	Police Patil	
18.	Mr. Ganesh Bharti, Talathi M.7057877749	Talathi	
	Mr. Daut Shah Diwan Shah, M.8308074122	Kotwal	
	Mr. Rajeshwar Sahebrao Barde, Mundra	Police Patil	
19.	Mr. P. S. Tale, Talathi, M.9922513623 Talathi	Talathi	
	Mr. Shamrao Sathe, Kotwal	Kotwal	
	Rajendra Mahadeorao Kakad, Datala	Police Patil	
20.	Mr. Vaibhav Raut, Talathi M.9834934163	Talathi	
	Mr. Pravin Lande, Kotwal M.9657350490	Kotwal	
	Dinesh Nidhan Wakode, Mangrul Kambe	Police Patil	
21.	Mr. Ravindra Puri,	Talathi	

			Page 965-N
	Talathi,M.9404092725		
	Mr. Vivek Bhagwat, Kotwal,M.9822108839	Kotwal	
	Gajanan Madhukar Ingle, Rasulpur (Police Patil)	Police Patil	
22.	Mr. Sagar Kashikar, Talathi M.9689445900	Talathi	
	Purushottam Sahebrao Chavan, Samshepur (Police Patil)	Police Patil	
	Mr.Devidas Tayde, Kotwal	Kotwal	
23.	Mr. Deepak Avadhoot, Talathi M.9767957376	Talathi	
	Abdul Waseed Abdul Kader, Sonori (Police Patil)	Police Patil	
	Mr. Vishnu Vitthal Sarode, Kotwal M.9767656972	Kotwal	
24.	Mr. Rajesh Khandare, Talathi M.9422860583	Talathi	
	Vijay Narayan Wakode, Arkhed	Police Patil	
	Mr.Tulsidas Gorle, Kotwal, 8975132328	Kotwal	
25.	Mr. Santosh Samudre, Talathi, 9922490774	Talathi	
	Rajendra Deorao Shinde, Dhotra Shide	Police Patil	
	Mr. Suresh Gawande, Kotwal	Kotwal	

26.	Mr. J. B. Rathod, Talathi,M.9604591197	Talathi	
	Ambadas Motiram Rathod, Kavala	Police Patil	
	Mr. Vipin Chavan, Kotwal M.7821063036	Kotwal	
27.	Mr. Mohan Dalal, Talathi M.9604650402	Talathi	
	Vijay Ramrao Bhavne, Gazipur	Police Patil	
	Mr. Vishal Sakhare, Kotwal M.9975802457	Kotwal	
28.	Mr. Dileep Karavate, Talathi,M.9158688725	Talathi	
	Sunil Motiram Bharapte, Shivan Khurd	Police Patil	
	Mr. Deepak Waghmare, Kotwal M.9604688516	Kotwal	
29.	Mr. N.R. Desle, Talathi,M.7507239024	Talathi	
	Rajesh Bhaurao Kathalkar, Jamthi	Police Patil	
	Mr. Shashikanth Solanke, M.8482825481	Kotwal	
30.	Mr. Vishal Katole, Talathi,M. 9922169803	Talathi	
	Pramod Shirbhate, Kotwal,M.9273430111	Kotwal	

			Page 965-P
	Vijay Charansing Rathore, Dahatonda	Police Patil	
31.	Mr. Sudhakar Sonone, Talathi,M.8275286962	Talathi	
	Rajesh Prahlad Ingle, M. 9890524404	Kotwal	
	Subhash Purnaji Ingle, Mungshi	Police Patil	
32.	Mr. D.T. Thackeray, Talathi, 9422667419	Talathi	
	Sunil Taide, Kotwal,M. 9112106668	Kotwal	
	Trimbak Shankarao Gavai	Police Patil	
33.	Mr. S.D. Mohod, Talathi,M.9921318394	Talathi	
	Nitin Bharsake, Kotwal, M. 9529872620	Kotwal	
	Uttam Avadhut Ingle, Dhanora Vaidya	Police Patil	
34.	Mr. Pawan Kumar Jodh, Talathi. 8446558110	Talathi	
	Shi Atul Khade, Kotwal,M.7588763390	Kotwal	
	Mr. Jitendra Damodar Lande, Balapur	Police Patil	
35.	Mr. S.S. Surwade, Talathi, 9623188081 Talathi	Talathi	
	Punjab Annaji Chavan, Kotwal,	Kotwal	

			Page 965-Q
	M. 9373865686		
	Pravin Shalikram Band, Kamalni	Police Patil	
36.	Mr. Chetan Reddy, Talathi, 8888509363	Talathi	
	Satish Prabhakar Raut, Shend	Police Patil	
	Balkrishna Sampatrao Chaudhary, Rajura Ghate	Police Patil	
37.	Mr. R. M. Dhore, Talathi. 9175135775	Talathi	
	Mr. Prakash Amrutrao Gorle, Lasnapur	Police Patil	
	Sunil Namdev Sontakke, Kharab Navale	Police Patil	
38.	Mr. D.R. Chavan, Talathi, M. 9623361980	Talathi	
	Sanjay Manikrao Pawar	Police Patil	
	Sanjay Sakharam Dongardive, Kadvi	Police Patil	
39.	Mr. Ramesh Waghmode, Talathi, M. 7709870799	Talathi	
	Mr. Sahebrao Mukindrao Kharwadkar, Kharbadi	Police Patil	
	Mr. Babarao Purnaji Wankhede, Palasoda	Police Patil	

40.	Mr. A.G. Khadse, Talathi,M. 9527444547	Talathi	
	Mr. Gajanan Prabhakarrao Gawde, Hirpur	Police Patil	
	Mr. Ambadas Shamrao Gavai, Sakhri	Police Patil	
41.	Mr. A.V. Netanrao, Talathi, M. 7875530067	Talathi	
	Mr. Shankar Ramrao Pathare, Takwada	Police Patil	
	Mr. Punjab Gulabrao Sule, Nagthana	Police Patil	
42.	Mr. Sanket Ganveer, Talathi, 7620230300	Talathi	
	Mr. Shravan Sukhdev Rathod, Goulkhedi	Police Patil	
	Mr. Prahlad Hanumantrao Deshmukh, Mana	Police Patil	
43.	Mr. Abhijit Giri, Talathi, 9405316008	Talathi	
	Mr. Vijay Ramakrishna Mule, Pohi	Police Patil	
	Mr. Rameshwar Bhimrao Surve, Bramhi Bai	Police Patil	
44.	Mr. P.T. Mahalle, Talathi, 7588962031	Talathi	

			Page 965-S
	Shri. Vishwas Gunwant Metkar, Atakli	Police Patil	
	Mr. Rajesh Raosaheb Thokal, Jambha Bu.	Police Patil	

Standing and flying Squad to prevent the illegal excavation of minor mineral in Murtijapur Taluka

Date	Allotted Days	Soneri T-point Highway	Apatapa Road Bhatori	During Virwada-Ghungshi-Mungshi on Mhaisang Road	Flying Squad
19/09/2022	6.00 am to 2.00 pm	1	2	3	11
	2.00 pm to 10.00 pm	12	14	16	18
	10.00 pm to 6.00 am	13	15	17	19
20/09/2022	6.00 am to 2.00 pm	4	5	6	20
	2.00 pm to 10.00 pm	21	23	25	27
	10.00 pm to 6.00 am	22	24	26	28
21/09/2022	6.00 am to 2.00 pm	7	8	9	29
	2.00 pm to 10.00 pm	30	32	34	36
	10.00 pm to 6.00 am	31	33	35	37
22/09/2022	6.00 am to 2.00 pm	10	1	2	38

Page 965-U					
	2.00 pm to 10.00 pm	39	41	43	12
	10.00 pm to 6.00 am	40	42	44	13
23/09/2022	6.00 am to 2.00 pm	3	4	5	14
	2.00 pm to 10.00 pm	11	16	18	20
	10.00 pm to 6.00 am	15	17	19	21
24/09/2022	6.00 am to 2.00 pm	6	7	8	22
	2.00 pm to 10.00 pm	23	25	27	29
	10.00 pm to 6.00 am	24	26	28	30
25/09/2022	6.00 am to 2.00 pm	9	10	1	31
	2.00 pm to 10.00 pm	32	34	36	38
	10.00 pm to 6.00 am	33	35	37	39
26/09/2022	6.00 am to 2.00 pm	2	3	4	40
	2.00 pm to 10.00 pm	41	43	11	42

	10.00 pm to 6.00 am	13	14	12	44
27/09/2022	6.00 am to 2.00 pm	5	6	7	11
	2.00 pm to 10.00 pm	18	19	16	12
	10.00 pm to 6.00 am	13	15	17	14
28/09/2022	6.00 am to 2.00 pm	8	9	10	20
	2.00 pm to 10.00 pm	21	23	25	27
	10.00 pm to 6.00 am	22	24	26	28
29/09/2022	6.00 am to 2.00 pm	1	2	3	29
	2.00 pm to 10.00 pm	30	32	34	36
	10.00 pm to 6.00 am	31	33	35	37
30/09/2022	6.00 am to 2.00 pm	4	5	6	38
	2.00 pm to 10.00 pm	39	12	43	40
	10.00 pm to 6.00 am	11	42	44	41

01/10/2022	6.00 am to 2.00 pm	7	8	9	13
	2.00 pm to 10.00 pm	14	16	18	20
	10.00 pm to 6.00 am	15	17	19	21
02/10/2022	6.00 am to 2.00 pm	10	1	2	22
	2.00 pm to 10.00 pm	23	25	27	29
	10.00 pm to 6.00 am	24	26	28	30
03/10/2022	6.00 am to 2.00 pm	3	4	5	31
	2.00 pm to 10.00 pm	32	34	36	38
	10.00 pm to 6.00 am	33	35	37	39
04/10/2022	6.00 am to 2.00 pm	6	7	8	40
	2.00 pm to 10.00 pm	41	43	11	13
	10.00 pm to 6.00 am	42	44	12	14
05/10/2022	6.00 am to 2.00 pm	9	10	1	15

	2.00 pm to 10.00 pm	16	18	20	22
	10.00 pm to 6.00 am	17	19	21	23
06/10/2022	6.00 am to 2.00 pm	2	3	4	24
	2.00 pm to 10.00 pm	25	27	29	31
	10.00 pm to 6.00 am	26	28	30	32
07/10/2022	6.00 am to 2.00 pm	5	6	7	33
	2.00 pm to 10.00 pm	34	36	38	40
	10.00 pm to 6.00 am	35	37	39	41
08/10/2022	6.00 am to 2.00 pm	8	9	10	42
	2.00 pm to 10.00 pm	43	11	13	15
	10.00 pm to 6.00 am	44	12	14	16
09/10/2022	6.00 am to 2.00 pm	1	2	3	17
	2.00 pm to 10.00 pm	18	20	22	24

	10.00 pm to 6.00 am	19	21	23	25
10/10/2022	6.00 am to 2.00 pm	4	5	6	26
	2.00 pm to 10.00 pm	27	29	31	33
	10.00 pm to 6.00 am	28	30	32	34
11/10/2022	6.00 am to 2.00 pm	7	8	9	35
	2.00 pm to 10.00 pm	36	38	40	42
	10.00 pm to 6.00 am	37	39	41	43
12/10/2022	6.00 am to 2.00 pm	10	1	2	44
	2.00 pm to 10.00 pm	11	13	15	17
	10.00 pm to 6.00 am	12	14	16	18
13/10/2022	6.00 am to 2.00 pm	3	4	5	19
	2.00 pm to 10.00 pm	20	22	24	26
	10.00 pm to 6.00 am	21	23	25	27

14/10/2022	6.00 am to 2.00 pm	6	7	8	28
	2.00 pm to 10.00 pm	29	31	33	35
	10.00 pm to 6.00 am	30	32	34	36
15/10/2022	6.00 am to 2.00 pm	9	10	1	37
	2.00 pm to 10.00 pm	38	40	42	44
	10.00 pm to 6.00 am	39	11	43	41
16/10/2022	6.00 am to 2.00 pm	2	3	4	12
	2.00 pm to 10.00 pm	13	15	17	19
	10.00 pm to 6.00 am	14	16	18	20
17/10/2022	6.00 am to 2.00 pm	5	6	7	21
	2.00 pm to 10.00 pm	22	24	26	28
	10.00 pm to 6.00 am	23	25	27	29
18/10/2022	6.00 am to 2.00 pm	8	9	10	30

	2.00 pm to 10.00 pm	31	33	35	37
	10.00 pm to 6.00 am	32	34	36	38

D-29/Mining/Ka.Vi./3004/2021
Office of Collector, Akola
Date: 30 November, 2021

SHOW CAUSE NOTICE

To,

Head of the Squad
Dabki road, Akola Checkpost
Tal. & Dist. Akola

Sub: Regarding absenteeism of the employees of the Squad at the checkpost, formed for the control of unauthorized transportation in the Akola District and taking criminal action against them.

Ref: 1. Directions raised in the Sand Policy dated 03.09.2019

2. Order of this office bearing no. D-29/Mining/Ka.Vi. 1642/2021, dated 08.10.2021

3. Order of this office bearing no. D-29/Mining/Ka.Vi. 1855/2021, dated 28.10.2021

In pursuance to the cited subject, several complaints are being received by the government regarding the illegal mining and transportation of minor minerals such as sand, clay, soil, gravel, etc. in Akola district. As the auction of some sand blocks in the Akola district have been done, therefore, the illegal minor mineral mining and illegal transportation of minor minerals in Akola district is being done from the remaining sand blocks in

the large scale. Therefore, pursuant to control such illegal mining minerals and illegal transportation of minor minerals, a Standing Squad has been deployed at the prominent places in the Akola District by (24x7) by way of rotation at Taluka and Sub-Divisional level and vide Ref.Nos. 3 and 4 above, the staff of the Squad has been deployed for 8-8 hours on rotation basis.

However, when I caused visit to the Checkpost on 28.11.2021 in the evening at 4:30 PM, I noticed that, at 4:30 PM on 28.11.2021, none of the staff of this Squad was present at the Checkpost of Dabki Road, Akola. As the Squad has been formed for controlling the illegal minor minerals, therefore, is mandatory for the member of the squad to remain present at the deployed place and time. However, it seems that, you have not taken this fact seriously.

Therefore, explanation/clarification of this notice should be submitted within 24 hours from the receipt of this notice by remaining present before me in the office. If you did not submit the clarification, by assuming that you have nothing to say in the submission, further action will be taken against you as per the rules.

Sd/-30/11
Collector, Akola

Sd/-1.12.2021

Received

Copy to :

Sub-Divisional Officer Akola/Tahsildar Akola, - for necessary action. By giving warning to the concerned staff of the Squad, direct them to remain present on the check post.

Sd/-
Collector, Akola

D-29/Mining/Ka.Vi./3621/2021

Office of Collector, Akola

Date: 2 December, 2021

SHOW CAUSE NOTICE

To,

1. Chairman, Village Vigilance Committee and Sarpanch, Gram Panchayat, Mhaisang, Tal. And Dist. Akola.
2. Chairman, Village Vigilance Committee and Sarpanch, Gram Panchayat, Katyar, Tal. And Dist. Akola.
3. Chairman, Village Vigilance Committee and Sarpanch, Gram Panchayat, Khirpuri, Tal. Balapur, Dist. Akola.
4. Chairman, Village Vigilance Committee and Sarpanch, Gram Panchayat, Barlinga, Tal. Balapur, Dist. Akola.

Sub: Regarding the control of unauthorized transportation in the Akola District and taking criminal action against them.

Regarding the control of unauthorized transportation at village Mhaisang, & village Katyar, Tal. Akola and village Barlinga and village Khirpuri in the Balapur Taluka.

Ref: 1. Directions raised in the Sand Policy
dated 03.09.2019

2. Order of this office bearing no. D-29/Mining/Ka.Vi.
1727/2021, dated 11.10.2021

3. Order of this office bearing no. D-29/Mining/Ka.Vi.
1855/2021, dated 28.10.2021

In pursuance to the cited subject, several complaints are being received by the government regarding the illegal mining and transportation of minor minerals such as sand, clay, soil, gravel, etc. in Akola district. As the auction of some sand blocks in the Akola district have been done, therefore, the illegal minor mineral mining and illegal transportation of minor minerals in Akola district is being done from the remaining sand blocks in the large scale. Therefore, pursuant to control such illegal mining minerals and illegal transportation of minor minerals, a Standing Squad has been deployed at the prominent places in the Akola District by (24x7) by way of rotation at Taluka and Sub-Divisional level and vide Ref.Nos. 3 and 4 above, the staff of the Squad has been deployed for 8-8 hours on rotation basis.

However, when I caused visit to the Checkpost on 30.11.2021 in the night, I noticed that, at 4:30 PM on 28.11.2021, I noticed that, the illegal transportation of sand from village

Katyar and village Mhaisang in Akola taluka and village Barlinga and village Khirpuri in Balapur taluka is going on openly. Similarly, frequent complaints of citizens are being received in this office regarding the illegal sand transport. From this it can be seen that even after giving repeated instructions to stop the illegal sand and mineral transport, you are not taking the matter seriously.

As mentioned in section XVII of the revised sand disposal policy of the Government dated 03 September 2019, the Gram Dakshata Committee (Village Vigilance Committee) has been established and the composition of the said Committee is as follows.

1. Sarpanch - Chairman
2. Gramsevak - Member
3. Police Patil - Member
4. Kotwal - Member
5. Talathi - Member Secretary

According to the directions issued in the said Government Resolution, it is mandatory to give the information about the illegal transport of sand within the Gram Panchayat limits to the concerned Tehsildar and Collector, but it is not seen that any member of Gram Dakshata Samiti has done so. This is a very serious issue.

Therefore, you should immediately submit the explanation in this regard to this office.

Sd/-
Collector Akola

Copy to :
Sub-Divisional Officer Akola/ Sub-Divisional Officer
Balapur/Tahsildar Akola/Tahsildar Balapur - for necessary
action.

Sd/-
Collector, Akola

D-29/Mining/Ka.Vi./3028/2021
Office of Collector, Akola
Date: 2 December, 2021

SHOW CAUSE NOTICE

To,
The Tahsildar, Mukunde
Balapur

Sub: Regarding the control of unauthorized transportation in the Akola District and taking criminal action against them.

Regarding the control of unauthorized transportation at village Barlinga and village Khirpuri in the Balapur Taluka.

Ref: 1. Directions raised in the Sand Policy dated 03.09.2019

2. Order of this office bearing no. D-29/Mining/Ka.Vi. 1855/2021, dated 28.10.2021

In pursuance to the cited subject, several complaints are being received by the government regarding the illegal mining and transportation of minor minerals in Akola district. As the auction of some sand blocks in the Akola district have been done, therefore, the complaints of illegal transportation of sand from the remaining blocks are being received, therefore, to prevent the illegal minor mineral mining and illegal transportation of minor minerals in Akola district Standing /Flying Squads have been deployed at the prominent places in the Akola District and

frequently orders have been issued for the prevention of illegal transport of sand. However, when I caused visit to the Checkpost on 30.11.2021 in the night, I noticed that, the illegal transportation of sand from village Barlinga and village Khirpuri in Balapur taluka is going on openly. Similarly, frequent complaints of citizens are being received in this office regarding the illegal sand transport.

On 17.09.2021, the revenue squad at Nimba Phata caught the Truck No.MH-30-BD-1903 of the driver Deepak Tawde while illegally transporting 2 brass sands, the said Truck was taken to the Police Station Ural and further as per the order of your office dated 29.09.2022 the fine of Rs.131666/- was imposed on the driver of the said Truck. However, it was noticed that even though there were 2 brass sands in the Truck No.MH-30-BD-1903, the penalty was imposed on half of the Truck only. Accordingly, when you have been called for explanation, having perused the explanation submitted by you, it is seen that, you have mentioned unsatisfactory explanations in the said explanation. As the sad vehicle is Truck No.MH-30-BD-1903

(full body 12.12 Ashok Leyland), the rest of the fine should be recovered and a report should be submitted to this office.

Also on 30.11.2021 Umesh Ashok Shelke, the driver of Truck No.MH-28-BB-1145 (full body 12.12 Ashok Leyland) was caught for illegal transportation of 2 brass sand and the said Truck was taken to the Old City Police Station, your office has been directed to take action pursuant to the provisions of Govt. Notification dated 12.01.2018.

From this it can be seen that, despite repeatedly instructing you to stop the illegal minor mineral transport, you do not seem to take the matter seriously. Action was expected to be taken as per the provisions of the Government Notification of 12 January 2018 regarding the minor mineral in the above mentioned Truck No.MH-30-BD-1903, but it seems that, you have not done it

Therefore, you should submit the explanation to this office immediately.

Sd/-
Collector, Akola

Copies to :
Sub-Divisional Officer, Balapur – for information please.

D-29/Mining/Ka.Vi./3027/2021
Office of Collector, Akola
Date: 2 December, 2021

SHOW CAUSE NOTICE

To,
The Tahsildar,
Akola

Sub: Regarding the control of unauthorized transportation in the Akola District and taking criminal action against them.

Regarding the control of unauthorized transportation at village Mhaisang, & village Katyar in Akola Taluka.

Ref: 1. Directions raised in the Sand Policy

dated 03.09.2019

2. Order of this office bearing no. D-29/Mining/Ka.Vi.

1855/2021, dated 28.10.2021

In pursuance to the cited subject, several complaints are being received by the government regarding the illegal mining and transportation of minor minerals in Akola district. As the auction of some sand blocks in the Akola district have been done,

therefore, the complaints of illegal transportation of sand from the remaining blocks are being received, therefore, to prevent the illegal minor mineral mining and illegal transportation of minor minerals in Akola district Standing /Flying Squads have been deployed at the prominent places in the Akola District and frequently orders have been issued for the prevention of illegal transport of sand. However, when I caused visit to the Checkpost on 30.11.2021 in the night, I noticed that, the illegal transportation of sand from village Mhaisang and village Katyar in Akola taluka is going on openly. Similarly, frequent complaints of citizens are being received in this office regarding the illegal sand transport.

On 17.09.2021, the revenue squad at Nimba Phata caught the Truck No.MH-30-BD-1903 of the driver Deepak Tawde while illegally transporting 2 brass sands, the said Truck was taken to the Police Station Ural and further as per the order of your office dated 29.09.2022 the fine of Rs.131666/- was imposed on the driver of the said Truck. However, it was noticed that even though there were 2 brass sands in the Truck No.MH-30-BD-1903, the penalty was imposed on half of the Truck only.

Accordingly, when you have been called for explanation, having perused the explanation submitted by you, it is seen that, you have mentioned unsatisfactory explanations in the said explanation. As the sad vehicle is Truck No.MH-30-BD-1903 (full body 12.12 Ashok Leyland), the rest of the fine should be recovered and a report should be submitted to this office.

Also on 30.11.2021 Umesh Ashok Shelke, the driver of Truck No.MH-28-BB-1145 (full body 12.12 Ashok Leyland) was caught for illegal transportation of 2 brass sand and the said Truck was taken to the Old City Police Station, your office has been directed to take action pursuant to the provisions of Govt. Notification dated 12.01.2018.

From this it can be seen that, despite repeatedly instructing you to stop the illegal minor mineral transport, you do not seem to take the matter seriously. Action was expected to be taken as per the provisions of the Government Notification of 12 January 2018 regarding the minor mineral in the above mentioned Truck No.MH-30-BD-1903, but it seems that, you have not done it

Therefore, you should submit the explanation to this office immediately.

Sd/-
Collector, Akola

Copies to :
Sub-Divisional Officer, Balapur – for information and necessary action please.

D-29/Mining/Ka.Vi./3137/2021
Office of Collector, Akola
Date: 16 December, 2021

To,

The Chairman,
Gram Dakshata Samiti (Village Vigilance Committee)
And Sarpanch,
Gram Panchayat Khirpuri,
Tal. Balapur, Dist. Akola

Sub: Regarding the control of unauthorized transportation
in the Akola District and taking criminal action
against them.

- Ref: 1. Directions raised in the Sand Policy
dated 03.09.2019
2. Order of this office bearing no. D-29/Mining
/Ka.Vi.1727/2021, dated 11.10.2021
3. Order of this office bearing no. D-29/Mining
/Ka.Vi.1855/2021, dated 28.10.2021
4. Show Cause Notice of this office bearing no.
3076, dated 08.12.2021
5. Reply of notice of Police Patil Khirpuri dated
14.12.2021

In pursuance to the cited subject, several complaints are
being received by the government regarding the illegal mining
and transportation of minor minerals in Akola district. As the
auction of some sand blocks in the Akola district have been done,

therefore, the complaints of illegal transportation of sand from the remaining blocks are being received, therefore, to prevent the illegal minor mineral mining and illegal transportation of minor minerals in Akola district Standing Squads have been deployed at the prominent places in the Akola District and frequently orders have been issued for the prevention of illegal transport of sand.

However, pursuant to the Show Cause Notice issued by this office regarding the illegal sand mining at Mauje Khirpuri, the Police Patil Gram Panchayat Khirpuri submitted its notice reply to the District Collector. Upon review of the said notice reply, the Collector has issued directions to take precaution that, no illegal sand excavation will be done and even the footprints of illegal sand transporting vehicles will not be seen in the within the limits of Gram Panchayat.

Therefore, in view of the aforesaid directions, in the future, illegal mining of sand should not be done within the limits of Gram Panchayat, and care should be taken to ensure that there are no visible traces of the vehicle's tires of such illegal transporting vehicles.

(As per the directions of the Collector)

Encl: Notice Reply of the Police Patil

Sd/-

For Collector, Akola

Copies to :

1) Sub-Divisional Officer, Balapur – for information and necessary action please.

2) Tahsildar, Balapur – for information and necessary action please.

D-29/Mining/Ka.Vi./3169/2021
Office of Collector, Akola
Date : 20 December, 2021

Show Cause Notice

To,

The Chairman,
Gram Dakshata Samiti (Village Vigilance Committee)
And Sarpanch,
Gram Panchayat Swrupkhed, Janori,
Tal. Balapur, Dist. Akola

Sub: Regarding the control of unauthorized transportation
in the Akola District and taking criminal action
against them.

- Ref: 1. Directions raised in the Sand Policy
dated 03.09.2019
2. Order of this office bearing no. D-29/Mining
/Ka.Vi.1727/2021, dated 11.10.2021
3. Order of this office bearing no. D-29/Mining
/Ka.Vi.1855/2021, dated 28.10.2021

In pursuance to the cited subject, several complaints are
being received by the government regarding the illegal mining
and transportation of minor minerals in Akola district. As the
auction of some sand blocks in the Akola district have been done,
therefore, the complaints of illegal transportation of sand from

the remaining blocks are being received, therefore, to prevent the illegal minor mineral mining and illegal transportation of minor minerals in Akola district Standing Squads have been deployed at the prominent places in the Akola District and frequently orders have been issued for the prevention of illegal transport of sand.

However, when I caused visit to the villages of Swrupkhed and Janori on 14.12.2021, I noticed that, there is illegal sand depot in the riverbed of this village. From this it can be seen that even after giving repeated instructions to stop the illegal sand and mineral transport, you are not taking the matter seriously.

As mentioned in section XVII of the revised sand disposal policy of the Government dated 03 September 2019, the Gram Dakshata Committee (Village Vigilance Committee) has been established and the composition of the said Committee is as follows.

1. Sarpanch - Chairman
2. Gramsevak - Member
3. Police Patil - Member
4. Kotwal - Member
5. Talathi - Member Secretary

According to the directions issued in the said Government Resolution, it is mandatory to give the information about the illegal transport of sand within the Gram Panchayat limits to the concerned Tehsildar and Collector, but it is not seen that any member of Gram Dakshata Samiti has done so. This is a very serious issue.

Therefore, you should immediately submit the explanation in this regard to this office.

Sd/-
Collector Akola

Copy to :

- 1) Sub-Divisional Officer Balapur - for information and necessary action.
- 2) Tahsildar Balapur - for information and necessary action.

Sd/-
Collector, Akola

D-29/Mining/Ka.Vi./3170/2021
Office of Collector, Akola
Date : 20 December, 2021

Show Cause Notice

To,

The Chairman,
Gram Dakshata Samiti (Village Vigilance Committee)
And Sarpanch,

Gram Panchayat Ugva, Dhamna, Navthal, Mhatodi, Gotra,
Donwada – Tal. Akola, Dist. Akola

Gram Panchayat Manjri Tal. Balapur, Dist. Akola
Gram Panchayat Ner Tal. Telhara, Dist. Akola

Sub: Regarding the control of unauthorized transportation
in the Akola District and taking criminal action
against them.

- Ref: 1. Directions raised in the Sand Policy
dated 03.09.2019
2. Order of this office bearing no. D-29/Mining
/Ka.Vi.1727/2021, dated 11.10.2021
3. Order of this office bearing no. D-29/Mining
/Ka.Vi.1855/2021, dated 28.10.2021

In pursuance to the cited subject, several complaints are
being received by the government regarding the illegal mining

and transportation of minor minerals in Akola district. As the auction of some sand blocks in the Akola district have been done, therefore, the complaints of illegal transportation of sand from the remaining blocks are being received, therefore, to prevent the illegal minor mineral mining and illegal transportation of minor minerals in Akola district Standing Squads have been deployed at the prominent places in the Akola District and frequently orders have been issued for the prevention of illegal transport of sand.

However, when I caused visit to the villages namely Ugva, Dhamna, Navthal, Mhatodi, Gotra, Donwada, Manjri and Ner, I noticed that, there is illegal sand depot in the riverbed of these villages. From this it can be seen that even after giving repeated instructions to stop the illegal sand and mineral transport, you are not taking the matter seriously.

As mentioned in section XVII of the revised sand disposal policy of the Government dated 03 September 2019, the Gram Dakshata Committee (Village Vigilance Committee) has been established and the composition of the said Committee is as follows.

1. Sarpanch - Chairman
2. Gramsevak – Member

3. Police Patil - Member
4. Kotwal - Member
5. Talathi - Member Secretary

According to the directions issued in the said Government Resolution, it is mandatory to give the information about the illegal transport of sand within the Gram Panchayat limits to the concerned Tehsildar and Collector, but it is not seen that any member of Gram Dakshata Samiti has done so. This is a very serious issue.

Therefore, you should immediately submit the explanation in this regard to this office.

Sd/-
Collector Akola

Copy to :

1. Sub-Divisional Officers – Akola/Balapur/Akot - for information and necessary action.
2. Tahsildars – Akola/Balapur/Telhara - for information and necessary action.

Sd/-
Collector, Akola

D-29/Mining/Ka.Vi./3199/2021
Office of Collector, Akola
Date : 22 December, 2021

Show Cause Notice

To,

The Chairman,
Gram Dakshata Samiti (Village Vigilance Committee)
And Sarpanch,

Gram Panchayat Dapora-2, Rohna, Sangvi- Tal.
Murtijapur, Dist. Akola

Gram Panchayat Batwadi, Pimpalgaon Tal. Balapur,
Dist. Akola

Gram Panchayat Khambora, Mahan, Tal. Barshitakli,
Dist. Akola

Sub: Regarding the control of unauthorized transportation
in the Akola District and taking criminal action
against them.

- Ref: 1. Directions raised in the Sand Policy
dated 03.09.2019
2. Order of this office bearing no. D-29/Mining
/Ka.Vi.1727/2021, dated 11.10.2021
3. Order of this office bearing no. D-29/Mining
/Ka.Vi.1855/2021, dated 28.10.2021

In pursuance to the cited subject, several complaints are
being received by the government regarding the illegal mining
and transportation of minor minerals in Akola district. As the
auction of some sand blocks in the Akola district have been done,

therefore, the complaints of illegal transportation of sand from the remaining blocks are being received, therefore, to prevent the illegal minor mineral mining and illegal transportation of minor minerals in Akola district Standing Squads have been deployed at the prominent places in the Akola District and frequently orders have been issued for the prevention of illegal transport of sand.

However, when I caused visit to the villages namely Dapora-2, Rohna, Sangvi– Tal. Murtijapur, Batwadi, Pimpalgaon Tal. Balapur, Khambora, Mahan, Tal. Barshitakli, I noticed that, there is illegal sand depot in the riverbed of these villages. From this it can be seen that even after giving repeated instructions to stop the illegal sand and mineral transport, you are not taking the matter seriously.

As mentioned in section XVII of the revised sand disposal policy of the Government dated 03 September 2019, the Gram Dakshata Committee (Village Vigilance Committee) has been established and the composition of the said Committee is as follows.

1. Sarpanch - Chairman
2. Gramsevak - Member
3. Police Patil - Member
4. Kotwal - Member

5. Talathi - Member Secretary

According to the directions issued in the said Government Resolution, it is mandatory to give the information about the illegal transport of sand within the Gram Panchayat limits to the concerned Tehsildar and Collector, but it is not seen that any member of Gram Dakshata Samiti has done so. This is a very serious issue.

Therefore, you should immediately submit the explanation in this regard to this office.

Sd/-
Collector Akola

Copy to :

1. Sub-Divisional Officers –Balapur/Murtijapur- for information and necessary action.
2. Tahsildars –Balapur/Murtijapur/Barshitakli- for information and necessary action.

Sd/-
Collector, Akola

D-29/Mining/Ka.Vi./279/2022

Office of Collector, Akola

Date : 19 January , 2022

Show Cause Notice

To,

The Chairman,
Gram Dakshata Samiti (Village Vigilance Committee)
And Sarpanch,

Gram Panchayat Valad Kd, Dahihanda, Tal. Akola
Dist. Akola

Gram Panchayat Mokha Tal. Balapur,
Dist. Akola

Sub: Regarding the control of unauthorized transportation
in the Akola District and taking criminal action
against them.

- Ref: 1. Directions raised in the Sand Policy
dated 03.09.2019
2. Order of this office bearing no. D-29/Mining
/Ka.Vi.1727/2021, dated 11.10.2021
3. Order of this office bearing no. D-29/Mining
/Ka.Vi.1855/2021, dated 28.10.2021

In pursuance to the cited subject, several complaints are
being received by the government regarding the illegal mining
and transportation of minor minerals in Akola district. As the
auction of some sand blocks in the Akola district have been done,

therefore, the complaints of illegal transportation of sand from the remaining blocks are being received, therefore, to prevent the illegal minor mineral mining and illegal transportation of minor minerals in Akola district Standing Squads have been deployed at the prominent places in the Akola District and frequently orders have been issued for the prevention of illegal transport of sand.

However, when I caused visit on 06.01.2022 during 9:30 PM to 10:00 PM to the villages namely Valad Kd, Dahihanda, Tal. Akola and village Mokha, Tal. Balapur, I noticed that, there is illegal sand depot in the riverbed of these villages. From this it can be seen that even after giving repeated instructions to stop the illegal sand and mineral transport, you are not taking the matter seriously.

As mentioned in section XVII of the revised sand disposal policy of the Government dated 03 September 2019, the Gram Dakshata Committee (Village Vigilance Committee) has been established and the composition of the said Committee is as follows.

1. Sarpanch - Chairman
2. Gramsevak - Member
3. Police Patil - Member

4. Kotwal - Member
5. Talathi - Member Secretary

According to the directions issued in the said Government Resolution, it is mandatory to give the information about the illegal transport of sand within the Gram Panchayat limits to the concerned Tehsildar and Collector, but it is not seen that any member of Gram Dakshata Samiti has done so. This is a very serious issue.

Therefore, you should immediately submit the explanation in this regard to this office.

Sd/-
Collector Akola

Copy to :

3. Sub-Divisional Officers –Balapur/Akola- for information and necessary action.
4. Tahsildars –Balapur/Akola- for information and necessary action.

Sd/- Collector, Akola

OFFICE OF THE COLLECTOR, AKOLA
(District Mining Department)

No.D-29/A.Ka./Ka.Vi.415/2022

Date : 28.01.2022

To,

Sub-Divisional Officer
Murtijapur/Akola/Balapur

Sub: Regarding the control of unauthorized transportation in the Akola District and taking criminal action against them.

Regarding taking actions as per the rules against Police Patils of villages namely Dapora-2 Tal. Murtijapur, Rohna, Donwada– Tal. Akola, and village Batwadi, Pimpalgaon, Tal. Balapur.

- Ref:
1. Directions raised in the Sand Policy dated 03.09.2019
 2. Govt. Circular dated 12 January, 2018.
 3. Show Cause Notice of this office bearing no. D-29/Mining /Ka.Vi.3191/2021, dated 22.12.2021
 4. Show Cause Notice of this office bearing no. D-29/Mining /Ka.Vi.3170/2021, dated 20.12.2021
 5. Show Cause Notice of this office bearing no. D-29/Mining /Ka.Vi.3169/2021, dated 20.12.2021

Pursuant to the cited subject, to prevent the illegal minor mineral mining and illegal transportation of minor minerals in Akola district Standing Squads so also Flying Squads have been deployed at the prominent places in the Akola District.

As mentioned in section XVII of the revised sand disposal policy of the Government dated 03 September 2019, the Gram Dakshata Committee (Village Vigilance Committee) has been established and the composition of the said Committee is as follows.

1. Sarpanch - Chairman
2. Gramsevak - Member
3. Police Patil - Member
4. Kotwal - Member
5. Talathi - Member Secretary

According to the directions issued in the said Government Resolution, it is mandatory to conduct the meeting of Village Vigilance Committee on every 15 days, so also it is mandatory to give the information about the illegal transport of sand within the Gram Panchayat limits to the concerned Tehsildar and Collector, However, as the several complaints are being received from the local citizens about the illegal transportation of sand in these

village, therefore, when, a visit caused to these villages, illegal sand depots were found in these places, Therefore, vide letter referred herein above of this office, a show cause notices have been issues to these Chairman of these Village Vigilance Committee/Sarpanch of these villages/Police Patil.

However, pursuant to the said Show Cause notices, no replies of the Police Patils of these villages have been received to this office. In spite of giving frequent instructions to the Village Vigilance Committee to control the illegal mining and transportation of the sand, the Police Patils of the concerned villages, have not taken any efforts to control the illegal mining and transportation of the sand and it is noticed that, without performing your duties with responsibilities, you have committed dereliction of duties.

Hence, as Police Patils of these villages yet have not submitted their replies to the Show Causes Notices, therefore, by issuing them final Show Cause Notice to them, therefore, pursuant to the provisions of Village Police Act, 1967 action should be initiated against them at your level.

Sd/-
Collector Akola

OFFICE OF THE COLLECTOR, AKOLA
(District Mining Department)

No.D-29/A.Ka./Ka.Vi.1641/2022

Date : 21.04.2022

To,

Gram Dakshata Samiti (Village Vigilance Committee)
(All the members)
Gram Panchayat Wangargaon
Tal. Telhara, Dist. Akola

Sub: Regarding the control of unauthorized transportation
in the Akola District and taking criminal action
against them.

- Ref: 1. Directions raised in the Sand Policy
dated 28.1.2022
2. Govt. Circular dt.12.01.2018

In pursuance to the cited subject, to prevent the illegal
minor mineral mining and illegal transportation of minor
minerals in Akola district, Standing/flying Squads have been
deployed at the prominent places in the Akola District. However,
with a view to prevent the illegal mining and transportation of the
sand, as mentioned in section XVII of the revised sand disposal
policy of the Government dated 28.012022, the Gram Dakshata

Committee (Village Vigilance Committee) has been established and the composition of the said Committee is as follows.

1. Sarpanch - Chairman
2. Gramsevak - Member
3. Police Patil - Member
4. Kotwal - Member
5. Talathi - Member Secretary

According to the directions issued in the said Government Resolution, it is mandatory to hold the meeting of Village Vigilance Committee on every 15 days. It is mandatory to give the information about the illegal transport of sand within the Gram Panchayat limits to the concerned Tehsildar and Collector,

However, with a view to prevent the illegal excavation and transportation of minor minerals, when the District Level Squad caused visit to the sand blocks of village Wangargaon, Tal. Telhara, sandblocks were found adjacent to the road and in the riverbed.

It is mandatory for the Village Vigilance Committee to give the information about the illegal transport of sand within the Gram Panchayat limits to the concerned Tehsildar and Collector.

But, none of the member of the Village Vigilance Committee has done the same. This is a serious issue. Therefore, explanation/clarification of this notice should be submitted within 24 hours from the receipt of this notice by remaining present before me in the office. If the explanation is not satisfactory, further action will be taken against you as per the rules.

Sd/-24/4
Collector, Akola

Copy to :

Tahsildar, Telhara. - This notice should be served to the aforesaid members through the staff under you and submit the acknowledgement to this office.

Sd/- Collector, Akola

OFFICE OF THE COLLECTOR, AKOLA
(District Mining Department)

No.D-29/A.Ka./Ka.Vi.1642/2022

Date : 21.04.2022

To,

Gram Dakshata Samiti (Village Vigilance Committee)
(All the members)
Gram Panchayat Nimbhora
Tal. Akola, Dist. Akola

Sub: Regarding the control of unauthorized transportation
in the Akola District and taking criminal action
against them.

- Ref: 1. Directions raised in the Sand Policy
dated 28.1.2022
2. Govt. Circular dt.12.01.2018

In pursuance to the cited subject, to prevent the illegal
minor mineral mining and illegal transportation of minor
minerals in Akola district, Standing/flying Squads have been
deployed at the prominent places in the Akola District. However,
with a view to prevent the illegal mining and transportation of the
sand, as mentioned in section XVII of the revised sand disposal
policy of the Government dated 28.01.2022, the Gram Dakshata
Committee (Village Vigilance Committee) has been established
and the composition of the said Committee is as follows.

1. Sarpanch - Chairman
2. Gramsevak - Member
3. Police Patil - Member
4. Kotwal - Member
5. Talathi - Member Secretary

According to the directions issued in the said Government Resolution, it is mandatory to hold the meeting of Village Vigilance Committee on every 15 days. It is mandatory to give the information about the illegal transport of sand within the Gram Panchayat limits to the concerned Tehsildar and Collector,

However, with a view to prevent the illegal excavation and transportation of minor minerals, when the District Level Squad caused visit to the sand blocks of village Nimbhora, Tal. Akola, sandblocks were found adjacent to the road and in the riverbed.

It is mandatory for the Village Vigilance Committee to give the information about the illegal transport of sand within the Gram Panchayat limits to the concerned Tehsildar and Collector. But, none of the member of the Village Vigilance Committee has done the same. This is a serious issue. Therefore, explanation/clarification of this notice should be submitted within 24 hours from the receipt of this notice by remaining present before me in

the office. If the explanation is not satisfactory, further action will be taken against you as per the rules.

Sd/-24/4
Collector, Akola

Copy to :

Tahsildar, Akola. - This notice should be served to the aforesaid members through the staff under you and submit the acknowledgement to this office.

Sd/- Collector, Akola

OFFICE OF THE COLLECTOR, AKOLA
(District Mining Department)

No.D-29/A.Ka./Ka.Vi.1639/2022

Date : 21.04.2022

Show Cause Notice

To,

Circle Officer,
Village Nimbhora
Tal. Akola, Dist. Akola

Sub: Regarding the control of unauthorized transportation
in the Akola District and taking criminal action
against them.

- Ref: 1. Directions raised in the Sand Policy
dated 28.1.2022
2. Govt. Circular dt.12.01.2018

In pursuance to the cited subject, to prevent the illegal
minor mineral mining and illegal transportation of minor
minerals in Akola district, Standing/flying Squads have been
deployed at the prominent places in the Akola District.

However, with a view to prevent the illegal excavation and
transportation of minor minerals, when the District Level Squad

caused visit to the sand blocks of village Nimbhora, Tal. Akola on 9.4.2022, it is noticed that, some of the people are excavating the sand illegally from the riverbed. Further, sandblocks were found in the riverbed.

With a view to prevent the illegal mining and transportation of the sand, as mentioned in section XVII of the revised sand disposal policy of the Government dated 28.01.2022, the Gram Dakshata Committee (Village Vigilance Committee) has been established and the composition of the said Committee is as follows.

1. Sarpanch - Chairman
2. Gramsevak - Member
3. Police Patil - Member
4. Kotwal - Member
5. Talathi - Member Secretary

According to the directions issued in the said Government Resolution, it is mandatory to hold the meeting of Village Vigilance Committee on every 15 days. It is mandatory for the Village Vigilance Committee to give the information about the illegal transport of sand within the Gram Panchayat limits to the concerned Tehsildar and Collector, But, it is noticed that, the

Village Vigilance Committee has done the same. This is a serious issue. Therefore, explanation/ clarification of this notice should be submitted within 24 hours from the receipt of this notice by remaining present before me in the office. If the explanation is not satisfactory, further action will be taken against you as per the rules, which please note. Further, within a month, by taking joint action at the said place, the action taken report should be submitted to this office.

Sd/-21/4
Collector, Akola

Copy to :

Tahsildar, Akola. - This notice should be served to the aforesaid members through the staff under you and submit the acknowledgement to this office.

Sd/- Collector, Akola

D-29/Mining/Ka.Vi./1727/2021
Office of Collector, Akola
Date: 18 October , 2021

To,
**The Chief Executive Officer,
Zilla Parishad, Akola.**

Sub: Regarding control over the unauthorized transportation in the Akola District and taking criminal action against them.

Ref: 1. Directions raised in the Sand Policy dated 03.09.2019

2. Order of this office bearing no. D-29/Mining/Ka.Vi./1310/2021, dated 26.08.2021

3. Letter of this office bearing no. D-29/Mining/Ka.Vi/ 1511/2021, dated 23.09.2021

In pursuance to the cited subject, several complaints are being received by the government regarding the illegal mining and transportation of minor minerals such as sand, clay, soil, gravel, etc. in Akola district. As the auction of some sand blocks in the Akola district have been done, therefore, the illegal minor mineral mining and illegal transportation of minor minerals in Akola district is being done from the remaining sand blocks in the large scale. Therefore, pursuant to control such illegal mining minerals and illegal transportation of minor minerals, a

Standing Squad (24x7) has been deployed at the strategic locations of Akola district on rotation basis (alternately) for 8-8 hours appointed at the taluka and sub-divisional levels.

Further, it is to inform you that, auction process of sand for the year 2021-22 has been started. At present, the term of two sand blocks auctioned in the last year, is over on 30.09.2021, and yet no auctions have been held newly, therefore, in large number amount, the sand is remained in the said sand block and therefore, the possibility of theft of the said sand cannot be ruled out.

This office has already empowered to take criminal action in unauthorized minor mineral cases at the Tahsil and Sub-Division level.

It is also brought to your attention that controlling of unauthorized mining and illegal transportation of minor minerals is not the responsibility of the revenue department only, but it is the joint responsibility of the police department, revenue department and rural development department. Since minor minerals is the property of the government, stealing of it is a cognizable offense under Section 379 of IPC. Considering this

fact, , taking notice of the unauthorized mining and transportation of minor minerals at the village level, it is necessary to seek cooperation from the Police Patil, Gram Sevak, Talathi, Circle Officer, Gram Panchayat members of the concerned village at the village level and also to take measures to prevent the theft of minor minerals at the village level. As the appointments of Police Patils are being made as per the provisions of Maharashtra Gram Panchayat Police Act 1967, Police Patils are bound to perform their duties as per Section 6 of the said Act. At the same time, the village police Patil, village panchayat members most of the time point out the said incident only through telephone, but even though theft is a cognizable crime, it is necessary to take notice of it and prevent the said incident according to section 14, therefore, it is necessary to prevent such vehicles and lodge complaints against said vehicles immediately.

In view of the aforesaid background, it is directed to you that at many places unauthorized transportation of minor minerals/sand is being done with the help of local people. In such cases, if it is noticed that government employees/officers are involved, action should also be proposed against the Police Patil,

Gram Sevak, Gram Panchayat Member Talathi, Circle Officer of the concerned village and by raising charges against them as to instigate to cause the damage to the government property, not taking cognizance of damages of the government property even it is noticed, and by making them co-accused as per the rule, according to section 34, of IPC a criminal complaint should be filed against them in due course. After filing such a complaint against the concerned Gram Panchayat members, a proposal should be submitted as per the rules to remove the concerned Gram Panchayat member from office as per the Gram Panchayat Act.

With a view to prevent the unauthorized mining and transportation of minor minerals, and with a view to complete the target given by the Government within prescribed period of limitation, inclusion of Gram Sevak in the Squad should be brought to the notice of the concerned through the Block Development Officer and issue direction to take an appropriate precaution in this regard.

Sd/-

For Collector Akola

Copy-1 Superintendent of Police Akola -

Pursuant to the aforesaid directions, issue directions to all concerned Police Station Incharge to lodge complaints taking cognizance to prevent unauthorized minor mining / transportation of minerals immediately. Also, make an arrangement to provide the Police Constable to the Suqad functioning in the night.

2. All Sub-divisional Officers -

(Akola/Akot/Murtijapur/Balapur) – for information and necessary action.

3. All Tahsildars-

(Akola/Akot//Telhara/Barshitakli/Murtijapur/Ptur/
Balapur) – for information and necessary action.

4. All Block Development Officers

(Akola/Akot//Telhara/Barshitakli/Murtijapur/Ptur/
Balapur) – for information and necessary action.

Sd/-
For Collector Akola

OFFICE OF THE COLLECTOR, AKOLA
(District Mining Department)

No.D-29/A.Ka./Ka.Vi.412/2022

Date : 28.01.2022

To,

The Chief Executive Officer,
Zilla Parishad, Akola
Dist. Akola

Sub: Regarding the control of unauthorized transportation
in the Akola District and taking criminal action
against them.

Regarding action to be taken against the Chairman
of Village Vigilance Committee and Sarpanch of
village Mokha in accordance with the provisions of
Sec. 39(1) & (2) of the Maharashtra Gram
Panchayat Act, 1959.

Ref:

01.Directions raised in the Sand Policy dated
03.09.2019

02.Govt. Circular dt.12.01.2018

03.Show Cause Notice of this office No.D-
29/Ka.Vi.279/2021, dated 19.01.2022

04.Notice reply received from Chairman, Village
Vigilance Committee, village Mokha, Tal.
Balapur, dated 24.01.2021

In pursuance to the cited subject, to prevent the illegal minor mineral mining and illegal transportation of minor minerals in Akola district, Standing/flying Squads have been deployed at the prominent places in the Akola District.

With a view to prevent the illegal mining and transportation of the sand, as mentioned in section XVII of the revised sand disposal policy of the Government dated 03.09.2019, the Gram Dakshata Committee (Village Vigilance Committee) has been established and the composition of the said Committee is as follows.

1. Sarpanch - Chairman
2. Gramsevak - Member
3. Police Patil - Member
4. Kotwal - Member
5. Talathi - Member Secretary

According to the directions issued in the said Government Resolution, it is mandatory to hold the meeting of Village Vigilance Committee on every 15 days. It is mandatory for the Village Vigilance Committee to give the information about the illegal transport of sand within the Gram Panchayat limits to the concerned Tehsildar and Collector, However, when a visit is

caused on 06.01.2022 during 9:30 PM to 10:00 PM to the villages namely Mokha, Tal. Balapur, illegal sand depot are found in the riverbed of this village. As several complaints are being received from the local citizens regarding illegal mining and transportation of sand, vide letter of this office Ref.No.2 above, a Show Cause has been issued to the Chairman, Village Vigilance Committee, and Chairman of village Mokha, Tal. Balapur.

However, pursuant to the said Show Cause notice of this office, the Chairman of Village Vigilance Committee, and Sarpanch of village Mokha, Tal. Balapur has submitted its notice reply dated 24.1.2021 in this office, however, upon perusal of the said Notice Reply, it is found that, the same is unsatisfactory, therefore, the same has been rejected. In spite of giving frequent instructions to the Village Vigilance Committee to control the illegal mining and transportation of the sand, the Chairman of Village Vigilance Committee, and Sarpanch of village Mokha, Tal. Balapur has not taken any efforts to control the illegal mining and transportation of the sand and it is noticed that, without performing duties with responsibilities, they have committed dereliction of duties.

However, the provisions of Sec. 39(1) & (2) of the Maharashtra Gram Panchayat Act, 1959 provides that, if any of the member, or any of the Sarpanch or Deputy Sarpanch is found guilty in

However, Section 39(1) and (2) of the Maharashtra Gram Panchayat Act, 1959 provides that any member or any Sarpanch, or Deputy Sarpanch who is guilty of misconduct in the performance of his duties or neglects to perform his duties or is incapable of performing his duties, such Member or Sarpanch or Deputy Sarpanch can be removed from office if he is negligent in performing his duties. It is stated that a Sarpanch or Deputy Sarpanch so removed may also be removed from the Panchayat at the discretion of the Commissioner.

Accordingly, it is hereby proposed to take further action against the Chairman and Sarpanch of the Village Vigilance Committee of village Mokha as per Section 39(1) and (2) of the Maharashtra Gram Panchayat Act, 1959.

Encl: Letters referred herein above.

Seal: Office of Collector, Akola

Sd/-

Collector, Akola

To,
The Collector,
Akola

Sub: Regarding the control of unauthorized transportation in the Akola District and taking criminal action against them.

Ref: Letter of your office bearing no. D-279/Mining/ File Collector office, Akola, dated 19.01.2021, received on 24.01.2022 (From Mining Dept. Akola)

Sir,

With reference to the cited subject, in order to prevent the illegal sand mining and transportation taking place in Akola district, and pursuant to your visit caused on 06.12.2021 at village Gokha area, as illegal sand deposits were found in Purna Riverbed in the said village Shivara, a Show Cause notice issued by you from your office regarding the illegal sand deposits has been received.

As mentioned in the said letter, the Purna riverbed in village Gokha area is adjacent to the boundaries of both Takli and Paturda villages in Sangrampur taluka and from these villages, and villages from the Akola boundaries, illegal sand transport is being carried out in Buldhana territory. There is a small amount of water in the Purna river basin in Akola area, and because of the said water, the people who are engaged in illegal

mining are to some extent mining in Akola district, day and night. We are always trying to stop the said mining and accordingly we are patrolling the river bed frequently.

According to this, on 07.01.2022, 05 brass sand stock has been seized through Village Vigilance Committee, Mokha. Thereafter, on 12/01/2022, 12 brass sand stock has been seized in Govt. old Gavthan in Mokha Shivara. For the past few days in Balapur taluka, while taking action against sand stocks and vehicles, there have been incidents of intimidation, trespassing and intimidation of officers and employees, so it is very necessary for the vigilance committee to get police protection while taking such action. When the police machinery is informed while taking action on the sand vehicle, since the Ural police station is 15 km away from the Mokha village limits, it takes at least half an hour for the police protection to reach and in that time, these vehicles manage to escape. Official sand mining vehicle owners keep a watch on village vigilance committee members, with the help of their associates, and provide all the information to the sand mining companions about what we are

doing, where we are going. Therefore, there are difficulties in taking action against them.

However, hereinafter also, action will be taken by the Village vigilance Committee in village Mokha Gram Panchayat are to prevent the illegal sand mining and transportation.

Date : 24.1.2022

sd/-
Sarpanch and Chairman
Mokha Village Vigilance
Committe

OFFICE OF THE COLLECTOR, AKOLA
(District Mining Department)

No.D-29/A.Ka./Ka.Vi.535/2022

Date : 08.02.2022

To,

The Chief Executive Officer,
Zilla Parishad, Akola
Dist. Akola

Sub: Regarding the control of unauthorized transportation
in the Akola District and taking criminal action
against them.

Regarding action to be taken against the Chairman
of Village Vigilance Committee and Sarpanch of
village Eklara, Tal. And Dist. Akola in accordance
with the provisions of Sec. 39(1) & (2) of the
Maharashtra Gram Panchayat Act, 1959.

Ref:

01.Directions raised in the Sand Policy dated
03.09.2019

02.Govt. Circular dt.12.01.2018

03.Show Cause Notice of this office No.D-
29/Ka.Vi.3077/2021, dated 08.12.2021

04. Notice reply received from Chairman, Village Vigilance Committee, village Eklara, Tal. And Dist. Akola, dated 28.12.2021 received on 03.01.2022

05. Notice of hearing of this office No.D-29/Ka. Vi.394/2022, dated 07.01.2022

In pursuance to the cited subject, to prevent the illegal minor mineral mining and illegal transportation of minor minerals in Akola district, Standing/flying Squads have been deployed at the prominent places in the Akola District.

With a view to prevent the illegal mining and transportation of the sand, as mentioned in Chapter No.9, Point No.3 of the revised sand disposal policy of the Government dated 28.1.2022, the Gram Dakshata Committee (Village Vigilance Committee) has been established and the composition of the said Committee is as follows.

6. Sarpanch - Chairman
7. Gramsevak - Member
8. Police Patil - Member
9. Kotwal - Member
10. Talathi - Member Secretary

According to the directions issued in the said Government Resolution, it is mandatory to hold the meeting of Village

Vigilance Committee on every 15 days. It is mandatory for the Village Vigilance Committee to give the information about the illegal transport of sand within the Gram Panchayat limits to the concerned Tehsildar and Collector, However, when a visit village Eklara, Tal. And Dist. Akola, illegal sand depot are found in the riverbed of this village. As several complaints are being received from the local citizens regarding illegal mining and transportation of sand, vide letter of this office Ref.No.2 above, a Show Cause has been issued to the Chairman, Village Vigilance Committee, and Chairman of village Eklara, Tal. And Dist. Akola.

However, pursuant to the said Show Cause notice of this office, the Chairman of Village Vigilance Committee, and Sarpanch of village Eklara, Tal. And Dist. Akola, has submitted its notice reply in this office, however, upon perusal of the said Notice Reply, it is found that, the same is unsatisfactory, therefore, when, again a visit is caused on the said place, however, again illegal sand depots are found. Therefore, pursuant to that, by issuing notice to all the members of said Eklara Village vigilance Committee, called them for hearing on

31.01.2022. Upon hearing the oral submission of Chairman and Sarpanch of village Eklara, as the same is unsatisfactory, the same has been rejected. In spite of giving frequent instructions to the Village Vigilance Committee to control the illegal mining and transportation of the sand, the Chairman of Village Vigilance Committee, and Sarpanch of village Eklara, Tal and Dist. Akola has not taken any efforts to control the illegal mining and transportation of the sand and it is noticed that, without performing duties with responsibilities, they have committed dereliction of duties.

However, the provisions of Sec. 39(1) & (2) of the Maharashtra Gram Panchayat Act, 1959 provides that, if any of the member, or any of the Sarpanch or Deputy Sarpanch is found guilty in

However, Section 39(1) and (2) of the Maharashtra Gram Panchayat Act, 1959 provides that any member or any Sarpanch, or Deputy Sarpanch who is guilty of misconduct in the performance of his duties or neglects to perform his duties or is incapable of performing his duties, such Member or Sarpanch or Deputy Sarpanch can be removed from office if he is negligent in

performing his duties. It is stated that a Sarpanch or Deputy Sarpanch so removed may also be removed from the Panchayat at the discretion of the Commissioner.

Accordingly, it is hereby proposed to take further action against the Chairman and Sarpanch of the Village Vigilance Committee of village Mokha as per Section 39(1) and (2) of the Maharashtra Gram Panchayat Act, 1959.

Encl: Letters referred herein above.

Seal: Office of Collector, Akola

Sd/-

Collector, Akola

OFFICE OF THE SUB-DIVISIONAL OFFICE, AND SUB-DIVISIONAL MAGISTRATE, AKOLA, DIST. AKOLA

Tel.No.0724-2435336 E-mail. sdoakola@rediffmail.com

No. D-S-Est/Police Patil/Ka.Vi.244/2022 Date : 17.02.2022

ORDER OF DISMISSAL

Read :-

1. Sub-Sec (e) (f) of section 9 of the Village Police Act, 1967
2. Letter of Collector Akola No. D-29/A.Ka./Kavi 415/2022 dt. 28.01.2022.
3. Notice of this office No.D/Shiresta/Kavi-203/2022 dated 09.02.2022.

Whereas, as per reference letter No. 2 of District Magistrate Akola, on receipt of complaints from local citizens regarding frequent illegal traffic from village Rohna and Donwada, Tal. & Dist. Akola, pursuant to the Sand Disposal Policy dated 3.9.2019 and Govt. Decision dated 12.01.2018, a show cause notice was issued to Police Patil, Donwada for non-compliance with repeated instructions from District Mining Branch. But the Police Patil, Donwada did not submit the reply to the said notice within the prescribed period. The said matter is of a very serious nature

and definitely violates the office discipline and also violates the orders of the superiors. Therefore, in the said referred letter, the District Magistrate has directed the Sub-divisional Officer, that, by issuing final Show Cause notice to the Police Patil, Donwada, necessary action should be taken pursuant to the provisions of Village Police Act, 1967.

And whereas, as per reference No.2 of this office, Police Patil, Donwada was issued a notice under Section 9 (e) (f) of the Village Police Act, 1967, and when an explanation was sought as to why action should not be taken against him, he appeared in the office and submitted his written explanation.

And whereas, the Police Patil, Donwada has stated in his explanation that he working fully to prevent the illegal transportation in the village Donwada. It has also been mentioned that, when such illegal transportation is going on, at that time, we all together the Circle Officer, Talathi, Kotal and Police Patil are taking action of preventing of such illegal transportation. Also, there is no illegal excavation of minor minerals in the limits of village. Similarly, he himself and Sarpanch by visiting house to house, and by conducting the meetings of the Village Vigilance Committee, by conducting discussions on the illegal mining and

transportation of minor minerals, thus, by biting the drums in the village, he and Sarpanch have warned everyone in the Chavdi. He has mentioned this.

Therefore, according to the instructions given by the District Magistrate Akola as well as the provisions of Section 9 (e) (f) of the Village Police Act, 1967, Police Patil Santosh Vitthal Chavan, of village Donwada, Tal. And Dist. Akola for negligence and negligence in the performance of his duty, and as per the authority conferred on me for misconduct, I hereby dismiss Police Patil Santosh Vitthal Chavan, of village Donwada, Tal. Akola from the post of Police Patil on 17.02.2022.

Sd/-
(Dr. Nilesh Apar)
Sub Divisional Magistrate, Balapur.

Copy to :

1. The District Magistrate, Akola – for information please.
2. Sub-Divisional Police Officer, Akola – for information and necessary action please.
3. Tahsildar Akola – for information and necessary action please.

4. Police Inspector, Dahihanda— Action regarding the implementation of aforesaid order in respect of Police Patil should be carried out.

5. Santosh Vitthal Chavan, Police Patil of village Donwada

Sd/-
(Dr. Nilesh Apar)
Sub Divisional Magistrate, Balapur.

OFFICE OF THE SUB-DIVISIONAL OFFICE, AND SUB-DIVISIONAL MAGISTRATE, MURTIJAPUR

Tel.No.7256-243472

E-mail. sdomurtizapur@gmail.com

No. SDO/Murtijapur/Popa/Kav.280/2022 Date : 17.02.2022

ORDER OF DISMISSAL

Read :-

1. Sub-Sec (e) (f) of section 9 of the Village Police Act, 1967
2. Letter of Collector Akola No. D-29/A.Ka./Kavi 415/2022 dt. 28.01.2022.
3. Notice of this office No. Ka.li/Police Patil Est/Ka.Vi.113/2022 dated 08.02.2022.

Whereas, as per reference letter No. 2 of District Magistrate Akola, on receipt of complaints from local citizens regarding frequent illegal traffic from village Dapura of Murtijapur, Dist. Akola, pursuant to the Sand Disposal Policy dated 3.9.2019 and Govt. Decision dated 12.01.2018, a show cause notice was issued to Police Patil, Dapura for non-compliance with repeated instructions from District Mining Branch. But the Police Patil, Dapura did not submit the reply to the said notice within the prescribed period. The said matter is of a very serious nature and

definitely violates the office discipline and also violates the orders of the superiors. Therefore, in the said referred letter, the District Magistrate, Akola has directed the Sub-divisional Officer, Murtijapur that, by issuing final Show Cause notice to the Police Patil, Dapura, necessary action should be taken pursuant to the provisions of Village Police Act, 1967.

And whereas, as per reference No.3 of this office, Police Patil, Dapura was issued a notice under Section 9 (e) (f) of the Village Police Act, 1967, and when an explanation was sought as to why action should not be taken against him, he appeared in the office and submitted his written explanation.

And whereas, the Police Patil, Dapura has stated in his explanation that 15 to 20 days ago, when, inspected the sand blocks of Dapura village through the Village Vigilance Committee, there is no theft of sands falls in the limits of Murtijapur Taluka. It is found that, there is theft of 15 to 20 brass sand from the site of Purna river in Daryapur Taluka. In this regard, Talathi, & Circle officer have submitted a letter to the Tahsildar on 28.01.2022. Similarly, they are also keeping watch on sand blocks. Also, he has mentioned that, he has informed the

Circle officer and Talathi of village Dharjana, Tal. Daryapur over phone about the said theft.

Therefore, according to the instructions given by the District Magistrate Akola as well as the provisions of Section 9 (e) (f) of the Village Police Act, 1967, Police Patil Devidas Ramchandra Maliviya , of village Dapura, Tal. Murtijapur Dist. Akola for negligence and negligence in the performance of his duty, and as per the authority conferred on me for misconduct, I hereby dismiss Police Patil Devidas Ramchandra Maliviya , of village Dapura, Tal. Murtijapur Dist. Akola from the post of Police Patil on 17.02.2022.

Sd/-
(Abhaysinh Mohite)
Sub-Divisional Officer and
Sub Divisional Magistrate, Murtijapur.

Copy to :

1. The District Magistrate, Akola – for information please.
2. Superintendent of Police – for information and necessary action please.
3. Sub-Divisional Police Officer, Murtijapur– for information and necessary action please.

4. Tahsildar Murtijapur– for information and necessary action please.
5. Police Inspector, – Action regarding the implementation of aforesaid order in respect of Police Patil should be carried out.
5. Devidas Ramchandra Maliviya, Police Patil of village Dapura

Sd/-
(Abhaysinh Mohite)
Sub-Divisional Officer and
Sub Divisional Magistrate, Murtijapur.

OFFICE OF THE Dr. RAMESHWAR PURI, SUB-DIVISIONAL OFFICE, AND SUB-DIVISIONAL MAGISTRATE, BALAPUR, DIST. AKOLA

Tel.No.07257-132133 E-mail. sdo balapur@rediffmail.com

No.SDO/prastu1./Ka.Vi.1121/2021

Date : 22.12.2021

ORDER OF DISMISSAL

Read :-

4. Sub-Sec (e) (f) of section 9 of the Village Police Act, 1967
5. Letter of Dist. Magistrate No. D-2/Home/P.S/Kavi 620/2021 dt. 21/12/2021.
6. Notice of this office No.SDO/Prastu.2/Kavi-1117/2021 dated 21/12/2021.

Whereas, as per reference letter No. 2 of District Magistrate Akola, on receipt of complaints from local citizens regarding frequent illegal traffic from village Barlinga in Balapur taluka, a show cause notice was issued to Police Patil, Barlinga for non-compliance with repeated instructions from District Mining Branch. But the Police Patil, Barlinga did not submit the reply to the said notice within the prescribed period. The said matter is of a very serious nature and definitely violates the office discipline

and also violates the orders of the superiors. Therefore, in the said referred letter, the District Magistrate has directed the Sub-divisional Officer, mentioning therein that “kindly remove concerned Police Patil & report”.

And whereas, as per reference No.2 of this office, Police Patil, Barlinga was issued a notice under Section 9 (e) (f) of the Village Police Act, 1967, and when an explanation was sought as to why action should not be taken against him, he appeared in the office and submitted his written explanation.

And whereas, the Police Patil, Barlinga has stated in his explanation that ‘on the basis of a complaint received by you regarding the illegal transportation of minor mineral sand from the canal near my village, I received a letter from your office regarding the illegal transportation of mineral sand from Barlinga village. Actually the drain near my village has horizontal walls of three Kolhapuri Bandhara, the dam water is stored there. Therefore, illegal transport of sand by trucks and tractors is not possible in any way through this drain. Also, due to the water in Canal, no vehicle can go to that place and no vehicle can go to the said drain even on the road from the village. Therefore, there

is no illegal transportation of minor minerals from Barlinga. Also, he could not reply to the notice of District Magistrate within the prescribed period due to his bad health.”

Therefore, according to the instructions given by the District Magistrate Akola as well as the provisions of Section 9 (e) (f) of the Village Police Act, 1967, Police Patil Digambar Ramrao Avtarik for negligence and negligence in the performance of his duty, and as per the authority conferred on me for misconduct, I hereby dismiss Digambar Ramrao Avtarik of village Barlinga, Tal. Balapur from the post of Police Patil on 22.12.2021.

Sd/-
(Dr. Rameshwar Puri)
Sub Divisional Magistrate, Balapur.

Copy to :

6. The District Magistrate, Akola – for information please.
7. Sub-Divisional Police Officer, Balapur – for information and necessary action please.
8. Tahsildar Balapur – for information and necessary action please.
9. Police Inspector, Balapur – Action regarding the implementation of aforesaid order in respect of Police Patil should be carried out.

OFFICE OF THE Dr. NILESH APAR, SUB-DIVISIONAL
OFFICER, AKOLA, DIST. AKOLA

Tel.No.0724-2435336 E-mail. sdoakola@rediffmail.com

No. Kali/Shiraste/ /Ka.Vi.617/2021 Date : 23.12.2021

ORDER OF DISMISSAL

Read :-

1. Sub-Sec (e) (f) of section 9 of the Village Police Act, 1967
2. Letter of District Magistrate Akola No. D-2/Home./Pra.Sa./Kavi 620/2021 dt.21.12.2021.
3. Notice of this office No.D/Shiresta/Kavi-616/2021 dated 22.12.2021.

Whereas, as per reference letter No. 2 of District Magistrate Akola, on receipt of complaints from local citizens regarding frequent illegal traffic from village Katyar, Tal. Akola, a show cause notice was issued to Police Patil, Kaztyar for non-compliance with repeated instructions from District Mining Branch. But the Police Patil, Katyar did not submit the reply to the said notice within the prescribed period. The said matter is of a very serious nature and definitely violates the office discipline and also violates the orders of the superiors. Therefore, in the

said referred letter, the District Magistrate has directed the Sub-divisional Officer, mentioning therein that “kindly remove concerned Police Patil & report”.

And whereas, as per reference No.3 of this office, Police Patil, Katyar was issued a notice under Section 9 (e) (f) of the Village Police Act, 1967, and when an explanation was sought as to why action should not be taken against him, he appeared in the office and submitted his written explanation.

And whereas, the Police Patil, Katyar has stated in his explanation that there is no any illegal mining of minor and minerals in the limits of the Gram Panchayat. For this, he himself and Sarpanch by visiting house to house, and by conducting the meetings of the Village Vigilance Committee, by conducting discussions on the illegal mining and transportation of minor minerals, thus, by biting the drums in the village, he and Sarpanch have warned everyone in the Chavdi. He has mentioned this.

Therefore, according to the instructions given by the District Magistrate Akola as well as the provisions of Section 9 (e) (f) of the Village Police Act, 1967, Police Patil Balkrishna Shankar

Bahulkar, of village Katyar, Tal. Akola for negligence and negligence in the performance of his duty, and as per the authority conferred on me for misconduct, I hereby dismiss Police Patil Balkrishna Shankar Bahulkar, of village Katyar, Tal. Akola from the post of Police Patil on 23.12.2021.

Sd/-
(Dr. Nilesh Apar)
Sub Divisional Magistrate, Balapur.

Copy to :

1. The District Magistrate, Akola – for information please.
2. Sub-Divisional Police Officer, Akola – for information and necessary action please.
3. Tahsildar Akola – for information and necessary action please.
4. Police Inspector, Borgaon Manju – Action regarding the implementation of aforesaid order in respect of Police Patil should be carried out.
5. Police Patil Balkrishna Shankar Bahulkar, of village Katyar, Tal. Akola – for information

Sd/-
(Dr. Nilesh Apar)
Sub Divisional Magistrate, Balapur.

PANCHANAMA

According to the directions of Tahsildar, Telhara, today, on 10.04.2022 morning at 10:00 AM, , the District Mining Officer, by visiting the sand block of Telhara on 9.4.2022 conducted the Panchanama of illegal mining of sand approx. 15 brass and had submitted to the Sarpanch Wangargaon. Upon directions of the Tahsildar, Telhara, for the distribution of the said sand to the beneficiaries of Gharkul Scheme, therefore, the said Panchanam has been conducted in presence of the Panchas.

The pdf list of beneficiaries of 12 beneficiaries of Gharkul Scheme holders under Wangargaon Gram Panchayat, has been sent by the Gram Sevak V.S. Thakre. According to that, for the distribution of said sand free of cost through the Sarpanch of village Wangargaon Mrs. Vaishali Sudhir Bhakre, to the 12 Gharkul holders, they have called at the place through the Gram Panchayat Peon Mr. Shivcharan Nagorao Jumble . However, at that time, only 7 Gharkul holders remained present at that place, therefore, sand distribution has been made to them in presence of the Panchas as follows:-

S No	Name of eligible Gharkul holder	Place of residence	Sand allotted in brass	Signature towards receipt of sand
1	Sadanand Balkrishna Damodhar	Wangargaon	2 Brass	Sd/-
2	Sukhdev Namdev Chavan	Wangargaon	2 Brass	Sd/-
3	Rakhmabai Damodhar Juble	Wangargaon	2 Brass	Sd/-
4	Santosh Harischandra Bhakre	Wangargaon	2 Brass	Sd/-
5	Shrikrishna Balkrishna Damodhar	Wangargaon	2 Brass	Sd/-
6	Mahadev Bhaguji Damodhar	Wangargaon	2 Brass	Sd/-
7	Santosh Ambadas Kokne handicapped	Wangargaon	2 Brass	Sd/-

By distributing the sand to the Gharkul holders free of cost, they have been instructed to lift the sand to their Gharkul, which they have received in their possession. Hence, the aforesaid panchanama has been conducted in presence of the Panchas.

Place Wangargaon.
Date : 10.4.2022

Panchas Signatures

1) Pramod Kakad 2) G.M. Waghode

2)

Sd/-

Police Patil

Khelsawadi

sd/-

Sarpanch

Wangargaon

sd/-

Talathi

Vakodi

sd/-

Circle Officer

Panchgavhan

PANCHANAMA

According to the directions of District Mining Officer, by visiting the sand block of Malegaon Bazar on 12.7.2022 as directed, conducted the Panchanama of illegal mining of sand. As per the instructions of Sarpanch/Gram Sevak, distributed the 3 Brass of sand seized to the following Gharkul beneficiaries in presence of the Panchas.

S No	Name of eligible Gharkul holder	Sand allotted in brass	Signature towards receipt of sand
1	Nazmabee Shaikh Gulam	1 Brass	Thumb
2	Arun Chandrabhan Tayade	1 Brass	Sd/-
3	Prakash Babarao Chikte	1 Brass	Sd/-

Panchas Signatures

- 1) P.M. Wahalkar sd/-
- 2) B.G. Maldar sd/-
- 3) Circle officer Malegaon sd/-
- 4) Amol R/o Mhasl sd/-
- 5) Gram Panchayat Clerk sd/-
- 6) Pravin Masurkar G.P.Staff sd/-

Office of Circle Office,
Ugva, Tal. & Dist. Akola,

Date : 08.07.2022

To,
District Mining Officer,
Akola.

Sub.: Regarding distribution of sand to the beneficiaries of
Gharkul Scheme, seized at village Nimbhora on
18.05.2022

Sir,

As per the instructions given by you over phone on 07.07.2022, the 05 Brass sand seized at Nimbhora on 18.05.2022 has been distributed amongst the four beneficiaries of Gharkul Scheme, as per the list given by the Gram Sevak/Sarpanch in presence of the Panchas.

Hence, this is is the report for your kind perusal.

Yours faithfully,

Sd/-
M.U. Bhagat
Circle Officer, Ugava
Tal. & Dist. Akola

Encl:-

1. List of beneficiaries of Gharkul Scheme
2. Seizure Panchanam dated 18.5.2022
3. Receipt/Acknowledgement of receipt of sand given by the beneficiaries.

**ACKNOWLEDGEMENT OF RECEIPT OF SAND RECEIVED
FOR THE CONSTRUCTION OF GHARKUL**

We, the undersigned do hereby give this acknowledgement/ receipt that, today on 08.07.2022 at 9:00 AM morning, the sand approximately 05 Brass (seized by Talathi Nimbhora and Circle Officer Ugava on 18.05.2022) lying near Hanuman Temple at village Nimbhora has been distributed us free of cost for the construction of Gharkul allotted to us by the Government. We the four beneficiaries are taking this sand equally distributed amongst us. This sand has been distributed to us in presence of the Panchas.

- | | |
|--|------|
| 01. Shobha Digambar Dade | sd/- |
| 02. Sanjay Nagorao Oahe (through wife) | sd/- |
| 03. Bhimrao Sukhdev Oahe | sd/- |
| 04. Govardhan Mahadev Oahe | sd/- |

PanchaS :-

- | | |
|-------------------------------|------|
| 1. Atul Avhare (Dy. Sarpanch) | sd/- |
| 2. Dadarao Latade | sd/- |
| 3. Devidas Gaudkar | sd/- |
| 4. Mahesh Suresh Landge | sd/- |
| 5. Vinod Sudhakar Aade | sd/- |
| 6. Rajesh M. Kendre | sd/- |

On behalf of Govt.

- | | |
|---|------|
| 01. M.U. Bhagat Circle Officer, Ugava
Tal. & Dist. Akola | sd/- |
| 02. P.R. Gangakhedkar, Talathi | sd/- |

**GROUP GRAM PANCHAYAT NIMBHORA
PANCHAYAT SAMITI – AKOLA**

Sarpanch Mrs. Savita Dayaram Gaikwad Mo.9403115040	Deputy Sarpanch Atul Vasudevrao Avare Mo.9922095226	Secretary Anant Vavge Mo.9423470029
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Date : 20.06.2022

To,

The Circle Officer,
Tahsil Office,
Akola

Sub.: Regarding construction of Gharkul under the P.M.
Avas Yojna at Gram Panchayat, Nimbhora, Tal.
And Dist. Akola.

Sir,

With reference to the cited subject, the constructions of
Gharkul of following persons are going on at village Nimbhora.
Tal. & Dist. Akola.

01. Shobha Digambar Dade
02. Sanjay Nagorao Oahe (through wife)
03. Bhimrao Sukhdev Oahe
04. Govardhan Mahadev Oahe

Thus, as stated herein above, the constructions of Gharkul of
aforesaid persons is going on.

Sd/-

Sarpanch
Group Gram Panchayat
Nimbhoara

sd/-

Secretary
Group Gram Panchayat
Nimbhoara

D-29/Mining/Ka.Vi./3929/2022
Office of Collector, Akola
Date: 14.09.2022

To,
All Sub-Divisional Officers,
Akot/Murtijapur/Balapur/Akola

Sub:- Regarding the appointment of Standing squad at strategic locations to control illegal minor mineral transport.

Ref: 1. Sand disposal policy dt. 28.1.2022
2. Govt. Circular dated 12nd January 2018.

In pursuance to the cited subject, several complaints are being received by the government regarding the illegal mining and transportation of minor minerals such as sand, clay, soil, gravel, etc. in Akola district. Also, lot of complaints are being received about the illegal mining of minor minerals and its transportation in the Akola district at larger scale.

However, it is came to my notice that, in the limits of various Gram Panchayats in Akola district, several illegal sand depots are found and illegal transportation of sand is going on. Therefore, to prevent such illegal transportation of sand, the following directions are issued.

If the illegal sand depots are found in the Gram Panchayat limits for the first time or second, from such Gram Panchayats within 24 hours the royalty of the said sand depots should be recovered and should be disposed of the said seized sand within 24 hours. For the third time, if illegal sand depot is found in the same Gram Panchayat, in that case, by holding responsible the Village Vigilance Committee for the same, and by issuing show cause notice at your level to the concerned Village Vigilance Committee, should be submitted a proposal of action to be taken against the concerned Village Vigilance Committee to this office.

Sd/-14.9
Collector, Akola

Copies to :

All Tahsildar - Akola/Akot/Telhara/ Balapur/Patur/
Murtijapur/Barshitakli - Update the concerned Village
Vigilance Committee at your level and take action according
to the rules.

Sd/-14.9
Collector, Akola

Annexue of D-29/Mining/Ka.Vi./3929/2022 Office of Collector,
Akola Date: 14.09.2022

All of sudden inspection of illegal (sand) mining and
transportation and recovery of approximate penalty -31 March,
2021

Are at **Page 1014-C to 1014-F IN SEPARATE FILE**

OFFICE OF Dr. NILESH APAR, SUB-DIVISIONAL
OFFICER, AKOLA, DIST. AKOLA

Tel.No.0724-2435336 E-mail. sdoakola@rediffmail.com

No. MNL-37/Borgaon Manju Eklara/25/2021-22 Date :
15.02.2022

PERMIT FOR MINOR MINERAL TRANSPORT

To,

Mr. Raghunath Arbat
R/o : Akola, Tal. And Dist. Akola.

Ref:- Letter of Collector office No.D-29/A.Ka./Ka.Vi./393/2022,
dated 27.01.2022

In the above matter, on 21.1.2022, while on tour at village Ekalara Tal. & Dist. Akola, approximately 30 brass sands were found near the cemetery on the bank of Purna river in the west of Eklara village. The said sand stock was auctioned and at the highest bid of Rs 175000/- (one lakh Seventy Five thousand) the said acution has been confirmed to you. For that, you have deposited the said amount vide Challan No.MH13011754202E dated 11.02.2022 to the Government and the Challan to that

effect has been submitted to this office. For that a demand number has been issued through the system.

Sr.No.	Type	Amount-Rs
1	Minor Mineral amount	155820/-
2	S.,I. Charge	420/-
3	S.I Tax.	75.06/-
4	Akola Khanij Pratisthan (10%)	15582/-
5	Deposit of Royalty 2%	3200/-
	Total	175098/-

Since the public auction of approximately 30 brass sand deposits near Purna river crematorium west of Mouze Eklara village has been confirmed to the applicant Raghunath Arbat R/o.Akola, therefore, he has been permitted to lift and transport the said sand during the period from 16/02/2021 to 20/02/2021 on the following terms and conditions. The details thereof are as follows-

1	Name of the Permit Holder	Mr. Raghunath Arbat
2	Type of Minor Minerals	Sand 30 Brass
3	Place of lifting	Near the cemetery on the bank of Purna river in the west of Eklara village.
4	Place of dumping of minor minerals	Nil
5	Term of Permit	16.2.2022 to 20.2.2022

Terms and Conditions :-

01. You have to pick up and transport the Minor minerals as mentioned above within the given time limit.
02. Flattening after the deadline and more than the approved quantity transportation should not be done. The transportation has to be done only from the approved place and area.
03. Transport passes certified by this office must be carried by the vehicle holder while lifting and transporting minor minerals.
04. As mentioned in the public auction held on 26/01/2022 the sand can be picked up from the site near the burial ground on the bank of river Purna in the west of Eklara village. Do not excavate / transport from other places.
05. The Revenue Officer/Circle Officer/Talathi or authorized person can verify the quantity of goods/excavation at any time.
06. The minor mineral sand can be picked up and transported. If it is found that it has been lifted in any other way, Yedul should take appropriate action as per government rules.

07. If you violate the above terms and conditions, the said license will be terminated immediately. Also, action will be taken against the license holder as per the provisions of the Maharashtra Land Revenue Code. Also, you have to keep the information in the registrar in the prescribed format and submit it to the office from time to time for verification at the end of the license.
08. This office reserves the right to cancel the said license if any complaint / objection is received regarding the lifting done by you at the said place.
09. The vehicle holder will be required to have a minor mineral transport pass and permit. Also, it will be mandatory for the vehicle holder to keep the vehicle licences/all documents required for transportation
10. Also if mining and transportation is not carried out as per the provisions of Maharashtra Minor Mineral Mining (Development and Regulation) Rules 2013, the action will be taken as per rules.
11. Transport Receipt Book no. 61 Receipt no. 3001 to 3030
(one receipt for one brass)

Sd/-
(Dr. Nilesh Apar)
Sub-Divisional Officer, Akola

Copies to :

01. Collector Akola (minor Mineral Division), - for Information please.
02. Tahsildar, Akola – for information and necessary action please.
03. Circle Officer / Talathi Ekalara T & Dist. Akola - forwarded to submit daily report on whether the lifting is taking place as per rules or not.

OFFICE OF THE SUB-DIVISIONAL OFFICER AND
SUB-DIVISIONAL MAGISTRATE, MURTIJAPUR

Office Tel. No.07256-243472
E-mail.: sdo.murtizapur@rediffmail.com

MINOR MINERAL PERMIT

Case No.: RMNo.MNL-37/Tiptala/25/2021-22

Permit Date : 24.12.2021

To,

Mr. Avinash Vinayak Sable
R/o : Tiptala, Tal. Murtijapur

Sub.: Regarding Transport permit order as successful bidder in the public Auction, of approximately 250 brass sand reserves located near the western bank of Kamalanga riverbed at village Tiptala in public auction.

Reference –

1. Order of Collector bearing No.D-29/Aka/Kavi-3020 dated 02/12/2021.
2. Directions in Sand Policy Government Decision No.Gakhni-10/2019/P.No.9/K-1 dated 03/09/2019.
3. Report of Talathi village Tiptala, Tal. Murtijapur dated 01/11/2021
4. Public auction held on 16/12/2021.

In the above matter, on 16.12.2021 approximately 250 brass sand reserves located near the western bank of Kamalanga riverbed at village Tiptala was auctioned. In the said auction, by

highest bid of Rs 395000/-/- (Rupees in words – Three lakh ninety five thousand only) the said auction has been confirmed to you. For that, you have deposited the said amount vide Challan No.MH0110221457202122M dated 20.12.2021 to the Government and the Challan to that effect has been submitted to this office. For that a demand number 13481 has been issued through the system.

Sr.No.	Type	Amount-Rs
1	Minor Mineral amount	395000/-
2	S.,I. Charge	3500/-
3	S.I Tax.	630/-
4	Akola Khanij Pratisthan (10%)	39500/-
	Total	438630/-

Since the public auction of approximately 250 brass sand reserves located near the western bank of Kamalanga riverbed at village Tiptala in public auction has been confirmed to the applicant Avinash Vinayak Sable, R/o.Tiptala, Tal. Murtijapur, Dist. Akola, therefore, he has been permitted to lift and transport the said sand during the period from 25.12.2021 to 14.01.2022 on the following terms and conditions. The details thereof are as follows-

1	Name of the Permit Holder	Mr. Avinash Vinayak Sable, R/o.Tiptala, Tal. Murtijapur, Dist. Akola
2	Type of Minor Minerals	Sand 250 Brass
3	Place of lifting	near the western bank of Kamalanga riverbed at village Tiptala
4	Place of dumping of minor minerals	Nil
5	Term of Permit	from 25.12.2021 to 14.01.2022

S. No	Type of Minor Minerals	Place of Excavation	Qty of Minor Minerals (in Brass)	Challan deposited No.date & amount	Transport passbooks giving extension of time			
					Book No	Receipt No.	Each brass	
					From	To		
1	Sand	near the western bank of Kamalanga riverbed at village Tiptala	250 Brass	Challan No.MH0110221 457202122M dated 20.12.2021 Rs. 438630/-	101	5001	5050	50
2					102	5051	5100	50
3					103	5101	5150	50
4					104	5151	5200	50
5					105	5201	5250	50

Terms and Conditions :-

01. You have to pick up and transport the Minor minerals as mentioned above within the given time limit.
02. Flattening after the deadline and more than the approved quantity transportation should not be done. The transportation has to be done only from the approved place and area.
03. Transport passes certified by this office must be carried by the vehicle holder while lifting and transporting minor minerals.
04. As mentioned in the public auction held on 16.12.2021 the sand can be picked up from the site near the western bank of Kamalanga riverbed at village Tiptala. Do not excavate / transport from other places.
05. The Revenue Officer/Circle Officer/Talathi or authorized person can verify the quantity of goods/excavation at any time.
06. The minor mineral sand can be picked up and transported. If it is found that it has been lifted in any other way, Yedul should take appropriate action as per government rules.

08. If you violate the above terms and conditions, the said license will be terminated immediately. Also, action will be taken against the license holder as per the provisions of the Maharashtra Land Revenue Code. Also, you have to keep the information in the registrar in the prescribed format and submit it to the office from time to time for verification at the end of the license.
09. This office reserves the right to cancel the said license if any complaint / objection is received regarding the lifting done by you at the said place.
10. The vehicle holder will be required to have a minor mineral transport pass and permit. Also, it will be mandatory for the vehicle holder to keep the vehicle licences/all documents required for transportation
11. Also if mining and transportation is not carried out as per the provisions of Maharashtra Minor Mineral Mining (Development and Regulation) Rules 2013, the action will be taken as per rules.

12. Transport Receipt Book no. 61 Receipt no. 3001 to 3030

(one receipt for one brass)

Sd/-

Sub-Divisional Officer, Murtijapur

Copies to :

01. Collector Akola (minor Mineral Division), - for Information please.

02. Tahsildar, Murtijapur- for information and necessary action please.

03. Circle Officer / Talathi Tiptala, Tal. Murtijapur Dist. Akola - forwarded to submit daily report on whether the lifting is taking place as per rules or not.

Sd/-

Sub-Divisional Officer, Murtijapur

Seal :

OFFICE OF THE COLLECTOR, AKOLA
(District Mining Department)

No.D-29/A.Ka./Ka.Vi.3020/2021

Date : 02.12.2021

O R D E R

Sub: Regarding permission sought by Public Works Dept. Akola Sub-Division, for the auction of approximately 250 brass sand reserves located near the western bank of Kamalanga riverbed at village Tiptala.

Ref:

01.Directions raised in the Sand Policy dated 03.09.2019

02.Letter of Sub-Divisional Officer, Murtijapur bearing No.SDO/Murtijapur/prast.1/A.ka/Ka.Vi .958/2021, dated 12.11.2021

Whereas, the letter referred herein above, of the office of Sub Divisional Officer Murtijapur has been received by these offices, in the said letter, it has been mentioned that, a cement embankment (Bandhara) has been constructed near the bridge of the Kamalganga river at village Tiptala, and the deepening of the river near said Bandhara has been completed by the Public Works Department, Akola Sub Division Murtijapur in the month of May 2021.

And whereas, they have informed that, they have deposited a large amount of sand in the river bed along the western bank of the river having approx. Quantity 250 brass. Talathi has also reported that with a view to protection of the said sand, the said sand has been given into the possession of Sarpanch of Gram panchayat Tiptala on 05.2021.

And whereas, the said sand will not be theft, as soon as possible according to the government criteria, if it is auctioned, the revenue of the government will increase and the government will be benefited.

Accordingly, as per the provisions of mentioned Item (4) of Item No.9 of the Government Decision No. Goukhani 10/0219/Prakr-9/K-1, dated 3.9.2021, the sand stock should be auctioned in the auctions determined in this year at the upset price (1438/- per brass) and the proceeds of the auction should be deposited with the Government, accordingly, compliance report should be submitted to the office of the Collector.

Sd/-

Collector, Akola

OFFICE OF THE SUB-DIVISIONAL OFFICER AND
SUB-DIVISIONAL MAGISTRATE, MURTIJAPUR

Office Tel. No.07256-243472
E-mail.: sdo.murtizapur@rediffmail.com

No.SDO/Murtijapur/prast.1/A.ka/Ka.Vi .958/2021,
dated 12.11.2021

To,
The Collector,
Akola (Mining Dept.)

Sub: Regarding permission sought by Public Works Dept.
Akola Sub-Division, for the auction of
approximately 250 brass sand reserves located near
the western bank of Kamalanga riverbed at village
Tiptala.

Reference - Report by Talathi village Tiptala

Sir,

In the aforesaid matter, vide letter referred above, the
Talathi of village tiptala has submitted report. In the said said
report it has been stated that, a cement embankment (Bandhara)
has been constructed near the bridge of the Kamalganga river at
villageTiptala, and the deepening of the river near said Bandhara
has been completed by the Public Works Department, Akola Sub
Division Murtijapur in the month of May 2021.

They have informed that, they have deposited a large amount of sand in the river bed along the western bank of the river having approx. Quantity 250 brass. Talathi has also reported that with a view to protection of the said sand, the said sand has been given into the possession of Sarpanch of Gram panchayat Tiptala on 05.2021.

The said sand will not be theft, as soon as possible according to the government criteria, if it is auctioned, the revenue of the government will increase and the government will be benefited.

Therefore, ,if permission is given for auction of sand in the target area according to the rules of the government, it will be convenient to take further action accordingly. This is for your kind perusal and submitted for the appropriate orders.

Encl: copy of application

Yours faithfully
Sd/-
Sub-Divisional Officer, Murtijapur

Office of Collector, Akola (Mining Dept.) Sand Auction 2021-22 – Sand Blocks in the Akola Dist.
Sand blocks granted approval in E-Tender & E-Auction dated 05.02.2022, 23.02.2022 and 04.03.2022

Sr No	Taluka	Name of Sand Block	S.No./ G.No.	Available Sand in this year	Proposed sand price per brass for the year 2021-22	Determined price for the year 2021-22	Starting price	25% EMD	Highest Bid received in E-Tender	Highest Bid received in E-Auction	The price received in highest bid	Name of the Auction Holder
1	2	3	4	5	6	7	8	9	10	11	12	13
1.	Akola	Vadad Khurd.	92 to 95, 167 to 167, 118, 117, 119, 120, 127, 128	5963	600	3577800	3578000	894450		5518000	5518000	Bhatani Combines Purushottam Malani
2.	Akola	Mhaisa ng	210, 1, 738, 740, 717	2849	600	1709400	1710000	427350	5555555		5555555	Sadguru Earthmovers

3.	Akola	Ekal --- ---	7, 8, 5, 307, 306, 303, 274, 272, 279, 271, 280, 268, 260, 264, 261, 254, 255	1855	600	1113000	1113000	278250	2333333		2333333	Asita Kalkar
4.	Akot	----- ---	41, 39, 40, 33	1855	600	1113000	1113000	278250		1133000	1133000	Malani Combines Purushottam Matani
5.	Balapur	Nagad	3, 172 to 175, 177, 178, 196, 210, 223 to 228, 231 to 233, 244, 254	3395	600	2037600	2008000	509400		3238000	3238000	Sandip Hirasing Rajput

6.	Balapur	Kajikhe d 1	99, 103, 53, 88, 80, 111 to 113, 123 to 127, 131 to 133	3212	600	1927200	1928000	481800		3528000	3528000	Sandip Hirasing Rajput
7.	Balapur	Kajikhe d 1	1, 6 to 13, 22, 23, 24, 25	3339	600	2003400	2004000	500850		3364000	3364000	Ma. Bhawani Building Material Suppliers
8.	Balapur	Bahadu ra	9 to 13, 15, 16, 21 to 25, 31, 32, 33	3053	600	1831800	1831000	457950	1852000		1852000	Ma. Bhawani Building Material Suppliers
9.	Muritjap ur	Birwad a	1, 2, 22, 23, 235 to 241	8049	600	4829400	4830000	1207350	4830200		4830200	Sadguru Earthmover

10.	Muritjapur	Damura 2	14, 15	3792	600	2275200	2276000	568800	3412800		3412800	Sharad Jankiram Basu
11.	Muritjapur	Kolsara 1	77, 78, 79, 80	3109	600	1865400	1866000	468350		2866000	2866000	Amit Kalkar
12.	Muritjapur	Kolsara 2	14, 15, 18	3578	600	2146800	2147000	538700	3220200		3220200	Sharad Jankiram Basu
13.	Muritjapur	Khapar wada 1	63	3212	600	1927200	1930000	481800	1930200		1930200	Sharad Jankiram Basu
14.	Muritjapur	Khapar wada 2	37, 38, 39, 40	3368	600	2019600	2020000	504900	2100000		2100000	Durga Building Material Suppliers
15.	Muritjapur	Ghungshi Hasnapur	2, 34, 5, 6	3253	600	1951800	1952000	487950		5552000	5552000	Sandip Hirasing Rajput
16.	Muritjapur	Mungshi	37, 38, 39, 2	8268	600	4960800	4961000	1240200	5961228		5961228	Javed Building Material Suppliers

17.	Muritjapur	Durgwada	1, 2, 3, 4, 243, 249, 32, 33, 35, 37, 41, 42, 43, 58	3458	600	2074800	2075000	518700	2100000		2100000	Durga Building Material Suppliers
18.	Muritjapur	----- ---	14, 15, 134, 138, 147, 150, 152, 154	3418	600	2050800	2051000	512700		2951000	2951000	Amit Kalkar
19.	Muritjapur	-----	274, 275, 276, 277	8798	600	5278800	5279000	131970 0	6158600		6158600	Sadguru Earthmovers

20.	Telhara	Talegao n Patudi	54, 55, 61	3180	600	1904000	1954000	477000	1928000		1928000	
21.	Telhara	Balapur	47, 45, 44, 42, 34, 33, 770, 731, 717, 718, 719, 718, 713, 717, 711, 710, 709, 703, 701, 702, 641, 670, 658, 655, 650	9540	600	1724000	17340000	183100 0	5724000		5724000	
			Total	-----		54325800	54334000	115411 50			75256116	

MINUTES OF THE MEETING**TOPIC : TO KEEP RESERVE SAND BLOCKS/
DEEPENDING OF RIVERS/NALAS**

Today, on 24.02.2022, a Meeting under the Chairmanship of Hon'ble Collector has been held. In the said meeting, directions were issued to all the Managers of the Company, working for the Highways to keep reserve the sand blocks and discussions in this regard have been held. Further, discussions on the deepening of the Rivers and Nalahas have also been held.

For the aforesaid meeting, the following officers were present.

S No	Name/Designation	Sign.	Mob.Nos.
1	The Collector		
2	Additional Collector		
3	Deputy Collector, EGS		
4	District Mining Officer	Sd/-	
5	Water Conservation Officer, District Water and Soil Conservation Dept. Akola	Sd/-	

Page 1025-B			
6	Water Conservator officer Minor Irrigation Dept. Z.P. Akola	Sd/-	
7	Executive Engineer, Water Resource Dept. Akola	Sd/-	
8	Krishna L.M.	Sd/-	
9	Gunj. D. Rathod, Junior Engineer, EGS	Sd/-	
10	Ashish Umale, District MIS Cord. EGS	Sd/-	
11	A.C. Shaikh	Sd/-	
12	N.B. Ingle, GSDA	Sd/-	
13	Raj Ashutosh Shelar	Sd/-	
14	GNI Infra – Sachin	Sd/-	
15	M.S.	Sd/-	

OFFICE OF THE COLLECTOR, AKOLA
(District Mining Department)

No.D-29/A.Ka./Ka.Vi.1051/2022

Date : 17.03.2022

To,

The Managing Director
Maharashtra State Mining Corporation Ltd.
Nagpur

Sub: Akola District Sand block Auction Process for the
Year 2021-22

Reference: Govt. Resolution of Revenue and Forest
Department No. Gokhani-10//1021/Pra.Kra.
82/KH-1 Dated 28 January 2022

Pursuant to the cited subject, out of total 30 sand blocks auctions in Akola district in the year 2021-22, 21 sand blocks have been sanctioned in the auction in 3 re-auction and 9 sand blocks are remaining. Pursuant to the Chapter No.1B) VI) of the Sand Disposal Policy dated 28.01.2022, the river basin sand blocks shall not be auctioned for the Maharashtra State Mining Corporation and the Collector shall have the right to reserve any of these sand blocks for the Maharashtra State Mining Corporation. The Corporation may carry out sand extraction from

the said sand block itself or through an agent. A depot will be created for the storage and sale of excavated sand from such sand blocks and the sand will be sold by the Corporation at a price pre-determined by the government. It is mentioned that, from the amount received from the sale of sand, the amount of sand royalty fixed by the government from time to time will have to be deposited with the government. Further, it has been mentioned that, the Transport Passes will be issued by the concerned Collector for the transport of the sand, sold by the Corporation.

Accordingly, the sand blocks, which were not auctioned are as follows and forwarded for further action as per the above mentioned provision.

Sr. no.	Name of the Sand block	Gat No. / Survey. No.	River	Area – H-R	Available Sand stock in Brass	Upset price Rs.600/- per brass
1	Dahihanda, Tal Akola	246, 247, 248, 252 to 257, 260, 263 to 267, 270, 273, 274, 276	Shahanoor River	1.02	2883	1729800
2	Bhod to Akot	63	Purna River	1.00	3549	2129400
3	Pilakwadi, Tal. Akot	1, 266, 263	Purna River	1.36	2404	1442400

4	Manjri Kanchanpur, Tal. Balapur	43, 47 tp 52, 5, 57, 59, 66 to 69, 87, 89 91 to 94, 98,99, 109, 494	Kanchanpur Nala	1.75	3710	2226000
5	Lakhpuri – 1, Tal. Murtijapur	531, 534, 539, 540, 546, 565, 566	Purna River	1.05	3339	2003400
6	Lakhpuri 2, Ta;. Murtijapur	568, 569, 1, 2, 16	Purna River	1.08	3816	2289600
7	Khaparwada – 3, Tal. Murtijapur	94, 98, 97, 46, 48, 10, 11, 12, 13, 18, 19, 20, 37, 99, 103, 9, 8, 7, 5, 6, 264, 270, 269, 276, 284, 277	Uma River	1.40	4956	2973600
8	Bhatori, Tal. Murtijapur	464, 468, 473, 466, 467, 465	Purna River	1.82	6431	3858600
9	Takwada, Tal. Murtijapur	106 to 109, 112, 113, 104, 103, 2, 3, 126, 97, 98, 99, 101, 102, 1, 7, 5, 6, 4	Uma River	1.23	4346	2607600

Sd/-

Collector, Akola

Copy to : Divisional Commissioner, Amravati Divisiona,
Amravati – for information please.

Sd/-

Collector, Akola

No. Desk-29/Mining/Kavi-2257/2022
Office of the Collector, Akola |
Dated 16.6.2022

To,

Tehsildar All
Akola/Akot/Telhara/Balapur/Patur/Murtinjapur/Barshitakli

Subject :- Sand auction for the year 2021-22 in Akola

District

Regarding non-excavation of sand from the
river bed during the period of 10th June 2022
to 30th September

References –

1. Government Resolution of Revenue and Forest Department No.Gokhani-10/1021/Prakr-82/B-1 decision dated 28.01.2022
2. Enforcement and Monitoring guidelines for sand mining January, 2020
3. Letter of this office No. D-29/Mining/Kavi-2064/2022 dated 01.06,2022

Pursuant to the above mentioned subject, in the Akola District for the year 201-2022, the auction process of a total of 30 sand blocks have been completed by way of E-tendering and E-Auction, according to the revised Sand Disposal Policy dated 28.1.2022. In the said auction process, out of the total 30 sand

blocks, 21 sand blocks have been awarded to the successful bidders as per the highest bid.

However, as mentioned in Clause No. 2 of Chapter No. 5 of Government's Revised Sand Disposal Policy dated 28.01.2022, the auction period is inclusive of the monsoon season and since June 10 to September 30 is the monsoon period, sand cannot be mined during this period. Accordingly, as per the reference letter No. 3 of this office, all the sand auctioneers are instructed not to excavate the sand from the river bed during the period of 10th June to 30th September.

Accordingly, you should take care that there will be no illegal excavation of sand from riverbed during the period from 10th June to 30th September. Appropriate instructions should be given to the Talathi/Circle Officer/Nayab Tahsildar, working under you.

(As directed by Collector)

Sd/-
District Mining Officer,
Office of Collector, Akola

Copy to : Sub Divisional Officer Akola/Akot/Balapur/Murtijapur for information .

Sd/-
District Mining Officer,
Office of Collector, Akola

All of sudden inspection of illegal (sand) mining and transportation and recovery of approximate penalty -31 March, 2021

S N o	Tal u ka	Particulars of	Object				Compliance						Percentage						Crime Registered		
			Monthly		Yearly		As on last month		In the present month		Total		As on last month		In the present month		Total		Till last month	In the present month	Total
			No.o f Case s	Penalty Rs.	No.o f Case s	Penalty Rs.	No.o f Case s	Penalty Rs.	No.o f Case s	Penalty Rs.	No.o f Case s	Penalty Rs.	No.o f Case s	Penalty Rs.	No.of Cases	Penalty Rs.	No.o f Case s	Penalty Rs.	No.of Cases	Penalty Rs.	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22
1	Akola	Minor Minerals	23	211600	270	2484000	34	3269156	2	233666	36	3502822	12.529	131.609	8.70	110.428	13.333	141.023	1	0	1
2	Akot		23	211600	270	2484000	47	3345192	19	1152396	66	4497588	17.41	134.67	82.61	544.611	24.444	181.0623	2	0	2
3	Telhara		23	211600	270	2484000	22	1621662	8	694998	28	2316660	8.15	65.2843	26.09	328.449	10.37	93.26	0	0	0

S N o	Talu ka	particulars of	Object				Compliance						Percentage						Crime Registered		
			Monthly		Yearly		As on last month		In the present month		Total		As on last month		In the present month		Total		Till last month	In the present month	Total
			No.o f Case s	Penalty Rs.	No.o f Case s	Penalty Rs.	No.o f Case s	Penalty Rs.	No.o f Case s	Penalty Rs.	No.o f Case s	Penalty Rs.	No.o f Case s	Penalty Rs.	No.o f Case s	Penalty Rs.	No.of Cases	Penalty Rs.	No.of Cases	Penalty Rs.	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22
1	Akola	Minor Minerals	23	211600	270	248400 0	16	145335 0	0	0	16	145335 0	5.93	58.508	0.000	0	5.926	58.51	2	0	2
2	Akot		23	211600	270	248400 0	50	410677 7	1	162740	51	426951 7	18.5 2	165.32 9	4.348	76.909 3	18.88 9	171.8 8	10	0	10
3	Telhara		23	211600	270	248400 0	47	440404 2	3	220800	50	462484 2	17.4 1	177.29 6	13.04 3	104.34 8	18.51 9	186.1 9	15	0	15

4	Balapur	23	211600	270	248400 0	56	408553 0	5	692142	61	477767 2	20.7 4	164.47 4	21.73 9	327.10	22.59 3	192.3 4	16	0	16
5	Patur	23	211600	270	248400 0	23	183604 2	3	378547	26	221458 9	8.52	73.915	13.04 3	178.89 7	9.630	89.15	14	0	14
6	Murtijapur	23	211600	270	248400 0	6	705089	6	560533	12	126562 2	2.22	28.385	26.08 7	264.90	4.444	50.95	0	0	0
7	Barshitakli	23	211600	270	248400 0	10	955204	2	319300	12	127450 4	3.70	38.454	8.696	150.89 8	4.444	51.31	1	0	1
	Total	161	148120 0	189 0	173880 00	209	146114 89	20	233406 2	229	198800 96	11.0 6	84.032	12.42 2	157.57 9	12.11 6	114.3 3	58	0	58